BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Original Application No. 290/2025

IN THE MATTER OF:

Hemant Singh Gonia & Ors. **...PETITIONER**

Versus

State of Uttarakhand & Ors. **...RESPONDENT**

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FILED BY

DEEPAK BORA,

Counsel for the State of Uttarakhand

17, New Lawyers Chambers,

Setalvad Block,

Supreme Court of India,

New Delhi-110001

Mobile No.- 9971578987

BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Original Application No. 290/2025

IN THE MATTER OF:

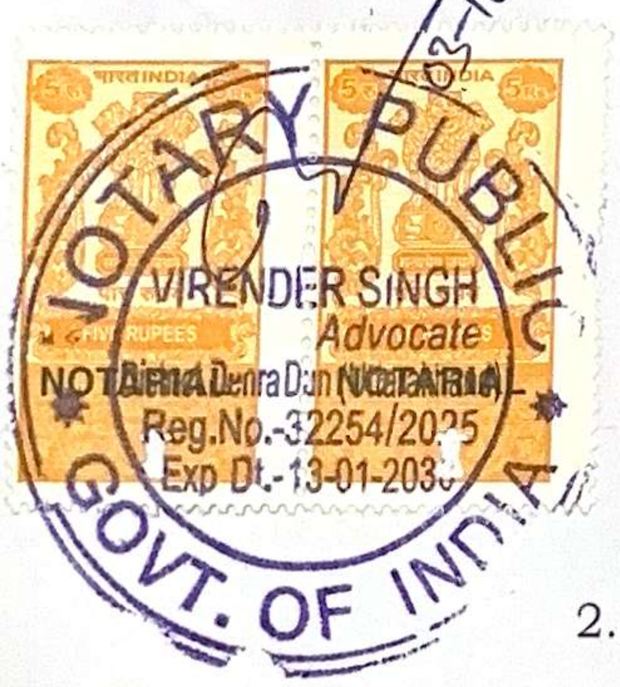
Hemant Singh Gonia & Ors. **...PETITIONER**

Versus

State of Uttarakhand & Ors. **...RESPONDENT**

RESPONSE AFFIDAVIT BY ADDITIONAL SECRETARY, ON BEHALF OF PRINCIPAL SECRETARY, DEPARTMENT OF ENVIRONMENTAL CONSERVATION AND CLIMATE CHANGE, GOVERNMENT OF UTTARAKHAND, DEHRADUN, IN COMPLIANCE OF THE DIRECTIONS PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL VIDE ITS ORDER DATED 29.08.2025.

I, Kalyani D/o Shri Devraj Singh aged about 48 years, , presently posted as Additional Secretary, on behalf of Principal Secretary, Department of Environmental Conservation and Climate Change, Government of Uttarakhand, Dehradun, do hereby solemnly affirm and state as under:



1. That in my above-mentioned official capacity, I am conversant with the facts and circumstances of the present matter and, thereof, I am fully competent and authorized to swear and file this Response Affidavit before this Hon'ble Tribunal. This affidavit is being filed in faithful compliance of the directions passed by Hon'ble National Green Tribunal vide its order dated 29.08.2025 in the above-mentioned Original Application.

2. That the Hon'ble Tribunal vide paragraph number 6 of its order

dated 29.08.2025, directed the Respondent No. 1 to 3, to file responses to the substantial environmental questions therein. The relevant paragraphs of the order are as follows:

"……

6. Respondents no. 1 to 3 are directed to file their additional responses mentioning all requisite details regarding action taken/ to be taken for compliance with the Solid Waste Management Rules, 2016 with budgetary allocations and timelines for completion. Respondents no.1 to 3 are also directed to mention in their responses as to whether the water channel in question is regarded/treated/considered by the members of general public to be a river or a storm water drain.

……"

3. That in compliance of the above order Joint Secretary Department of Environmental Conservation and Climate Change, Government of Uttarakhand, Dehradun. directed the concerned departments through vide Letter dated 05.09.2025 bearing Letter No.XXXVIII-1-2025-E-90640, the Secretary, Irrigation Department, Government of Uttarakhand, District Magistrate, Nainital, Executive Officer, Nagar Palika, Bhowali, Member Secretary, Uttarakhand Pollution Control Board, Dehradun to submit their report within a week. A copy of the Letter dated 05.09.2025 is annexed herewith and marked as **ANNEXURE No.1.**

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4. That it is respectfully submitted that in consequence of the non-compliance with Letter No. XXXVIII-1-2025-E-90640, the Joint Secretary, Department of Environmental Conservation and Climate Change, Government of Uttarakhand, Dehradun, vide communication dated 17.09.2025, was constrained to once again request and direct the concerned departments to furnish the requisite and updated information/report pertaining to their

respective departments in Original Application No. 290/2025, Hemant Singh Goniya v. State of Uttarakhand & Ors., to the Government within a period of one week, in accordance with the requirement stipulated in the letter dated 05.09.2025 and in pursuance of the instructions contained in the order dated 29.08.2025 passed by the Hon'ble Tribunal. A copy of the said letter dated 17.09.2025 is annexed herewith and marked as **ANNEXURE No. 2.**

5. That in further compliance with the Letter dated 05.09.2025 of the Joint Secretary, Department of Environmental Conservation and Climate Change, Government of Uttarakhand, Dehradun, the Member Secretary of Uttarakhand Pollution Control Board has submitted a report as follows-

i. The process of giving notices/directions to various authorities like District Panchayat, Irrigation Department, Water Institute/Water Corporation, Municipality Bhowali is underway.

ii. It is also to be informed that earlier a complaint case was pending in the competent court by the State Board against the Nagar Palika, Bhowali for violation of solid waste management rules.

The Letter dated 22.09.2025 bearing Letter No. UKPCB/H.O./SA-183-920/2025/1047 is annexed herewith and marked as **ANNEXURE No. 3**

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6. That the Hon'ble Tribunal vide paragraph number 6 of its order dated 29.08.2025, directed the Respondent No. 1 to 3, to file responses to the substantial environmental questions therein. The relevant paragraphs of the order are as follows:

7. That, in compliance with the above letter Joint Secretary, Department of Environmental Conservation and Climate Change, Uttarakhand Government, the response submitted by the Executive

Officer, Nagar Palika, Bhowali are as follows:

i. That the Nagar Palika, Bhowali, has consistently been proactive in discharging its statutory duties with respect to public health, sanitation and waste management. While the area of Kainchi Dham falls technically under the jurisdiction of the District Panchayat, the Nagar Palika has, in larger public interest and in coordination with the District Administration, extended its support and deployed manpower and resources to ensure cleanliness and environmental hygiene in and around Kainchi Dham market area. This intervention is necessary as the influx of devotees, particularly during peak seasons, leads to accumulation of waste far exceeding normal municipal loads, and failure to regulate the same could cause serious ecological imbalance and public inconvenience. Hence, the Nagar Palika is voluntarily supplementing the District Panchayat's work in order to maintain environmental standards as mandated under various environmental legislations and municipal laws.

ii. With respect to sewerage and soak pits, it is submitted that the Nagar Palika periodically inspects the soak pits attached to hotels, lodges and other commercial establishments situated along drains within municipal limits. These inspections are carried out to ensure that untreated sewage is not discharged directly into natural drains or storm water channels. In cases where open sewer discharge is detected, challans are promptly issued as per applicable municipal regulations. As on date, 35 challans have been issued and penalties amounting to ₹41,200/- have been realized.

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iii. On the issue of solid waste management, the Nagar Palika has developed a structured mechanism for door-to-door collection, segregation at source, transportation and disposal. For this purpose, 24 Paryavaran Mitras (sanitation workers) have been engaged and are supported by 2 dumpers, 4 pickup vehicles and 1

sewer section machine. The Nagar Palika undertakes routine collection of approximately 2 Tons Per Day (TPD) of waste from the Bhowali municipal area and an additional 0.45 TPD from the Kainchi Dham region. This collected waste is transported to the Haldwani Cluster, which is a designated solid waste management facility, thereby ensuring compliance with the Solid Waste Management Rules, 2016.

iv. That with regard to Kainchi Dham, it is further submitted that even though the area is officially under the jurisdiction of the District Panchayat, the Nagar Palika has taken additional responsibility to maintain cleanliness. Four dedicated Paryavaran Mitras have been deputed exclusively for Kainchi Dham market area who undertake sweeping, garbage collection, and drain cleaning on a daily basis.

v. In relation to enforcement of anti-littering laws and plastic ban, it is respectfully submitted that the Nagar Palika has been rigorous in imposing penalties under the Anti-Littering and Spitting Act. Till date, 97 individuals have been fined, resulting in the collection of ₹1,29,700/-. Moreover, in strict compliance with the ban on Single Use Plastic (SUP), 176 challans have been issued and penalties amounting to ₹71,000/- have been recovered. These figures reflect the Nagar Palika's commitment to ensuring adherence to environmental directives, and periodic awareness campaigns are also conducted to sensitize shopkeepers, hoteliers and visitors against the use of banned plastic items. The Nagar Palika is determined to implement a zero-tolerance policy against plastic use in public areas falling within its jurisdiction.

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vi. That as far as door-to-door collection is concerned, the Nagar Palika has achieved 100% coverage within the Bhowali municipal area and Kainchi Dham. This effort has generated an amount of ₹27,10,892/- towards garbage collection charges, while an additional revenue of ₹4,47,103/- has been realized from recycling

operations. These figures demonstrate not only the efficacy of the waste collection system but also the self-sustainability of municipal operations in this sector. The revenue thus generated is ploughed back into strengthening waste management infrastructure, procuring additional equipment and meeting the recurring expenditure on manpower, thereby ensuring long-term sustainability.

vii. With respect to sewerage and drainage planning, it is respectfully submitted that pursuant to the Hon'ble Chief Minister's Announcement No. 618/2024, a comprehensive sewerage and drainage plan has been envisaged for Bhowali nagar palika area. The task of preparing a Detailed Project Report (DPR) has been entrusted to the Drinking Water Construction Branch, Uttarakhand, Bhimtal.

viii. In light of the above, it is respectfully submitted that the Nagar Palika, Bhowali, has not only been discharging its duties in accordance with law but has also gone beyond its strict jurisdictional mandate to provide support in areas like Kainchi Dham, which otherwise falls under the District Panchayat. The Nagar Palika has demonstrated both willingness and capacity to respond to environmental challenges by enforcing legal provisions, deploying adequate manpower, collecting penalties, maintaining records and coordinating with district authorities for long-term infrastructural projects. The present report is therefore a true reflection of the sustained efforts of the Nagar Palika in safeguarding environmental interests of the region.

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ix. A copy of the letter dated 23/09/2025 bearing letter no, 803/R.P./2025-26 by the Office of Nagar Palika, Bhowali to the Sub Divisional Magistrate, Shri Kaichi Dham along with its true translated copy is annexed herewith and marked as **ANNEXURE No. 4**.

8. That, in compliance with the above letter by the Joint Secretary, Department of Environmental Conservation and Climate Change, Uttarakhand Government, the response submitted by the Chief Engineer, Irrigation Department, Dehradun are as follows-

i. **Point Number 01 – Status of the Shipra River**

In continuation of the said point, it is to be informed that there is no record in this division related to the information in question. In addition to the above, it is also to be noted that this division is not the regulatory authority regarding declaring the shipra as river/drain, related action is taken at revenue level.

ii. **Point Number 06 – Flood Plain Zone and Illegal Discharges**

In continuance of the said point, it is to be noted that notices to hotels and under construction works on the sides of Shipra River have been given by District Development Authority, Nainital and Nagar Palika, Bhowali, in continuation of which illegal encroachments have been removed and action against encroachers is ongoing. In the case in question, no work is proposed in the Flood Plain Zone of the Shipra River in this division's jurisdiction.

In addition to the above, work in the Flood Plain Zone of Koshi river under development block Betalghat is proposed in this division's jurisdiction.

The letter dated 26.09.2025 bearing letter No. 1982/Sikhane/Shipra River is annexed herewith and marked as **ANNEXURE No. 5.**

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9. That, in compliance with the above letter by the Joint Secretary, Department of Environmental Conservation and Climate Change, Uttarakhand Government, the response submitted by the District

Magistrate, Nainital, along with annexures marked as per the report submitted by the District Magistrate, Nainital to the Hon'ble Tribunal are as follows-

A. That in response to question raised by Hon'ble Tribunal vide paragraph number 5 of its order dated 20.08.2025 as to whether the water channel in question is regarded/treated/considered by the members of general public to be a river or a storm water drain?

Response: That the response submitted by deponent are as follows:

That in the response the deponent further states that the District Magistrate directed the Revenue Department to verify this query raised by the Hon'ble Tribunal and accordingly, a site inspection was conducted by the Revenue Department on the basis of Revenue record. It was found that the popular among the general public as river Shipra, it is recorded as "Drain" in revenue records and in settlement khatauni 1363 Fasli (1955-1956) and non-Z.A. khatauni of village Malla Niglat and village Talla Niglat, it is recorded as Category 10(1) submerged land (drain). A copy of the report submitted by Revenue Sub-Inspector Padli, Tehsil, Shri Kainchi Dham along with the translated copy is annexed hereto and marked **ANNEXURE 6A.**

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In addition to this, on examining the older settlement records and the recent settlement records, the name river Shipra prevalent at present is recorded in village Nagarigaon as category 10(1) Drain and in revenue village Kahalkvira as category 10(1) Rouli. During the rainy season, small Roulis also come out from village Kahalkvira and village Nagarigaon that meets with Shipra Drain/Rouli, due to which the water level in Shipra Drain increases during the rainy season, which reduces considerably after some duration. A copy of the letter from Tehsildar, Nainital along with the true translated copy is annexed hereto and marked as **ANNEXURE 6B.**

B. That in response to the question raised by the Hon'ble Tribunal vide paragraph no. 6 of the order dated 20.08.2025 regarding what action taken/ to be taken for compliance with the Solid Waste Management Rules, 2016?

Response: That the deponent is pleased to direct the District Magistrate, Nainital, was pleased to direct the Municipal Corporation, Bhowali and District Panchayat, Nainital to verify this query. In response to this, detailed status report of actions, measures and future plans undertaken by the District Panchayat, Nainital is being placed on record.

- District Panchayat, Nainital collects garbage from Kainchi Dham premises and surrounding areas and disposes it off at Haldwani Trenching Ground through 01 garbage vehicle and 02 Paryavaran Mitras.
- In view of the increasing number of devotees in Kainchi Dham premises and surrounding areas, the work of cleaning arrangements is being done jointly with District Panchayat, Nainital and Municipal Council, Bhowali in Kainchi Dham premises.
- A total of 21 Challans issued by District Panchayat, Nainital for use of prohibited single use plastic to individuals/ institutions who spread garbage in indiscriminate manner, found during timely inspections in Kainchi Dham premises and surrounding areas.
- A total of ₹11,600/- (Rupees Eleven Thousand Six Hundred Only) collected through Challans issued by District Panchayat, Nainital for use of prohibited single use plastic to individuals/ institutions who spread garbage in indiscriminate manner, found during timely inspections in Kainchi Dham premises and surrounding areas.
- On 15 June 2025, during the Kainchi Dham fair, 100 Paryavaran Mitras are deployed by the District Panchayat, Nainital for

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cleaning work in the markets and roads falling under the rural areas and arrangements are made for single/ jointed dustbins.

- The work of garbage disposal in the rural area is being done by the Litter Picker machine issued to the District Panchayat, Nainital by the Directorate of Panchayati Raj, Dehradun.

A copy of the report of District Panchayat, Nainital along with its true translated copy is annexed hereto and marked as **ANNEXURE 6C.**

C. That in response to the question raised by the Hon'ble Tribunal vide paragraph no. 6 of the order dated 20.08.2025 regarding whether budgetary allocation and timelines for completion regarding Solid Waste Management Rules, 2016 has been prepared?

Response: That the deponent further says that District Magistrate, Nainital, humbly submits that in compliance, Executive Engineer Peyjal Nigam Bhimtal and Executive Engineer Public Work Department Nainital have provided below responses.

I. Executive Engineer Peyjal Nigam Bhimtal vide letter dated 30.09.2025 has stated that with respect to sewerage and drainage planning pursuant to the Hon'ble Chief Minister's Announcement No. 618/2024, a comprehensive sewerage and drainage plan has been envisaged for Bhowali municipal area. For this land inspection by the concerned departments have been made and estimate will be ready by 30.11.2025.

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II. Executive Engineer, Peyjal Nigam, Bhimtal vide letter dated 26.09.2025 submitted that, an estimate of 2397.48 lakhs for sewerage scheme for Kainchi Dham has been prepared by the concerned branch. The estimate was sent to the Chief Engineer (M), Uttarakhand Peyjal Nigam, Haldwani for technical and financial approval. However certain objections were raised. The estimate will be revised again and same will

be sent for technical and financial approval on or before 30.10.2025.

A copy of the letter dated 26.09.2025 and 30.09.2025 by Executive Engineer, Uttarakhand Peyjal Nigam, Bhimtal (Nainital) is annexed hereto and marked as **ANNEXURE 6D & 6E**.

III. Executive Engineer, Public Works Development vide letter dated 26.09.2025 submitted that:

i. Under the Manas Khand Mandir Mala Mission, various developmental works are in progress to provide facilities to the devotees. Under this work the details of toilets to be constructed are as follows:-

SI No.	Particulars	Floor	Total No.
1.	Toilet (Men)	G Floor	3 (WC) 2 Bath 6(Urinals)
2.	Toilet (Women)	G Floor	3 (WC) 2 Bath 6(Urinals)
3.	Toilet (Disable)	G Floor	3 (WC) 2 Bath 6(Urinals)
4.	Canteen	1st Floor	1
5.	Kitchen	1st Floor	1
6.	Driver Room	2nd Floor	2 (WC) 2 (Balls)
7.	Toilet (Men)	3rd Floor	3 (WC) 2 Bath 4(Urinals)
8.	Toilet (Women)	3rd Floor	2(WC) 1(Bath) 1(Urinal)
9.	Toilet (Disable)	3rd Floor	1(WC) 1(Bath) 1(Urinal)

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	TOTAL		**15(WC) 12(Bath) 13 (Urinal)**

The probable date of completion of the above work is June 2026.

ii. Apart from this Executive Engineer PWD Nainital vide letter dated 30.09.2025 has informed that 05 toilets are being constructed by demolishing the old Gang Head Structure in Shri Kainchi Dham, which will comprise of 2 Female, 2 Male and 1 Specially abled toilets at a budget of Rs. 63.22 Lakh. Probable date of completion for this work is November 2025. All these toilets are being built to prevent open defecation along the Shipra River.

A copy of letter dated 26.09.2025 and 30.09.2025 by Executive Engineer, Public Works Development along with its translated copy is annexed hereto and marked as **ANNEXURE 6F & 6G.**

That the present compliance report may kindly be taken on record in compliance with the order passed by this Hon'ble Tribunal in the above-mentioned order.

DEPONENT

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Advocate
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VERIFICATION

I, the deponent above named, do hereby verify and say that the contents of my above submissions, through Response by way of the affidavit are true and correct to my knowledge based on the record, and as per the information received which all I believe to be true.

Verified by me at

Dehradun, on this 3rd day of October 2025.

DEPONENT

KALYANI,

Additional Secretary,

Department of Environmental

Conservation and Climate Change

Dehradun.

Filed By:

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VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
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Identified by
Kuldeep Kumar
Home Guard

DEEPAK BORA

Counsel for the State of Uttarakhand

17, New Lawyers Chambers,

Setalvad Block,

Supreme Court of India

New Delhi-110001

Mobile No. 9971578987

Email: adv.deepakbora@gmail.com

SR. No. 629
Date. 03-10-2025

This affidavit is sworn before me by
Shri. Kalyani
who is identified by Sh. Kuldeep Kumar
at Dehradun on 03-10-2025

Virender Singh
Advocate & Notary Dehradun

Annexure 1

संख्या– / XXXVIII–1–2025–ई–90640
कोर्ट केश / शीर्ष प्राथमिकता

प्रेषक,

सत्यप्रकाश सिंह,
संयुक्त सचिव
उत्तराखण्ड शासन।

सेवा में,

1. सचिव, सिचांई विभाग, उत्तराखण्ड शासन।
2. जिलाधिकारी, नैनीताल।
3. **Executive Officer,** नगर पालिका परिषद, भवाली।
4. सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।

पर्या0 संरक्षण एवं जलवायु परिवर्तन अनु0 देहरादूनः दिनांकः सितम्बर, 2025

विषयः– मा॰राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन संख्या–290 / 2025 हेमन्त सिंह गोनिया बनाम उत्तराखण्ड राज्य व अन्य के संबंध में।

महोदय,

उपर्युक्त विषयक एडवोकेट, दीपक बोरा, पैनल अधिवक्ता, मा॰राष्ट्रीय हरित प्राधिकरण, नई दिल्ली का ई–मेल पत्र दिनांक 02.09.2025 की छायाप्रति प्रेषित करते हुए मुझ यह कहने का निदेश हुआ है कि कृपया प्रश्नगत मूल आवेदन संख्या–290 / 2025 हेमन्त सिंह गोनिया में अपने–अपने विभाग से सम्बन्धित अद्यतन वांछित सूचना / आख्या एक सप्ताह के भीतर शासन को उपलब्ध कराने का कष्ट करें।

संलग्नकः–यथोपरि।

भवदीय,
Digitally signed by
SATYA PRAKASH SINGH
Date: 05-09-2025
13:37:11
(सत्यप्रकाश सिंह)
संयुक्त सचिव।

संख्या एवं दिनांक–तदैव।

प्रतिलिपिः– श्री दीपक बोरा, पैनल अधिवक्ता, मा॰राष्ट्रीय हरित प्राधिकरण, नई दिल्ली को उनके ई–मेल पत्र दिनांक 02.09.2025 के क्रम में सूचनार्थ प्रेषित।

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Advocate
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Annexure 2

कोर्ट केश / शीर्ष प्राथमिकता

संख्या– / XXXVIII–1–2025–ई–90640

प्रेषक,

सत्यप्रकाश सिंह,
संयुक्त सचिव
उत्तराखण्ड शासन।

सेवा में,

1. सचिव, सिचांई विभाग, उत्तराखण्ड शासन।
2. जिलाधिकारी, नैनीताल, उत्तराखण्ड।
3. सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
4. अधिशासी अधिकारी, नगर पालिका परिषद्, भवाली, नैनीताल।

पर्या०संरक्षण एवं जलवायु परिवर्तन अनु० देहरादूनः दिनांकः सितम्बर, 2025

विषयः– मा०राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन संख्या–290 / 2025 हेमन्त सिंह गोनिया बनाम् उत्तराखण राज्य व अन्य के संबंध में।

महोदय,

उपर्युक्त विषयक कृपया शासन के पत्र संख्या–328289 / XXXVIII–1–25 / ई०–90640, दिनांक 05.09.2025 का संदर्भ एवं प्रश्नगत प्रकरण में मा०प्राधिकरण के आदेश दिनांक 29.08.2025 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें।

2– अतः इस सम्बन्ध में मा०प्राधिकरण के उक्त पारित आदेश दिनांक 29.08.2025 की प्रति प्रेषित करते हुये मुझे यह कहने का निदेश हुआ है कि कृपया शासन के उक्त पत्र दिनांक 05.09.2025 द्वारा कृत अपेक्षा एवं मा०प्राधिकरण के आदेश दिनांक 29.08.2025 द्वारा प्रदत्त निर्देश के क्रम में अपने–अपने विभाग से सम्बन्धित अद्यतन वांछित सूचना / आख्या एक सप्ताह के भीतर शासन को उपलब्ध कराने का कष्ट करें।

प्रकरण में अगली सुनवाई दिनांक 06.10.2025 को निर्धारित होने के दृष्टिगत कृपया आपका व्यक्तिगत ध्यान भी अपेक्षित है।

संलग्नकः–यथोपरि।

भवदीय,

Digitally signed by
SATYA PRAKASH SINGH
Date: 17-09-2025
14:28:02

(सत्यप्रकाश सिंह)
संयुक्त सचिव।

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

File No. ENV1-CNGT/NGT/6/2025-XXXVIII-1-Environment Conservation and Climate Change Department (Computer No. 90640)
Generated from eOffice by BABITA, RO-BABITA, REVIEW OFFICER, Environment Conservation and Climate Change Department on 17/09/2025 03:38 pm

Annexure 3

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : ukpcblegalcell@gmail.com, दूरभाष : 0135-2607092

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–920/2025/1044

दिनांक 22.09.2025

एन0जी0टी0 मैटर

सेवा में,

अपर सचिव,
पर्यावरण संरक्षण एवं जलवायु परिवर्तन अनु0,
उत्तराखण्ड शासन, देहरादून।

विषयः– मा0 एन0जी0टी0, नई दिल्ली में योजित मूल आवेदन संख्या 290/2025 हेमन्त सिंह गोनिया बनाम उत्तराखण्ड राज्य व अन्य के संबंध में।

महोदय,

उपरोक्त विषयक आपके पत्र दिनांक 05.09.2025 का सन्दर्भ लेना चाहें। जिसमें राज्य प्रदूषण नियंत्रण बोर्ड द्वारा मा0 एन0जी0टी0 के आदेशों के अनुपालन हेतु उक्त प्रकरण में दाखिल संयुक्त आख्या में पायी गई Non-compliance के सापेक्ष चिन्हित दोषी होटलों के विरूद्ध जल अधिनियम के अन्तर्गत निर्देश किये जाने की कार्यवाही गतिमान है।

साथ ही साथ विभिन्न प्राधिकारियों यथा जिला पंचायत, सिंचाई विभाग, जल संस्थान/जल निगम, नगर पालिका भवाली को नोटिस/निर्देश दिये जाने की कार्यवाही गतिमान है।

यह भी अगवत कराना है कि पूर्व में राज्य बोर्ड द्वारा नगर पालिका परिषद, भवाली के विरूद्ध सक्षम न्यायालय में ठोस अपशिष्ट प्रबंधन नियमों की अवेहलना में शिकायत वाद गतिमान है।

उपरोक्त सूचनार्थ प्रेषित।

भवदीय,

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Jamra Distt. (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

Annexure 4

कार्यालय नगर पालिका परिषद, भवाली
e-mail:- eonagarpalikabhowali@gmail.com

पत्रांकः 803 / रि0पी0 / 2025–2026 दिनांकः 23 / 09 / 2025

सेवा में,

उपजिलाधिकारी महोदय,
श्री कैची धाम।

विषय– <u>मा0 राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन संख्या –290 / 2025 हेमन्त गोनिया बनाम उत्तराखण्ड राज्य व अन्य के संबंध में।</u>

महोदय,

मा0 राष्ट्रीय हरित अधिकरण की मुख्य पीठ नई दिल्ली के समक्ष आवेदन सं0– 290 / 225 श्री हेमन्त गौनिया एंव उत्तराखण्ड राज्य एंव अन्य की याचिका पर निम्नानुसार नगर पालिका परिषद, भवाली से सम्बन्धित सूचना सेवा में सादर प्रेषितः–

1– नाले के किनारे बने भवन / होटल की सोक पीटो की जॉच पालिका द्वारा समय–समय पर की जाती है खुले में सीवर बहने पर पालिका द्वारा नियमानुसार चालानी कार्यवाही की जाती है अब तक कुल 35 चलान से 41,200 अर्थदण्ड लिया गया।

2– पालिका द्वारा नगर क्षेत्र में ठोस अपशिष्ट / प्लास्टिक का संग्रहण / निस्तारण का कार्य किया जा रहा है, जिसमे 24 पर्यावरण मित्र कार्यरत है एंव 2 डम्पर , 4 पीकप एंव 1 सीवर सेक्शन मशीन सफाई कार्य में लगाये गये है। इसके अतिरिक्त पालिका द्वारा समय–समय पर नाले की सफाई की जाती है तथा विभिन्न संगठनो एंव स्कूलो के माध्यम से भी नाले में विशेष सफाई अभियान चलाये जाते है। <u>पालिका द्वारा नगर क्षेत्र भवाली में प्रतिदिन 2 TPD एवं कैंची धाम से लगभग 0.45 TPD कूड़ा पालिका वाहनो से उठाया जाता है। जिसका निस्तारण हल्द्वानी कलस्टर में किया जाता है। साथ ही कैंची धाम बाजार की सफाई व्यवस्था हेतु पालिका स्तर से 04 पर्यावरण मित्रों की तैनाती की गई है, जिनके द्वारा प्रतिदिन कैंची धाम में साफ सफाई का कार्य किया जाता है। पूर्व से ही कैची धाम जिला पंचायत क्षेत्र के अन्तर्गत आता है। बढते हुए श्रद्धालुओं को देखते हुए पालिका द्वारा जिला प्रशासन से प्राप्त निर्देशों के कम में कैंची धाम में सफाई व्यवस्था की जा रही है।</u>

3– नगर पालिका परिषद भवाली द्वारा नाले में खुले रुप से कूडा डालने पर नियमानुसार **anti littering and spitting act** के अन्तर्गत चालानी कार्यवाही की जाती है। पालिका द्वारा अब तक 97 व्यक्तियो के चालान कर रु0 1,29,700:00 का अर्थदण्ड वसूला गया है। तथा SUP (सिंगल यूज प्लास्टिक) प्रतिबन्ध पर कुल 176 चालानों रू0–71,000.00 का अर्थदण्ड वसूला गया है।

NOTARY PUBLIC
VIRENDER SINGH
Advocate
Distnct Jenra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

4– नगर पालिका परिषद भवाली द्वारा नगर क्षेत्र में 100 प्रतिशत डोर–टू–डोर कूडे का कलेक्शन किया जाता है। पालिका द्वारा अब तक भवाली/कैची धाम से रु0 27,10,892:00 की आय कूडा कलेक्शन से अर्जित की गई है तथा रु0 4,47,103:00 कूडे के पुर्नचकरण से आय प्राप्त की है।

5– नगर पालिका परिषद भवाली क्षेत्रान्तर्गत मा0 मुख्यमंत्री घोषणा 618/2024 भवाली नगर क्षेत्र में सीवर एंव ड्रेनेज प्लान का निर्माण कार्य किया जायेगा के कम में पेयजल निर्माण शाखा उत्तराखण्ड भीमताल द्वारा डी0पी0आर0 बनाये जाने की कार्यवाही गतिमान है। पत्र की छॉयाप्रति संलग्न है।

अतः उक्तानुसार की गई कार्यवाही महोदय की सेवा में सादर प्रेषित।

भवदीय,

अधिशासी अधिकारी
नगर पालिका परिषद,
भवाली।

पत्रांक \ व दिनांक उक्त ही।

प्रतिलिपि– 1– संयुक्त संचिव पर्यावरण संरक्षण एंव जलवायु परिवर्तन अनुभाग उत्तराखण्ड शासन देहरादून की सेवा में सादर सूचनार्थ प्रेषित।
2– जिलाधिकारी महोदया नैनीताल की सेवा में सादर सूचनार्थ प्रेषित।
3– क्षेत्रीय अधिकारी यू0के0पी0सी0बी0, हल्द्वानी को सूचनार्थ प्रेषित।

अधिशासी अधिकारी
नगर पालिका परिषद,
भवाली।

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

Annexure 5

उत्तराखण्ड शासन
सिंचाई एवं बाढ़ नियंत्रण अनुभाग–02
ई0पत्रावली संख्याः 92375
देहरादून, दिनांकः 26 सितम्बर, 2025

संयुक्त सचिव,
पर्या0 संरक्षण एवं जलवायु परिवर्तन अनु0,
उत्तराखण्ड शासन।

मा0 राष्ट्रीय हरित ट्रिब्यूनल (एन0जी0टी0) में योजित मूल आवेदन संख्या 290/2025 हेमन्त सिंह गोनिया बनाम उत्तराखण्ड़ राज्य व अन्य के सम्बन्ध में संयुक्त सचिव, पर्या0 संरक्षण एवं जलवायु परिवर्तन अनु0 के पत्र संख्या–328289/XXXVIII-1-2025-ई0 90640, दिनांक 08.09.2025 का संदर्भ ग्रहण करने का कष्ट करें जिसके माध्यम से प्रश्नगत वाद में मा0 NGT के आदेश दिनांक 09.07.2025 के क्रम में सिंचाई विभाग से संबंधित अद्यतन वांछित सूचना/आख्या उपलब्ध कराये जाने की अपेक्षा की गयी है।

2– तद्क्रम में उक्त पत्र द्वारा वांछित सूचना के क्रम में प्रमुख अभियन्ता, सिंचाई विभाग, उत्तराखण्ड, देहरादून के पत्र संख्या–5981/प्र0अ0/सि0वि0/नि0अनु0/NGT 290/2025 दिनांक 24 सितम्बर, 2025 के द्वारा उपलब्ध करायी गयी सूचना संलग्न कर प्रेषित की जा रही है।

कृपया प्राप्ति स्वीकार करने का कष्ट करें।

संलग्नक–यथोक्त।

Digitally signed by
Jai Lal Sharma
Date: 26-09-2025
15:53:56

(जे0एल0 शर्मा)
संयुक्त सचिव।

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

1

R- 480876 23
E - 92375

प्रेषक,

प्रमुख अभियन्ता,
सिंचाई विभाग, उत्तराखण्ड़,
देहरादून।

सेवा में,

सचिव,
सिंचाई, उत्तराखण्ड़ शासन,
देहरादून।

पत्रांकः–5981 /प्र0अ0/सि0वि0/नि0अनु0/NGT 290/2025, दिनांकः 24 सितम्बर, 2025

विषयः– मा0 राष्ट्रीय हरित ट्रिब्यूनल (एन0जी0टी0) में योजित मूल आवेदन संख्या 290/2025 हेमन्त सिंह गोनिया बनाम उत्तराखण्ड़ राज्य व अन्य 1-State Of Uttarakhand through Principal Secretary, Environment Department, 2-District Magistrate, Nainital 3-Nagar Palika Parishad, Bhowali 4-Uttarakhand Pollution Control Board, Thorugh Its Member Secretary,) के सम्बन्ध में।

सन्दर्भः– उत्तराखण्ड़ शासन की ई–पत्रावली सं0– 92375 दिनांक 11 सितम्बर, 2025।

महोदय,

उपरोक्त विषयक संदर्भित पत्र का अवलोकन करने का कष्ट करें, के क्रम में अवगतनीय है कि मा0 राष्ट्रीय हरित ट्रिब्यूनल (एन0जी0टी0) के सापेक्ष योजित मूल आवेदन संख्या 290/2025 में वादी द्वारा नैनीताल जिले के भवाली क्षेत्र में शिप्रा उत्तर वाहिनी नदी भवाली से लेकर कैंची धाम मंदिर खैरना तक निकलती है, में अवैध कब्जे (होटल एवं घर) व इनके सीवर की पाइप नदी में डाल रखी है के कारण नदी के प्रदूषित होने के सम्बन्ध में है। मा0 NGT के आदेश दिनांक 09.07.2025 द्वारा, To verify the Factual position and suggest appropriate remedial action हेतु UKPCB और जिलाधिकारी, नैनीताल द्वारा ऑथराइज्ड अधिकारियों की एक संयुक्त कमेटी गठित की गयी। दिनांक 29.08.2025 को मा0 NGT द्वारा सुनवाई की गयी, जिसमें उत्तराखण्ड़ राज्य की ओर से विद्वान अधिवक्ता श्री दीपक बोरा उपस्थित हुए। विद्वान अधिवक्ता, श्री दीपक बोरा द्वारा ई–मेल दिनांक 02.09.2025 द्वारा, जो कि प्रमुख सचिव वन एवं पर्यावरण, उत्तराखण्ड़ शासन, जिलाधिकरी नैनीताल, को सम्बोधित है, कतिपय बिन्दुओं पर सूचना/आख्या चाही गयी है। यह ई–मेल, संदर्भित पत्र के साथ संलग्न के रूप में इस कार्यालय को प्राप्त हुई है।

उक्त ई–मेल के बिन्दु संख्या 1 व 6 में क्रमशः सिंचाई विभाग से Status of Shipra River एवं Flood Plain Zone and Illegal Discharges से सम्बन्धित कतिपय बिन्दुओं पर सूचना की पृच्छा की गयी है।

उक्त के सम्बन्ध में आख्या निम्नानुसार हैः–

बिन्दु. स0	सिंचाई विभाग से सम्बन्धित बिन्दु	आख्या
1	• If it is indeed a naula, please confirm from what date it was declared so and why the Irrigation Department did not submit this report. • It is important to note that this water body ultimately leads to the Kosi River, meaning untreated sewage and waste are entering Kosi. Therefore, the Irrigation Department must affirm whether it is a naula or a river, along with the date of such classification.	Water body (Shipra River) को नौला घोषित करने के सम्बन्ध में, अवगतनीय है कि सिंचाई विभाग में धारित अभिलेखों के अनुसार, सिंचाई विभाग द्वारा न तो इस सम्बन्ध में कोई अधिसूचना जारी नहीं की गयी है और न ही की जाती है।

24/09/2025

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

क्रमशः–2

6	Flood plain Zone and Illegal Discharges • Whether the hotels and constructions near the riverbank fall with in the floodplain zone, which depends on the Irrigation Department's classification of the water body as a river or naula. • If they fall within the floodplain zone: • What action has been taken against these hotels? • Why have no show-cause notices been issued? • Why have these illegal constructions not been stopped, given that their discharge is polluting the water body?	अवगतनीय है कि सिंचाई विभाग द्वारा वर्तमान तक शिप्रा नदी की Flood plain Zoning का कार्य नहीं किया गया है। सिंचाई सचिव एवं बाढ़ नियंत्रण अनुभाग–2 की ई पत्रावली सं0–16636, दिनांक 26 मार्च, 2025 द्वारा, *जल संसाधन नदी विकास एवं संरक्षण मंत्रालय, भारत सरकार द्वारा अधिसूचित Ganga Rejuvenation Notification 2016 की धारा –3(u) एवं धारा–3(ze)* के क्रम में सिंचाई विभाग उत्तराखण्ड़ द्वारा आतिथ तक की गयी/की जा रही Flood Plain Zoning की सूची जिसमें शिप्रा नदी सम्मिलित नहीं है, उल्लिखित करते हुए, गंगा की अन्य सहायक नदियों में Flood Plain Zoning किये जाने हेतु अधिसूचना निर्गत करने हेतु NMCG को अनुरोध पत्र प्रेषित किया गया है। जिस पर NMCG के स्तर पर कार्यवाही अपेक्षित है।

भवदीय,

25/09/25

स्टाफ अधिकारी

कृते प्रमुख अभियन्ता

पत्रांक :– /प्र0अ0/सिं0वि/नि0अनु0/ NGT/290/2025 तद्दिनांकः

प्रतिलिपि निम्नलिखित को संलग्नकों सहित सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. मुख्य अभियन्ता (स्तर–।।) सिंचाई विभाग हल्द्वानी/रूड़की।
2. अधीक्षण अभियन्ता, जल विज्ञान मण्डल, बहादराबाद।
3. अधीक्षण अभियन्ता, सिंचाई कार्य मण्डल, नैनीताल।
4. अधिशासी अभियन्ता, सिंचाई खण्ड नैनीताल।

(संजय सिंह)

स्टाफ अधिकारी (नियोजन)

कृते प्रमुख अभियन्ता

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VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
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2.0 GEOGRAPHIC BACK GROUND OF SHIPRA WATERSHED

2.1 Site and Situation2.2 Relief

The Shipra River watershed lies in between 29° 22' 34.55" to 29° 24' 9.49" N Latitudes, and to 79° 29' 52.25" to 79° 32' 35.83" E Longitudes in district Nainital in Uttarakhand State (Fig.1). Shipra is a south to north flowing non-glacial river which watershed encompasses an area of 7.54 km² in the Central Lesser Himalayan region. Beside a well known hill tourist place of Uttarakhand. viz,. Bhowali, there lies nine villages (i.e., Nagri Gaon, Shymkhet, Kalahpeera, Selwakanja, Khalkwira, Bawanidhar, Harsoli, Bhowali, Sanotorium) within this watershed.

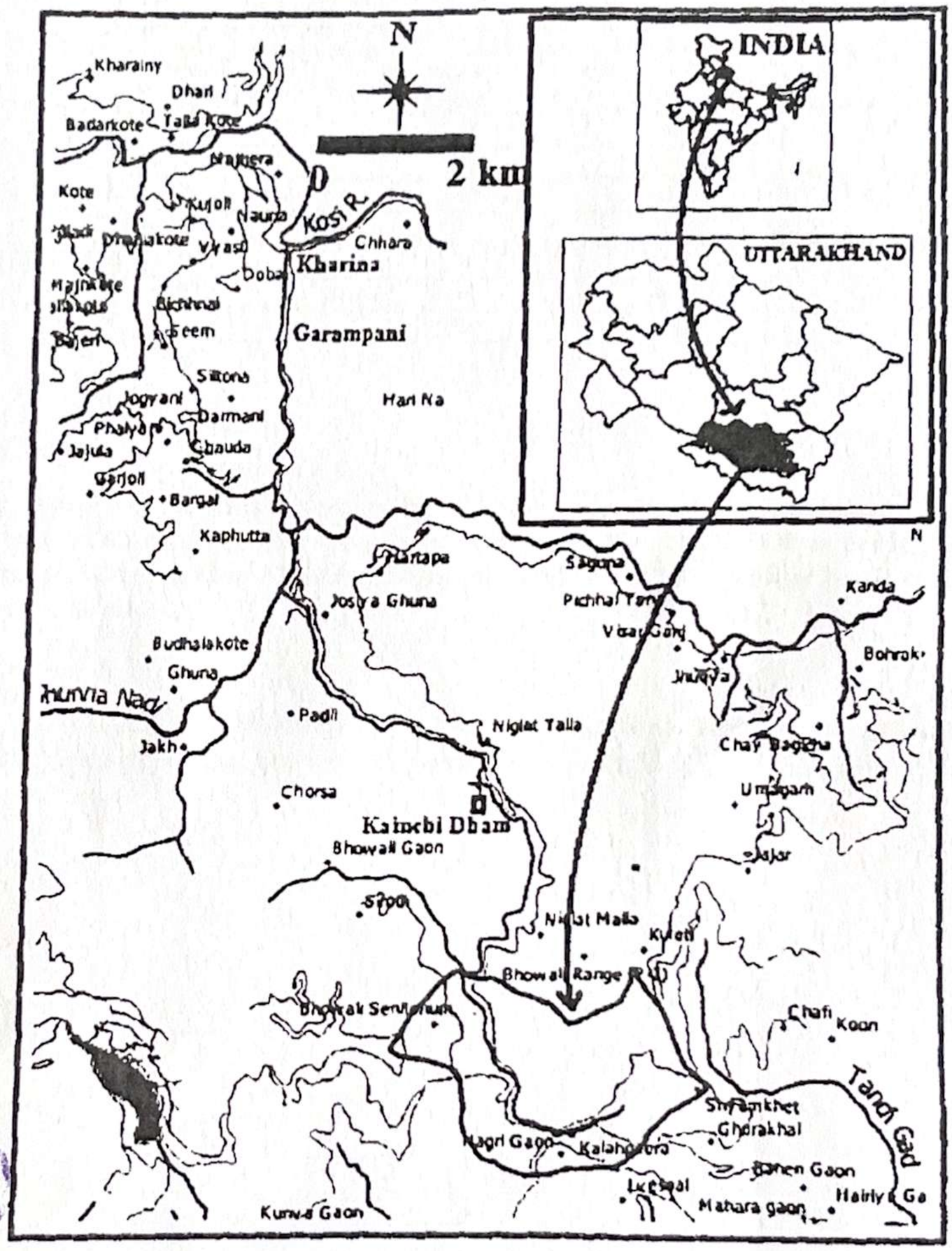

Fig. - 1

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2.2 Relief

The average height of the watershed stands at 1850 m which varies in between1540 m at the confluence of Bhowali Nala and the Shipra stream to 2120 m at the top of the watershed near Selwakunja village (Fig.2). The relief map of the Shipra watershed (Fig.3) reveals that about 14.92 % area of the watershed lies on high relief zone where the height is more than 1900 m, about 67.22 % area on medium relief zone where the height varies in between 1700 m to 1900 m, and about 17.87 % area falls under low relief zone of less than1700 m (Table-1).

Table-1: Distribution of relief of the Shipra watershed in different relief zone.

Relief Zones in Meters	Area in km^2	Area in %	Remark
<1600	0.26	3.52	Low
1600-1700	1.08	14.35	
1700-1800	3.40	45.13	Medium
1800-1900	1.66	22.09	
1900-2000	0.78	10.40	High
>2000	0.34	4.52	
Total	**7.54**	**100**	

2.3 Climate

Climatically the watershed enjoys cool and cold temperate climatic conditions (Fig.4). Our of the total watershed area about 63% area in between 1600 m and 1800 m height lies in cool temperate , and remaining 37% area in between 1800 m and 2100 m height lies in cold temperate climatic condition.

2.4 Geology

Geologically the watershed lies in the Lesser Himalayan Tectonic domain constituted of rocks of Nagthat/Berinag formations fof Jaunsar Group (Fig.5).

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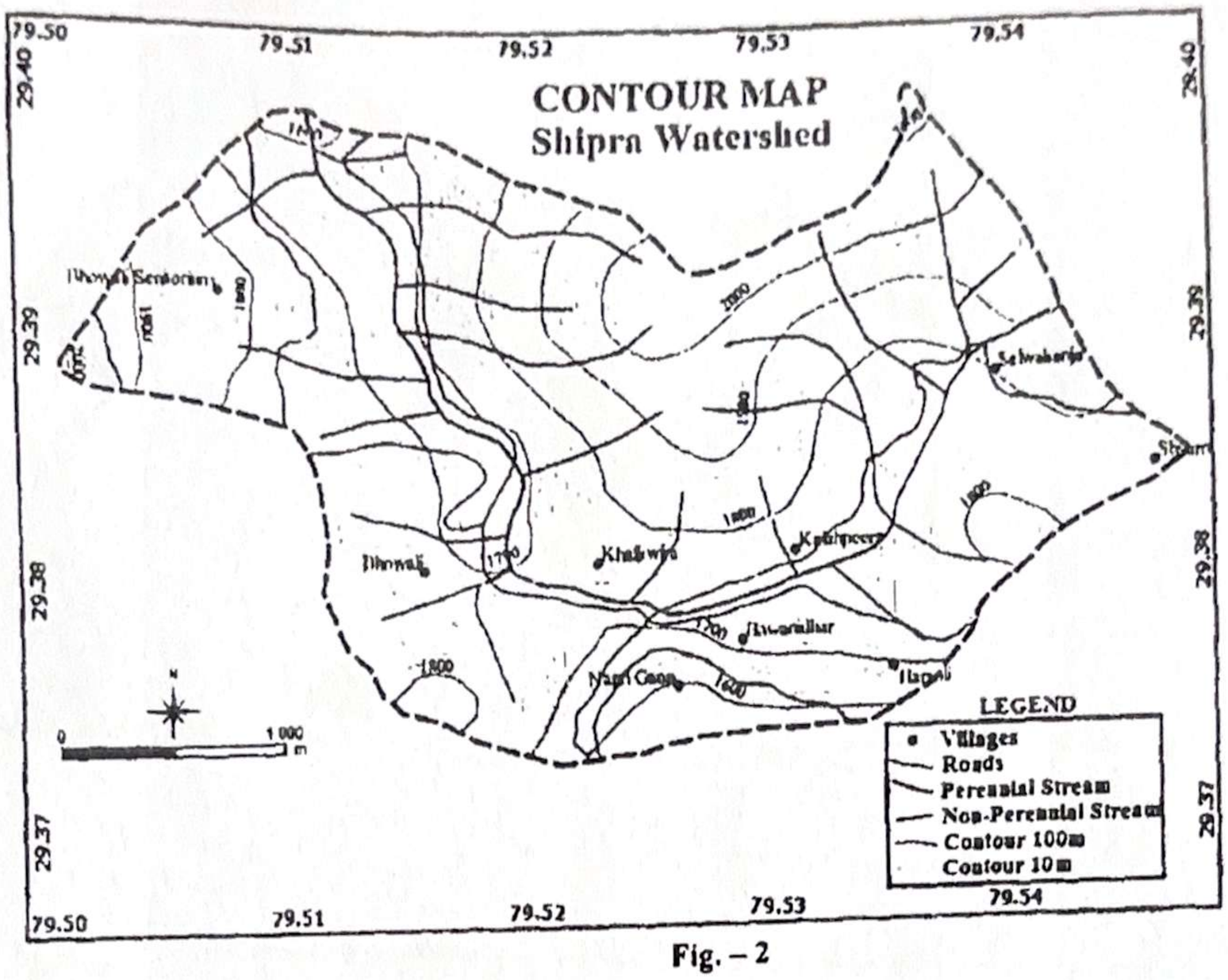

Fig. – 2

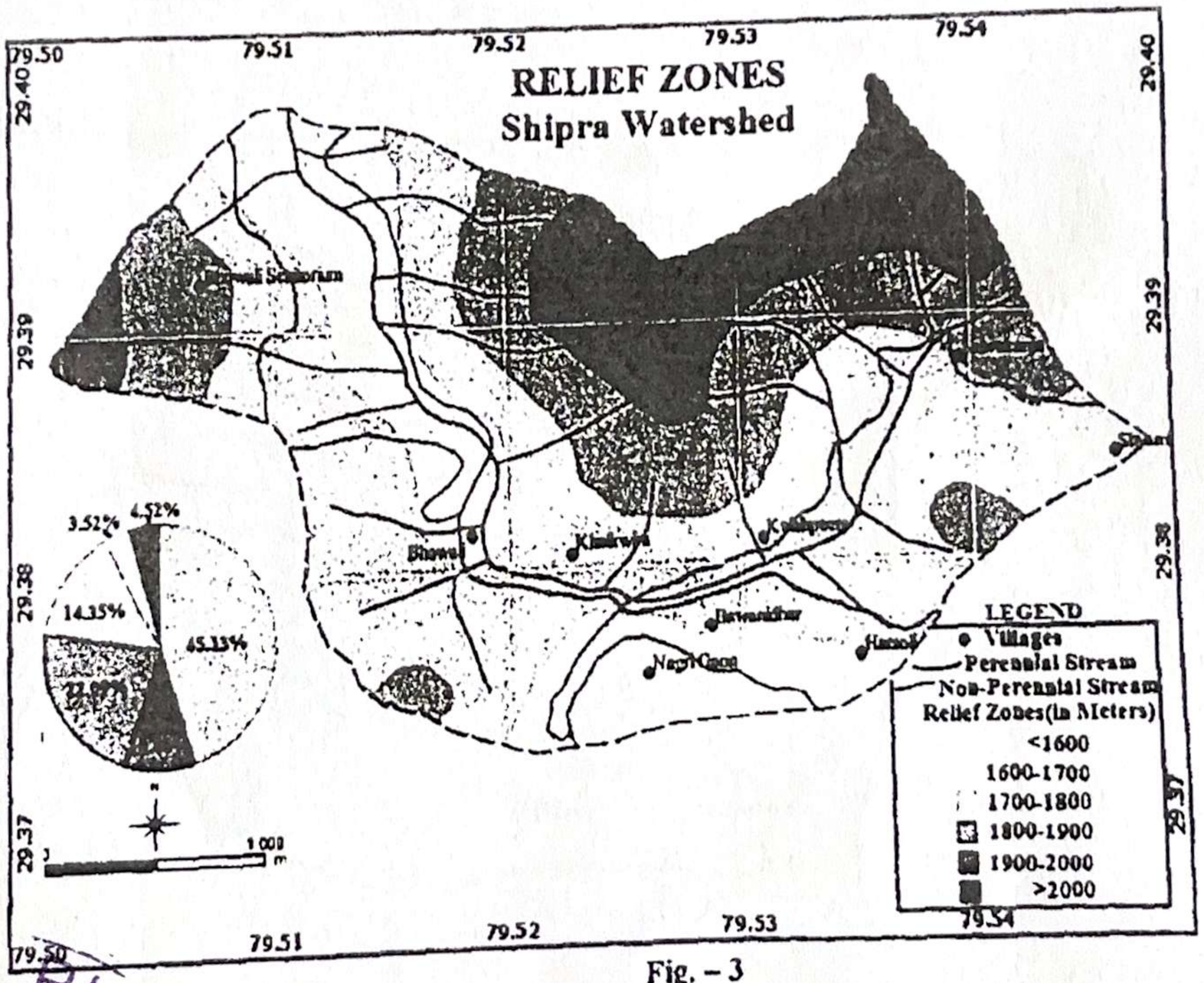

Fig. – 3

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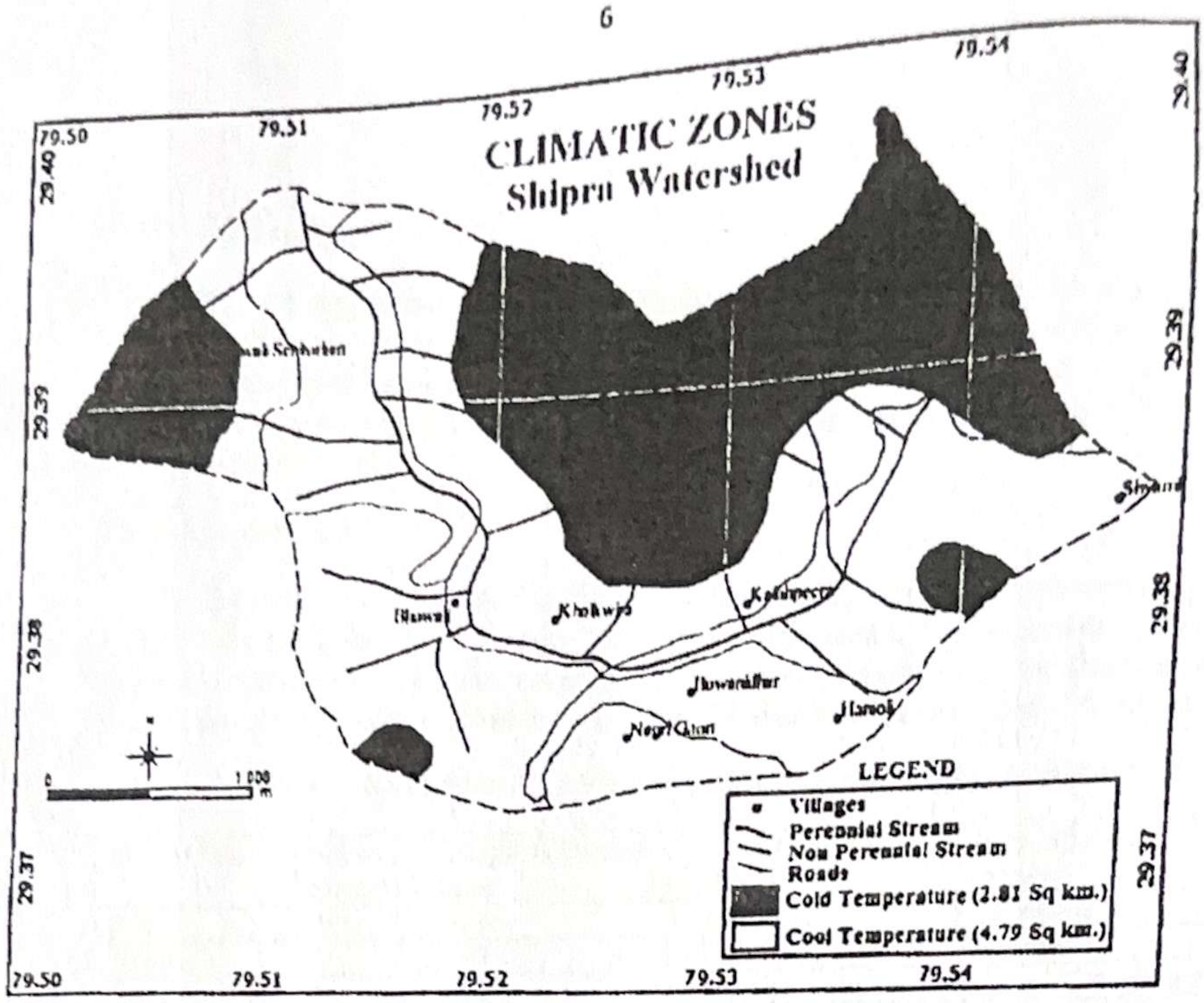

Fig. – 4

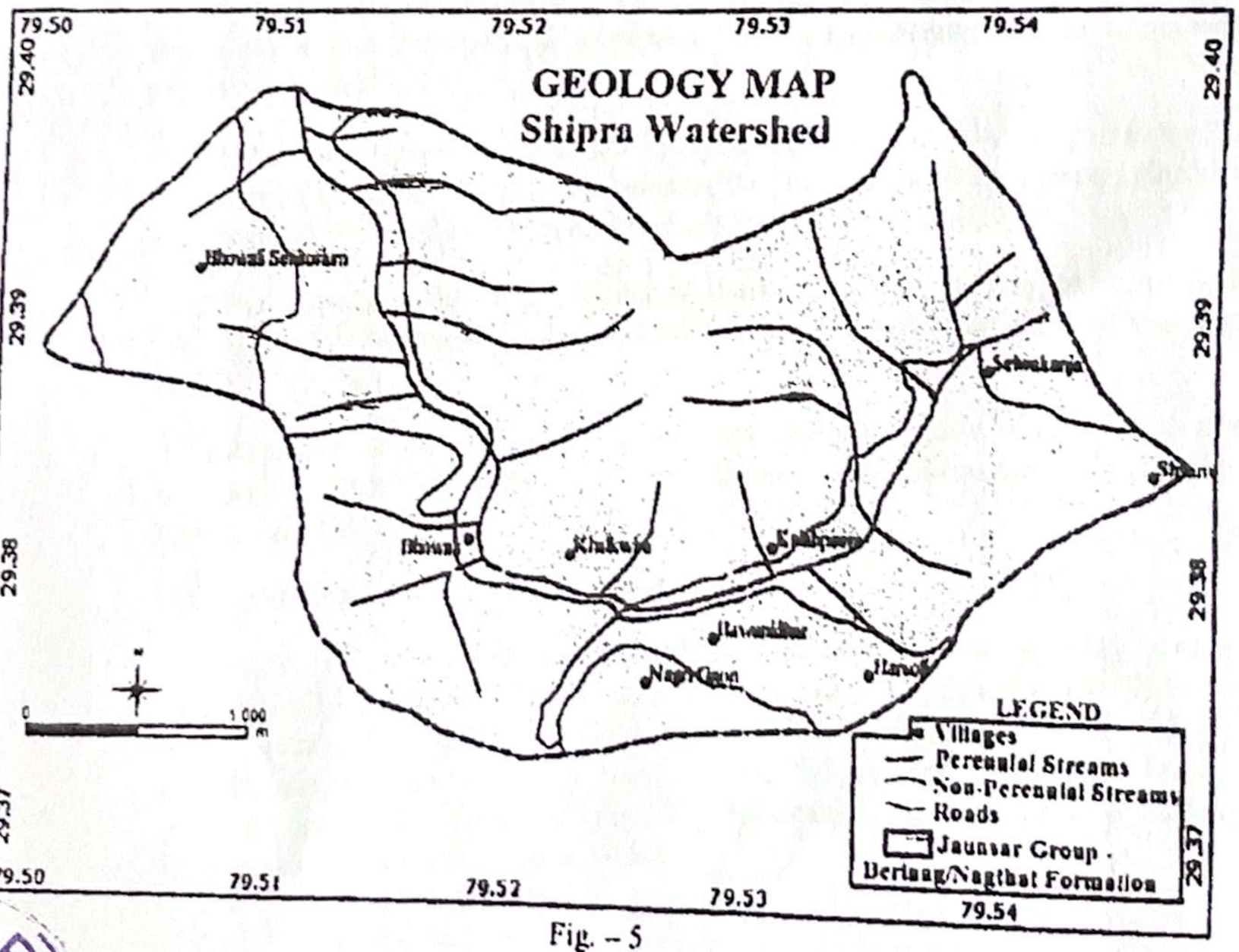

Fig. – 5

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2.5 River and streams

The Shipra river originates from the height of 1700 m near village Selwakanja. The length of Shipra River is about 4 km from its origin place to its confluence with Bhowali Nala at Wooden Bridge near village Mayoli The drainage map (Fig.6) depicts that the Shipra river is fed by 21 minor tributary streams having a total length of 14.55 km. Thus, the Shipra river watershed has a total streams network of about 21.97 km.

2.6 Stream ordering

The stream ordering map (Fig.7) depicts that the Shipra is a third order stream which has 3 second order and 21 first order streams. Table 2 contains the number and length of these different orders of streams which reveals that the Master trunk stream of the watershed, viz., the Shipra receives water from as many as 24 ephemeral/intermittent tributary streams having a total length of 17.47 km.

Table-2: Number and length of streams of different orders in the Shipra watershed

Stream Order	No. of Streams	Length of Streams (km)	Type of Stream in recent past	Type of Stream at present
First	21	14.55	Ephemeral	Ephemeral
Second	3	3.42	Intermittent	Ephemeral
Third	1	3.99	Perennial	Perennial in dying stage

2.7 Drainage Types

Based on the nature of flow of water in the streams, the drainage network of the Shipra watershed is divisible in three different types of streams. These are – ephemeral streams, intermittent streams and perennial streams (Fig.8).

2.7.1 Ephemeral/ -Hydrologically all those streams in which water flows during and after 2 to 4 hours of a rainfall event are known as ephemeral streams. The first order finger tip streams of the Shipra watershed are ephemeral.There are 21 ephemeral streams in the Shipra Watershed.

2.7.2 Intermittent Streams- In the intermittent streams water flows in rainy to winter season but during summer they become totally dry.There are three intermittent streams in the Shipra Watershed having total length of 3.42 km.

2.7.3 Perennial Streams -Streams in which water flows throughout the year are known as perennial streams. The third order master stream, viz., Shipra is perennial stream of the watershed having a total length of about 4 km.

2.8 Transformation of Intermittent streams

Due to anthropogenically accelerated climate change impact, the streams are steadily transforming from their intermittent nature to ephemeral nature steadily. In the Shipra watershed all its major tributary intermittent streams have been transformed in to ephemeral streams during the last two to three .decades. The current drainage type map (Fig.9) depicts that all tributary strea in the headwater region the Shipra have been transformed in to ephemeral streams and at present the length of perennial stream in the Shipra watershed is only 4 km.

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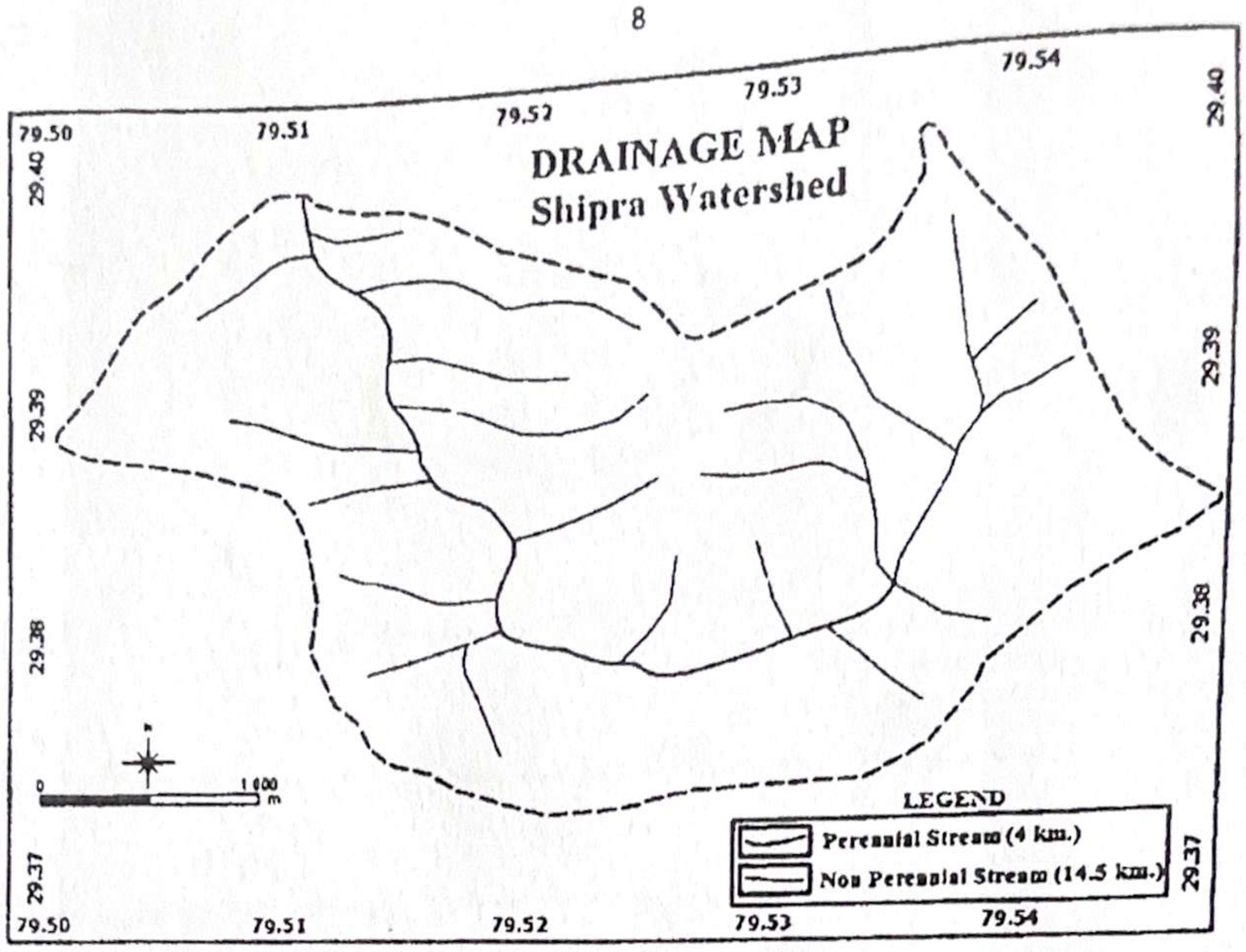

Fig. - 6

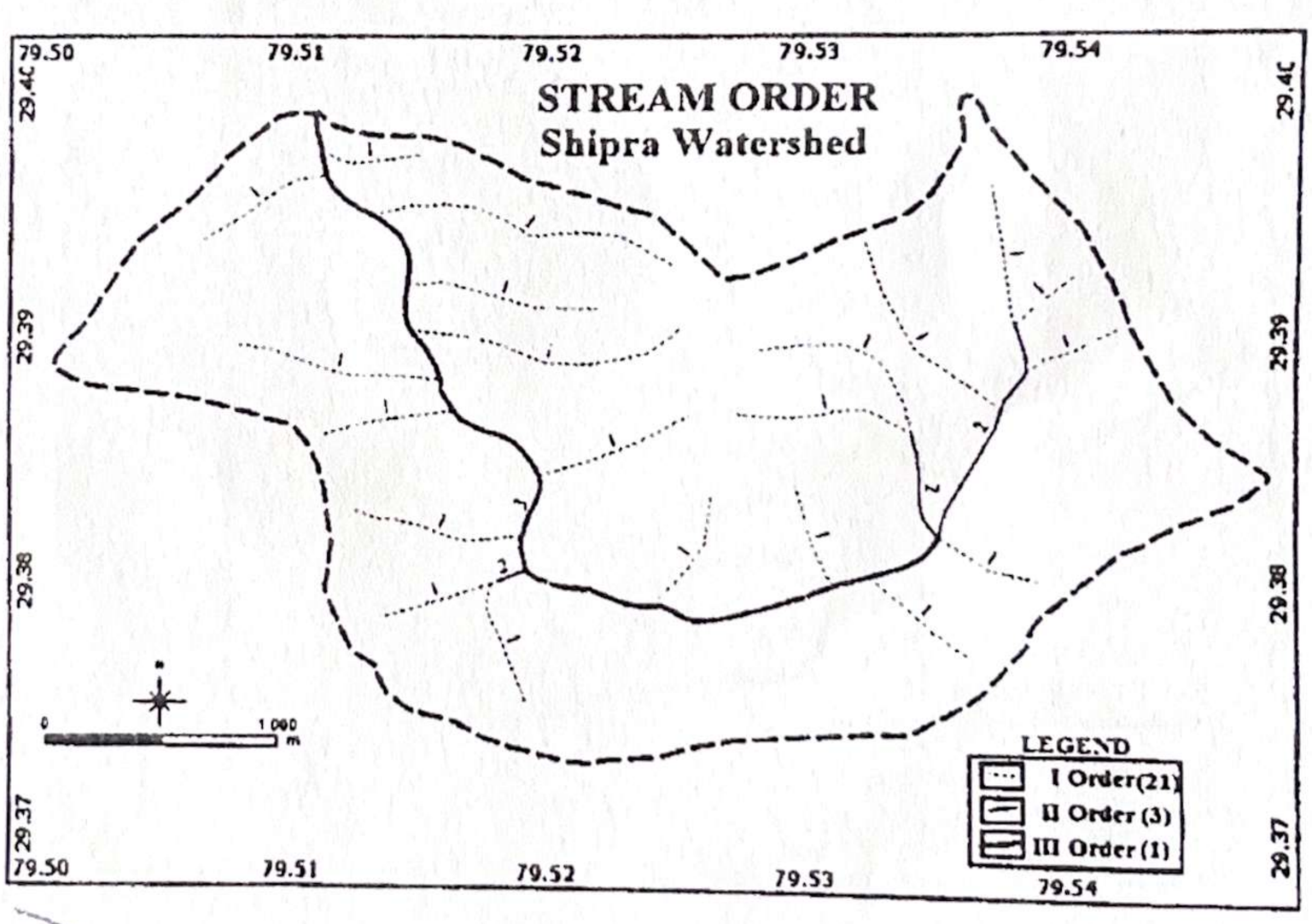

Fig. -7

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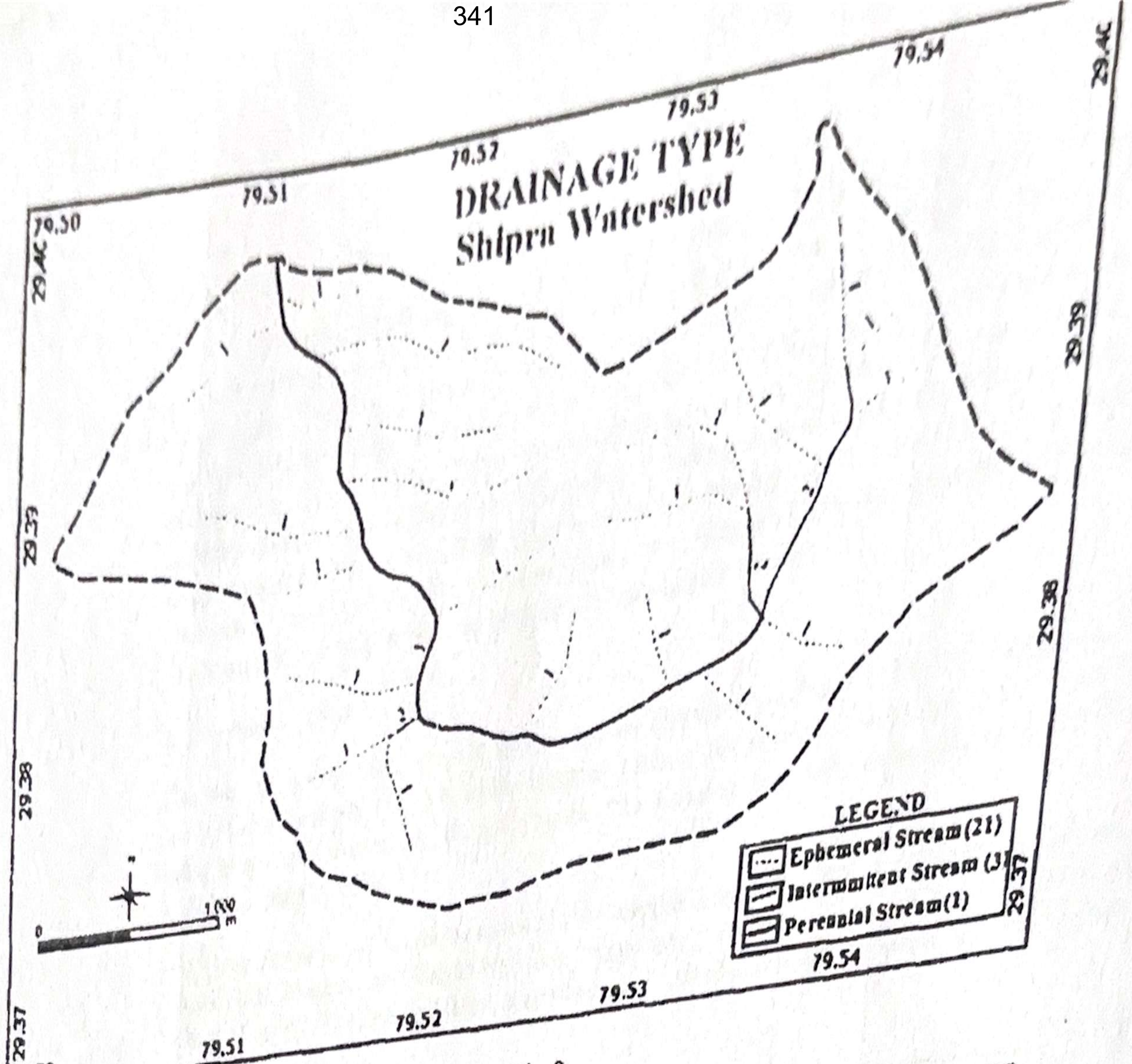

Fig.8

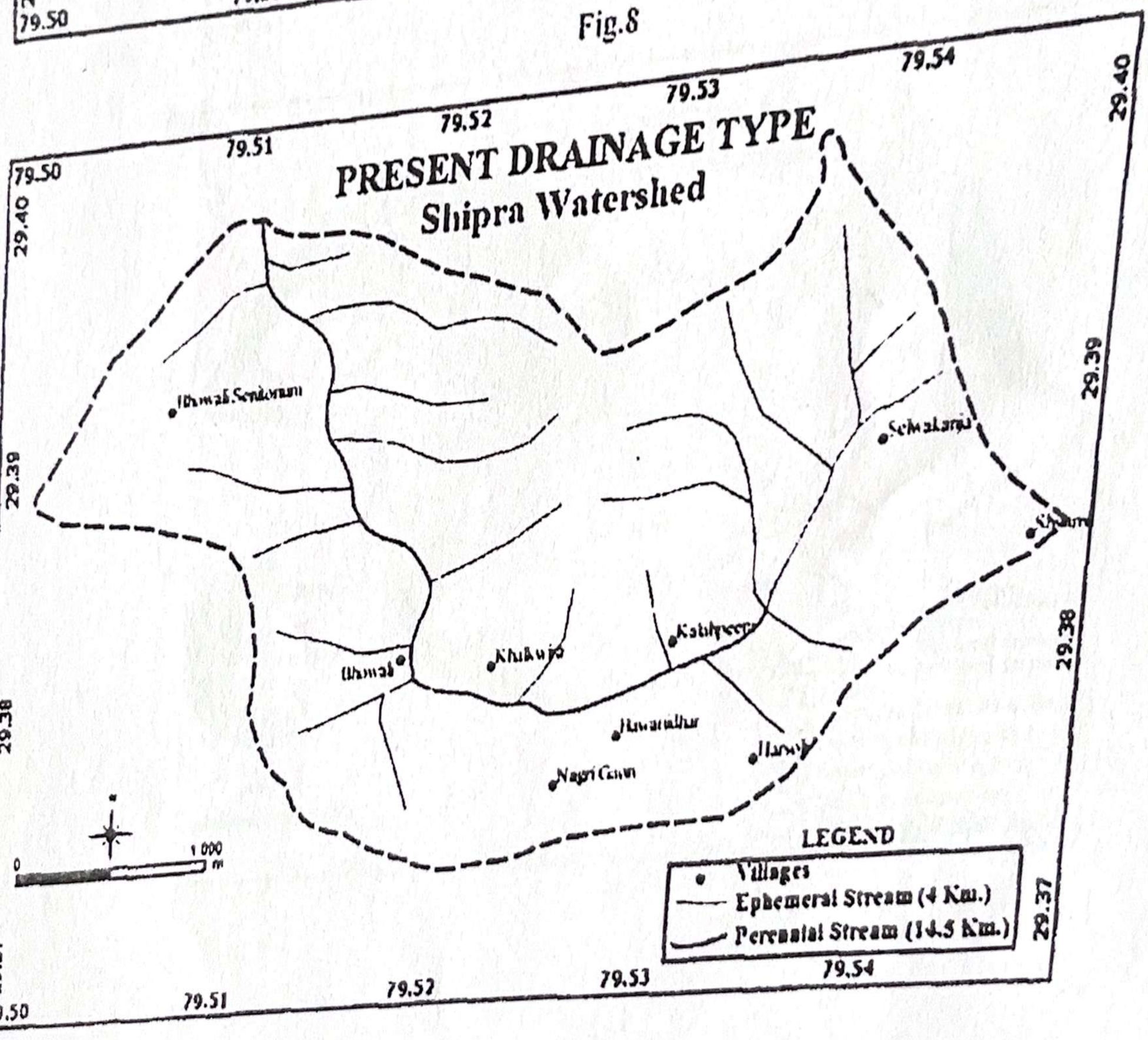

Fig.9

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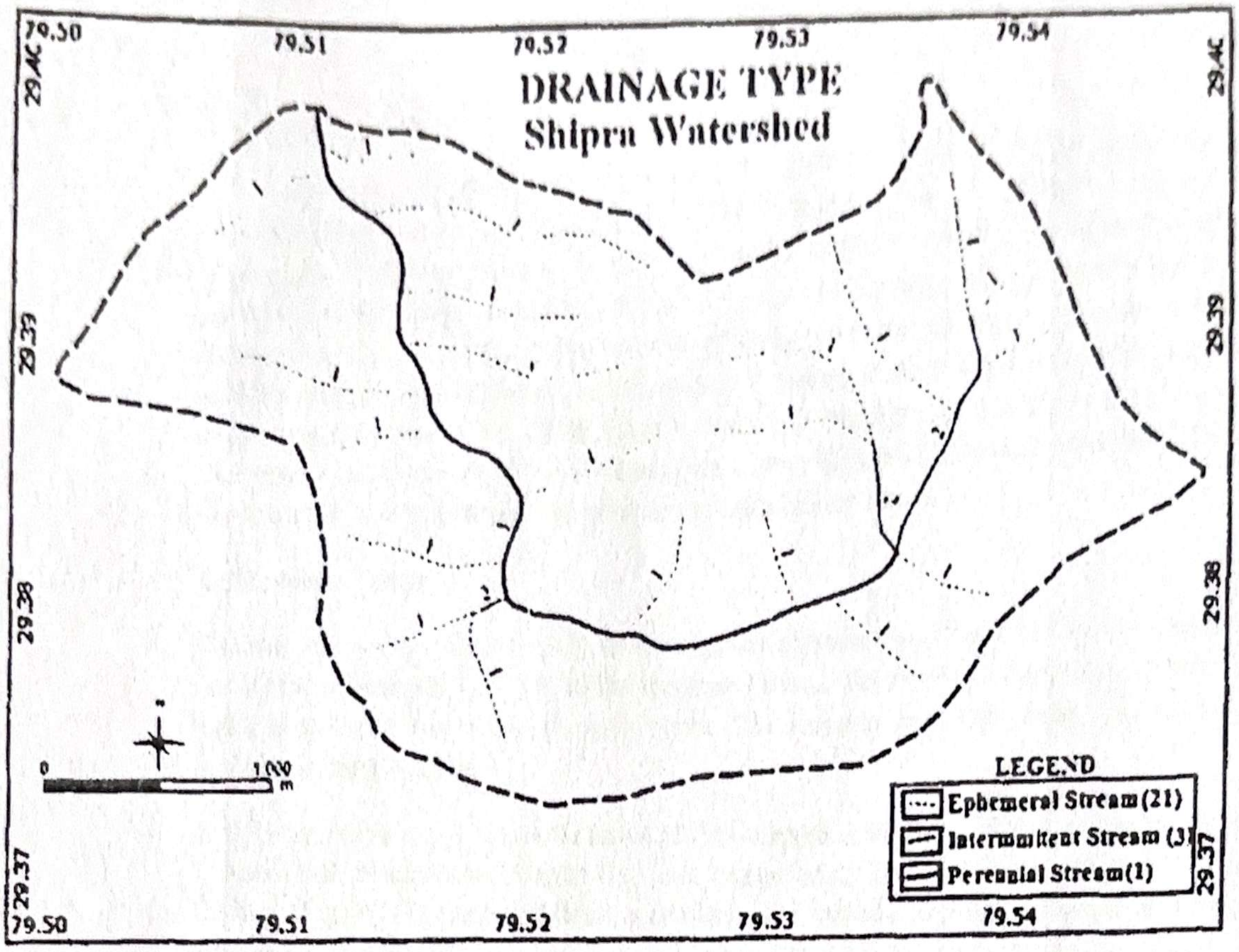

Fig.8

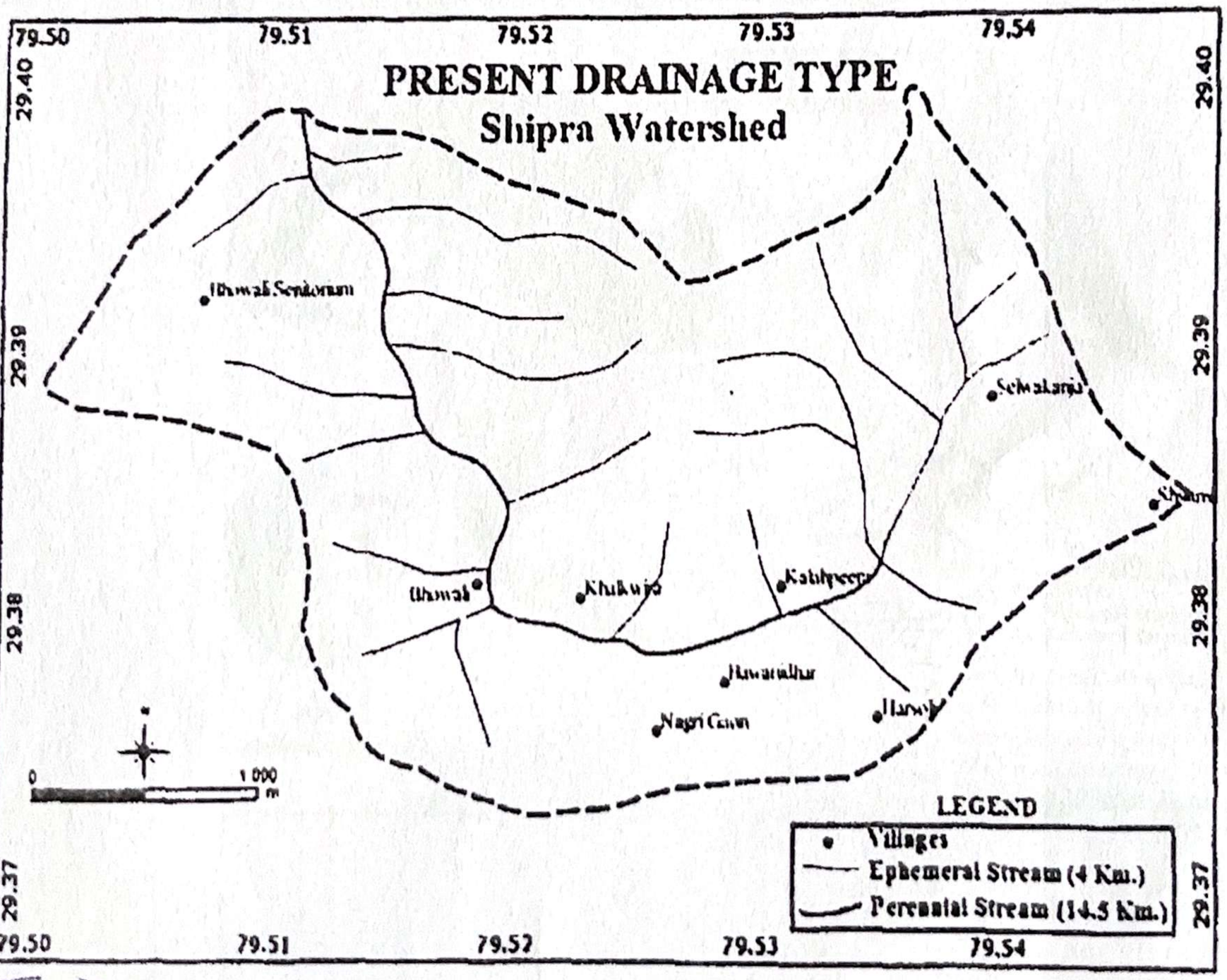

Fig.9

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2.9 Dwindling of Shipra River

The steady transformation of streams from intermittent to ephemeral nature is a sharp indicator that the level of groundwater table of the perched headwater region aquifers has gone down from the origin place of tributary streams, therefore, the major tributary streams have transformed in to ephemeral streams. Due to change in rainfall behavior in rainfall pattern, and indiscriminate anthropogenic and technogenic activities in the Shipra watershed the groundwater recharge has been reduced considerably resulting in drying-up of intermittent tributaries. In consequence of drying-up of the intermittent tributary streams, the lean flow of the Shipra River is dwindling steadily and nearing to its dying stage. If no river rejuvenative measures were taken immediately, the lifeline of Bhowali-Ratighat-Kainchi-Garampani-Khairana, viz., the Shipra shall be completely dead in near future.

2.10 Landuse Pattern

The land use pattern map (Fig.10) depicts spatial distribution of land use in the watershed which reveals that a large part (52.11%) of the watershed falls under reserved forest and 15.92% part falls under urban area known as Bhowali Town. The reaming part falls under barren (7.76%) and agriculture land (24.21%).

2.10.1 Reserve forest –The reserve forest of the watershed constitutes part of 4 Beats (i.e., Bhawali-I, Bhawali-II, Naglat-I and Naglat-II), one Range (viz., Bhawali) range of the Nainital Forest Division (Fig.10). The reserved forest is constituted of mixed pine and oak forests which are almost degraded.

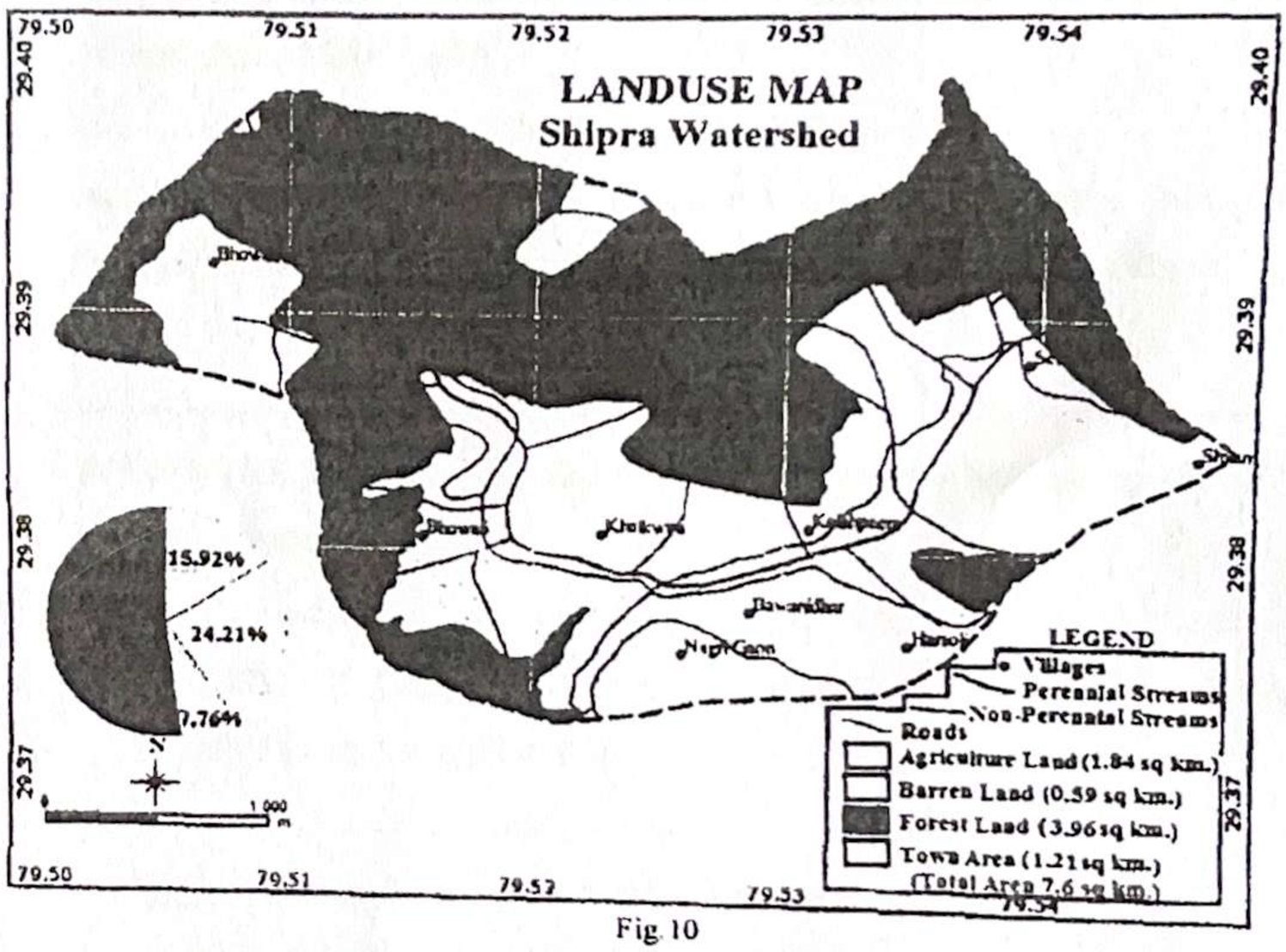

Fig.10

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Annexure 6

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 290/2025

IN THE MATTER OF:

Hemant Singh Gonia & Ors. ...PETITIONER

Versus

State of Uttarakhand & Ors. ...RESPONDENT

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1.	Response Affidavit by District Magistrate, Nainital in compliance of directions passed by the Hon'ble National Green Tribunal vide its orders dated 29.08.2025.	01-13
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3.	**ANNEXURE 2:** Copy of the letter from Tehsildar, Nainital along with the true translated copy.	27-45
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5.	**ANNEXURE 4&5:** Copy of the report dated 26.09.2025 and 30.09.2025 of Executive Engineer Peyjal Nigam Bhimtal along with its true translated copy.	52-55

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6.	**ANNEXURE 6&7:** Copy of the letter dated 26.09.2025 and 30.09.2025 of Executive Engineer Public Work Department Nainital along with the true translated copy.	56-61
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11.	**ANNEXURE 12:** Copy of the notice of District Magistrate office along with true translated copy.	110-111

FILED BY

DEEPAK BORA,
Counsel for the State of Uttarakhand
17, New Lawyers Chambers, Setalvad Block, Supreme Court of India,
New Delhi-110001
Mobile No.- 9971578987

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VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
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BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 290/2025

IN THE MATTER OF:

Hemant Singh Gonia & Ors. ...PETITIONER

Versus

State of Uttarakhand & Ors. ...RESPONDENT

RESPONSE AFFIDAVIT BY DISTRICT MAGISTRATE, NAINITAL, UTTARAKHAND IN COMPLIANCE OF DIRECTIONS PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL VIDE ITS ORDER DATED 29.08.2025

R.N. 161
30-09-25

I, Vandana Singh, D/o Shri Main Pal Singh, aged about 36 years, presently posted as District Magistrate, Nainital, Uttarakhand, do hereby solemnly affirm and state as under:

1. That in my above-mentioned official capacity, I am conversant with the facts and circumstances of the present matter and, thereof, I am fully competent and authorized to swear and file this Response Affidavit before this Hon'ble Tribunal. This affidavit is being filed in faithful compliance of the directions passed by Hon'ble National Green Tribunal vide its order dated 29.08.2025 in the above-mentioned Original Application.

2. That this Hon'ble Tribunal, in view of the environmental concerns raised in the application, was pleased to constitute a Joint Committee comprising officers authorized by the Uttarakhand Pollution Control Board and the District Magistrate, Nainital, vide its order dated 09.07.2025. The relevant paragraphs of the said order are herein as follow:

"6. In view of the environmental questions involved in the case, we also

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Advocate
NOTARY
Distt. Nainital
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
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consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by UKPCB and District Magistrate, Nainital and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and suggest appropriate remedial action. The UKPCB will be the nodal agency for coordination and compliance.

7. Report of the Joint Committee may be filed by UKPCB within one month."

3. In compliance of above order District Magistrate made a joint committee by letter dated 22/07/2025 comprising SDM Shri Kainchi Dham, SDM Nainital, Regional Officer UKPCB, AMA District Panchayat and Executive Officer Nagar Palika , Bhowali. The report of the joint committee has already been placed on record.

4. That the Hon'ble Tribunal vide paragraph number 6 of its order dated 29.08.2025, directed the Respondent No. 1 to 3, to file responses to the substantial environmental questions therein. The relevant paragraphs of the order are as follows:

> *"6. Respondents no. 1 to 3 are directed to file their additional responses mentioning all requisite details regarding action taken/ to be taken for compliance with the Solid Waste Management Rules, 2016 with budgetary allocations and timelines for completion. Respondents no.1 to 3 are also directed to mention in their responses as to whether the water channel in question is regarded/treated/considered by the members of general public to be a river or a storm water drain."*

5. That, in compliance with the above aspects raised by the Hon'ble Tribunal, the response submitted by the District Magistrate, Nainital are as follows:

A. That in response to question raised by Hon'ble Tribunal vide paragraph number 5 of its order dated 20.08.2025 as to whether the water channel in question is regarded/treated/considered by the members of general public

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Advocate
District Dehra Dun (Uttarakhand)
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HEMANT DHUSIA
Advocate
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Distt. H.Q. Nainital
R.No. 20(10)/2023

to be a river or a storm water drain?

Response: That in response to the District Magistrate directed the Revenue Department to verify this query raised by Hon'ble Tribunal in response to the above a site inspection was conducted by the Revenue Department and encroachments were identified on the basis of revenue records. It was found that the stream in question is popular among the general public as river Shipra, it is recorded as "Drain" in revenue records and in settlement khatauni 1363 Fasli (1955-1956) and non-Z.A. khatauni of village Malla Niglat and village Talla Niglat, it is recorded as Category 10(1) submerged land (drain). A copy of the report submitted by Revenue Sub-Inspector Padli, Tehsil, Shri Kainchi Dham along with the translated copy is annexed hereto and marked **ANNEXURE 1.**

In addition to this, on examining the older settlement records and the recent settlement records, the name river Shipra prevalent at present is recorded in village Nagarigaon as category 10(1) Drain and in revenue village Kahalkvira as category 10(1) Rouli. During the rainy season, small Roulis also come out from village Kahalkvira and village Nagarigaon that meets with Shipra river, due to which the water level in Shipra river increases during the rainy season, which reduces considerably after monsoon. A copy of the letter from Tehsildar, Nainital along with the true translated copy is annexed hereto and marked as **ANNEXURE 2.**

B. That in response to the question raised by the Hon'ble Tribunal vide paragraph no. 6 of the order dated 20.08.2025 regarding what action taken/ to be taken for compliance with the Solid Waste Management Rules, 2016?

Response: That the District Magistrate, Nainital was pleased to direct the Executive Officer Nagar Palika , Bhowali and District Panchayat, Nainital to verify this query. In response to this, detailed status report of actions, measures and future plans undertaken by the District Panchayat, Nainital as per letter number 705/XII-2/2025-2026 is being placed on record.

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VIRENDER SINGH Advocate
District Dehra Dun (Uttarakhand)
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HEMANT DHUSIA Advocate
NOTARY
Distt H.Q.Nainital
R.No.20/10/2023

- District Panchayat, Nainital collects garbage from Kainchi Dham premises and surrounding areas and disposes it off at Haldwani Trenching Ground through 01 garbage vehicle and 02 Paryavaran Mitras.
- In view of the increasing number of devotees in Kainchi Dham premises and surrounding areas, the work of cleaning arrangements is being done jointly with District Panchayat, Nainital and Municipal Council, Bhowali in Kainchi Dham premises.
- A total of 21 Challans issued by District Panchayat, Nainital for use of prohibited single use plastic to individuals/ institutions who spread garbage in indiscriminate manner, found during timely inspections in Kainchi Dham premises and surrounding areas.
- A total of ₹11,600/- (Rupees Eleven Thousand Six Hundred Only) collected through Challans issued by District Panchayat, Nainital for use of prohibited single use plastic to individuals/ institutions who spread garbage in indiscriminate manner, found during timely inspections in Kainchi Dham premises and surrounding areas.
- On 15 June 2025, during the Kainchi Dham fair, 100 Paryavaran Mitras are deployed by the District Panchayat, Nainital for cleaning work in the markets and roads falling under the rural areas and arrangements are made for single/ jointed dustbins.
- The work of garbage disposal in the rural area is being done by the Litter Picker machine issued to the District Panchayat, Nainital by the Directorate of Panchayati Raj, Dehradun.

A copy of the report of District Panchayat, Nainital along with its true translated copy is annexed hereto and marked as **ANNEXURE 3.**

C. That in response to the question raised by the Hon'ble Tribunal vide paragraph no. 6 of the order dated 20.08.2025 regarding whether budgetary allocation and timelines for completion regarding Solid Waste Management Rules, 2016 has been prepared?

Response: In compliance, Executive Engineer Peyjal Nigam Bhimtal and

NOTARY PUBLIC GOVT. OF INDIA VIRENDER SINGH Advocate District Dehra Dun (Uttarakhand) Reg.No.-32254/2025 Exp Dt.-13-01-2030

NOTARY GOVT. OF UTTARAKHAND (INDIA) HEMANT DHUSIA Advocate NOTARY Distt. H.Q. Nainital R.No. 20(10)/2023

Executive Engineer Public Work Department Nainital have provided below responses.

I. Executive Engineer Peyjal Nigam Bhimtal vide letter dated 30.09.2025 has stated that with respect to sewerage and drainage planning pursuant to the Hon'ble Chief Minister's Announcement No. 618/2024, a comprehensive sewerage and drainage plan has been envisaged for Bhowali municipal area. For this land inspection by the concerned departments have been made and estimate will be ready by 30.11.2025.

II. Executive Engineer, Peyjal Nigam, Bhimtal vide letter dated 26.09.2025 submitted that, an estimate of 2397.48 lakhs for sewerage scheme for Kainchi Dham has been prepared by the concerned branch.The estimate was sent to the Chief Engineer (M), Uttarakhand Peyjal Nigam , Haldwani for technical and financial approval. However certain objections were raised. The estimate will be revised again and same will be sent for technical and financial approval on or before 30.10.2025.

A copy of the letter dated 26.09.2025 and 30.09.2025 by Executive Engineer, Uttarakhand Peyjal Nigam, Bhimtal (Nainital) along with the true translated copy is annexed hereto and marked as **ANNEXURE 4 & 5.**

III. Executive Engineer, Public Works Development vide letter dated 26.09.2025 submitted that:

I. Under the Manas khand Mandir Mala Mission, various developmental works are in progress to provide facilities to the devotees. Under this work the details of toilets to be constructed are as follows:-

NOTARY VIRENDER SINGH Advocate Distnct Jenra Dun (Uttarakhand) Reg.No.-32254/2025 Exp Dt.-13-01-2030 GOVT. OF INDIA

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Sl No	Particulars	Floor	Total No
1	Toilet (Men)	G Floor	3 (WC) 2 (Bath) 6(Urinal)
2	Toilet (Women)	G Floor	3 (WC) 2 (Bath) 6(Urinal)
3	Toilet (Disable)	G Floor	3 (WC) 2 (Bath) 6(Urinal)
4	Canteen	1st Floor	1
5	Kitchen	1st Floor	1
6	Driver Room	2nd Floor	2 (WC) 2 (Bath)
7	Toilet (Men)	3rd Floor	2 (WC) 2 (Bath) 4 (Urinal)
8	Toilet (Women)	3rd Floor	2 (WC) 1 (Bath)
9	Toilet (Disable)	3rd Floor	1 (WC) 1 (Bath) 1 (Urinal)
10	VIP	3rd Floor	1 (WC) 1(Bath) 1 (Urinal)
	TOTAL		**15 (WC) 12 (Bath) 13 (Urinal)**

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Advocate
District Dehra Dun (Uttarakhand)
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The probable date of completion of the above work is June 2026.

NOTARY GOVT. OF UTTARAKHAND (INDIA)
HEMANT DHUSIA
Advocate
NOTARY
Distt.H.Q.Nainital
R.No.20/01/2023

II. Apart from this Executive Engineer PWD Nainital vide letter dated 30.09.2025 has informed that 05 toilets are being

constructed by demolishing the old Gang Head structure in Shri Kainchi Dham , which will comprise of 2 Female, 2 Male and 1 Specially abled toilets at the budget of Rs. 63.22 lakh. Probable date of completion for this work is November 2025.All these toilets are being built to prevent open defecation along the shipra river.

A copy of the letter dated 26.09.2025 and 30.09.2025 by Executive Engineer, Public Works Development along with its translated copy is annexed hereto and marked as **ANNEXURE 6&7.**

ADDITIONAL RESPONSES:-

That the District Magistrate, Nainital vide letter dated 22 July 2025, formed a joint committee while appointing the SDM Shri Kainchi Dham as the nodal of the committee. All the authorities were further directed to submit a reply regarding the matter including the status report, replies and their action plan for the ecological development of the Shri Kaichi Dham. The joint visit was made on 17th September and following the visit reports of the authorities are herein as follows:

A. Executive Officer vide letter dated 23.09.2025 (**Annexure 8**) submitted a response stating the following:

I. With respect to sewerage and soak pits, it is submitted that the Nagar Palika periodically inspects the soak pits attached to hotels, lodges and other commercial establishments situated along drains within municipal limits. These inspections are carried out to ensure that untreated sewage is not discharged directly into natural drains or storm water channels. In case where open sewer discharge is detected, challans are promptly issued as per applicable municipal regulations.

- No. of Challans issued for open sewer discharge - 35
- Amount generated by such Challans - ₹ 41,200/-

II. On the issue of solid waste management, the Nagar Palika has developed

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NOTARY HEMANT DHUSIA Advocate NOTARY Distt.H.Q.Nainital R.No.20(10)/2023 GOVT.OF UTTARAKHAND INDIA

a structured mechanism for door-to-door waste collection, segregation at source, transportation, and disposal. For this purpose, 24 Paryavaran Mitras (sanitation workers) have been engaged and are supported by 2 dumpers, 4 pickup vehicles and 1 sewer segregation machine. The Nagar Palika undertakes routine collection of approximately 2 Tons Per Day (TPD) of waste from the Bhowali municipal area and an additional 0.45 TPD from the Kainchi Dham region. This collected waste is transported to the Haldwani Cluster, which is a designated solid waste management facility, thereby ensuring compliance with the Solid Waste Management Rules, 2016.

III. That as far as door-to-door collection is concerned, the Nagar Palika has achieved 100% coverage within the Bhowali municipal area and Kainchi Dham. This effort has generated an amount of ₹27,10,892/- towards garbage collection charges, while an additional revenue of ₹4,47,103/- has been realized from recycling operations.

IV. In relation to enforcement of anti-littering laws and plastic ban, it is respectfully submitted that the Nagar Palika has been rigorous in imposing penalties under the Anti-Littering and Spitting Act.

- No. of individuals fined - 97
- Amount generated by fine - ₹ 1,29,700/-

V. Moreover, in strict compliance with the ban on Single Use Plastic (SUP), 176 challans have been issued and penalties amounting to ₹71,000/- have been recovered.

B. Secretary, District Development Authority, Nainital vide letter dated 26.09.2025 submitted a report stating that:

I. The area of Kainchi Dham has been notified in the District Development Authority, Nainital since August 04, 2025, however, even before that, a total of 53 constructions were identified in the area which were not in compliance with building by laws.

Till date, notices have been issued by the District Development Authority,

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NOTARY HEMANT DHUSIA Advocate NOTARY Distt.H.Q.Nainital R.No.20/10/2023 GOVT.OF UTTARAKHAND (INDIA)

Nainital against 53 unauthorized constructions in the area. The process of survey and issuing notices to incompliant construction by running an intensive campaign in the area is underway.

A copy of the letter dated 26.09.2025 by the Secretary, District Development Authority, Nainital along with the true translated copy is annexed hereto and marked as **ANNEXURE 09.**

C. Chief Engineer, Irrigation Division, Uttarakhand, Dehradun submitted that:

I. There is no record available regarding whether the stream in question is a river or drain with the Irrigation Division, Nainital. It is also to be noted that this division is not the regulatory authority regarding declaring the drain as river/drain, related records are available with the revenue department. It is also to be informed that till date Irrigation Division has not yet undertaken the work of flood plain zoning of river Shipra.

II. Additionally, the Irrigation Division has sent a list of flood plain zoning done/ being done till date to NMCG to issue a notification for flood plain zoning in accordance with Section 3(u) and Section 3 (ze) of the Ganga Rejuvenation Notification, 2016 notified by the Ministry of Water Resources, River Development and Conservation, Government of India and river Shipra is not included in this list.

A copy of the letter from Irrigation Division, Nainital along with the translated copy is annexed hereto and marked as **ANNEXURE 10 (colly)**

D. To apprise the Hon'ble Tribunal it is further submitted that Shri Kainchi Hanuman Mandir & Ashram vide letter dated 20.09.2025 to the Sub-Divisional Magistrate, Kainchi Dham provided a brief write-up on the steps taken by Shri Kainchi Hanuman Mandir & Ashram Trust for ensuring cleanliness of the river,

NOTARY PUBLIC GOVT. OF INDIA
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
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NOTARY GOVT.OF UTTARAKHAND (INDIA)
HEMANT DHUSIA
Advocate
NOTARY
Distt.H.Q.Nainital
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garbage disposal etc which is being annexed herein for the reference of Hon'ble Tribunal.

A copy of the above said letter along with its translated copy is annexed hereto and marked as **ANNEXURE 11.**

E. Further notice has been issued from District Magistrate Office vide letter number to concerned departments for taking immediate an effective measures to ensure cleanliness of Shipra River and to furnish weekly status report in respect of unplanned and haphazard construction activities, encroachments, progress of sewer treatment, arrangements of toilets in adequate numbers and their maintenance. Additionally, the line departments have been instructed to identify the violations and take effective punitive measures against the violators.

A copy of the above said letter along with its translated copy is annexed hereto and marked as **ANNEXURE 12.**

F. The petitioner has submitted an application to District Magistrate Office, stating that joint visit of the departments must be made after monsoon, keeping in view the raised water level of the Shipra River due to monsoon season. The district administration is committed to make joint inspection after monsoon along with concerned departments and petitioner to take further steps and corrective measures to ensure cleanliness of Shipra river, prevention of unauthorized construction, littering, etc in Shri Kainchi Dham Temple area .

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt R.O Nainital
R.No.3011(0)/2023
GOVT. OF UTTARAKHAND (INDIA)

DEPONENT

VERIFICATION

I, the deponent above named, do hereby verify and say that the contents of my above submissions, from paragraphs 3 and 5 of Response by way of the affidavit and paragraph 1 to 6 of Additional response are true and correct to my knowledge based on the record, and as per the information received which all I believe to be true.

That no part of this affidavit is false and nothing material has been concealed therefrom.

Verified by me at Nainital Uttarakhand, on this 30 day of September 2025.

DEPONENT
VANDANA SINGH,
District Magistrate,
Nainital,
Uttarakhand
Filed By:

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt.H.Q.Nainital
R.No.20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

DEEPAK BORA
Counsel for the State of Uttarakhand
17, New Lawyers Chambers,
Setalvad Block,
Supreme Court of India
New Delhi-110001
Mobile No. 9971578987
Email: adv.deepakbora@gmail.com

Attested that Sri/smt. Vandana Singh
the Deponent Identified by B.C. Pant
Sworned & Verified the contents of
the Affidavit at Nainital
on Date 30-09-25 at Nainital

Hemant Dhusia
HEMANT DHUSIA Advocate
Notary Distt H.Q.Nainital
Reg.No.20(10)/2023
30-09-25

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Jenra Dun (Uttarakhand)
Reg.No.-32254/2025
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GOVT. OF INDIA

Annexure 6A

कार्यालय तहसीलदार, श्री कैचीधाम, जनपद नैनीताल।

पत्र संख्या– 113 / ना.ना. / 2024–2025 दिनांक 26 सितम्बर, 2025

सेवा मे,

उपजिलाधिकारी,
श्री कैचीधाम।

विषय :– माननीय राष्ट्रीय हरित अभिकरण नई दिल्ली में योजित प्रकरण के संबंध में।

महोदया,

कृपया उपर्युक्त विषयक आपके कार्यालय पत्र संख्या 418/(मु॰)/2024–2025 /रा॰ह॰अधि॰–बैठक दिनांक 16 सितम्बर 2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसमें माननीय राष्ट्रीय हरित अभिकरण नई दिल्ली में योजित Original Application No. 290/2025 में पारित आदेश दिनांक 29.08.2025 के क्रम में दिनांक 19 सितम्बर 2025 को आयोजित बैठक के उपरान्त प्रश्नगत स्थल का स्थलीय निरीक्षण किया गया जिसकी आख्या निम्नवत् है:–

राजस्व विभाग द्वारा नाले (जन सामान्य में प्रचलित नाम शिप्रा नदी) के किनारे स्थित भवनों/होटल आदि के अतिक्रमण के संबंध में राजस्व अभिलेखों के आधार पर अतिक्रमण चिन्हित किये गये तथा उनका भू–गृहादि अधिनियम 1972 की धारा 04 के अन्तर्गत 02 चालान किये गये,जिनका विवरण निम्नवत हैं :–

1. सुरेन्द्र सिंह उर्फ सुरेश सिंह पुत्र देवसिंह निवासी ग्राम तल्ला निगलाट तहसील श्री कैचीधाम।
2. मंजू पाण्डे पत्नी त्रिलोचन पाण्डे निवासी ग्राम तल्ला निगलाट तहसील श्री कैचीधाम।

इसके अतिरिक्त उक्त क्षेत्र में समय–समय पर अतिक्रमणों के विरूद्ध कार्यवाही की जाती है। जन सामान्य में प्रचलित शिप्रा नदी राजस्व अभिलेखों में "नाला" के रूप में दर्ज है एवं बन्दोबस्ती खतौनी 1363 फसली (सन 1955–1956) तथा ग्राम मल्ला निगलाट व ग्राम तल्ला निगलाट की वर्तमान नॉन ज्येड॰ए॰ खतौनी में भी श्रेणी 10(1) जलमग्न भूमि (नाला) के रूप में दर्ज है। खतौनी संलग्न है।

नाले (जन सामान्य में प्रचलित नाम शिप्रा नदी) का जल प्रवाह सर्दियों/गर्मियों के मौसम में बहुत कम हो जाता है। नक्शें में उक्त नाले (जन सामान्य में प्रचलित नाम शिप्रा नदी) को गुलाबी रंग से दर्शाया गया है। नाले (जन सामान्य में प्रचलित नाम शिप्रा नदी) में गंदगी के संबंध में जिला पंचायत द्वारा समय–समय पर कार्यवाही की जाती है। ग्राम मल्ला निगलाट व ग्राम तल्ला निगलाट का नक्शा खतौनी (वर्तमान) तथा खतौनी (बन्दोबस्त–फसली 1363) संलग्न है।

अतः उपरोक्तानुसार राजस्व उपनिरीक्षक की मूल आख्या मय नक्शा, खसरा, खतौनी संलग्न कर सेवा में सादर प्रेषित है।

संलग्नक– यथोपरि।

भवदीया,

(नेहा रमोला)
तहसीलदार, श्री कैंचीधाम,
जनपद नैनीताल।

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

सेवा मे

श्रीमान तहसीलदार,

श्री कैचीधाम।

विषय :- माननीय राष्ट्रीय हरित अभिकरण नई दिल्ली में योजित प्रकरण के संबंध में।

महोदया,

कार्यालय उपजिलाधिकारी महोदया श्री कैचीधाम के पत्र संख्या 418/(मु॰)/2024–2025 /रा॰ह॰अधि॰–बैठक दिनांक 16 सितम्बर 2025 के क्रम में माननीय राष्ट्रीय हरित अभिकरण दिल्ली द्वारा पारित आदेश के अनुपानल में दिनांक 19 सितम्बर 2025 को आयोजित बैठक के उपरान्त प्रश्नगत स्थल का स्थलीय निरीक्षण किया गया जिसकी आख्या निम्नवत् है:–

राजस्व विभाग द्वारा नाले (जन सामान्य में प्रचलित नाम शिप्रा नदी) के किनारे स्थित भवनों/होटल आदि के अतिक्रमण के संबंध में राजस्व अभिलेखों के आधार पर अतिक्रमण चिन्हित किये गये तथा उनका भू–गृहादि अधिनियम 1972 की धारा 04 के अन्तर्गत 02 चालान किये गये,जिनका विवरण निम्नवत हैं :–

1. सुरेन्द्र सिंह उर्फ सुरेश सिंह पुत्र देवसिंह निवासी ग्राम तल्ला निगलाट तहसील श्री कैचीधाम।
2. मंजू पाण्डे पत्नी त्रिलोचन पाण्डे निवासी ग्राम तल्ला निगलाट तहसील श्री कैचीधाम।

इसके अतिरिक्त उक्त क्षेत्र में समय–समय पर अतिक्रमणों के विरूद्ध कार्यवाही की जाती है। जन सामान्य में प्रचलित शिप्रा नदी राजस्व अभिलेखों में "नाला" के रूप में दर्ज है एवं बन्दोबस्ती खतौनी 1363 फसली (सन 1955–1956) तथा ग्राम मल्ला निगलाट व ग्राम तल्ला निगलाट की वर्तमान नॉन ज्येड॰ए॰ खतौनी में भी श्रेणी 10(1) जलमग्न भूमि (नाला) के रूप में दर्ज है। खतौनी संलग्न है।

नाले (जन सामान्य में प्रचलित नाम शिप्रा नदी) का जल प्रवाह सर्दियों/गर्मियों के मौसम में वहुत कम हो जाता है। नक्शें में उक्त नाले (जन सामान्य में प्रचलित नाम शिप्रा नदी) को गुलाबी रंग से दर्शाया गया है। नाले (जन सामान्य में प्रचलित नाम शिप्रा नदी) में गंदगी के संबंध में जिला पंचायत द्वारा समय–समय पर कार्यवाही की जाती है। ग्राम मल्ला निगलाट व ग्राम तल्ला निगलाट का नक्शा खतौनी (वर्तमान) तथा खतौनी (वन्दोवस्त–फसली 1363) संलग्न है।

अतः उक्तानुसार आख्या मय संलग्नकों के सेवा में सादर प्रेषित।

संलग्नक– यथोपरि।

28/09/2025

राजस्व उपनिरीक्षक पाडली

तहसील श्री कैचीधाम,

जनपद नैनीताल।

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

ग्राम भतरौजखान्द
पट्टी पौड़ी कोट
परगना पौड़ी कोट
तहसील नैनी ताल
जिला नैनी ताल

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VIRENDER SINGH
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NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

जंगलात
जंगलात
परगना धौनयाँ कोट
तहसील नैनीताल
जिला नैनीताल
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
NOTARY PUBLIC
GOVT. OF INDIA

उद्धरण खतौनी नॉन ज्येड0ए0

गल्लामिल्लाट परगना थलीसैंण तहसील ~~कोटद्वार~~ जिला पौड़ी गढ़वाल.
श्री वैकुण्ठ राम

खातेदार का नाम व पिता का नाम/ निवास स्थान	भौमिक अधिकार वर्ष	खसरा संख्या	क्षेत्रफल (है.)	लगान	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनांक सहित आज्ञा देने वालेअधिकारी का पद	विवरण
2	3	4	5	6	07–12	13
श्रेणी 10- खेत से बाहर की अकृषित भूमि						
(1) ~~जमग्र भूमि~~						
86. नाला		32	0.535			
		328	0.451			
		256	0.470			
		375	0.001			
		376	0.024			
		377	0.055			
		378	0.028			
		390अ	0.340			
		395	0.084			
		407	0.204			
		884	0.011			
		894	0.044			
		1459	0.018			
		1519	0.049			
		1799	0.071			
		2037	0.235			
		1989	0.195			
योग	11		2.815			

~~नकल खतौनी मुताबिक असल तैयार की गयी।~~

24/09/025
RSF
Padali

राजस्व उपनिरीक्षक
क्षेत्र –
तहसील कोश्यों कूटौली

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT OF INDIA

उद्धरण खतौनी नॉन ज्येड०ए०

ग्राम -तल्लाजागिरीलाट परगना धानियाकोट , तहसील श्री कैंची धाम, जिला नैनीताल

क्र० सं०	खातेदार का नाम व पिता का नाम/ निवास स्थान	भौमिक अधिकार वर्ष	खसरा संख्या	क्षेत्रफल (है.)	लगान	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनांक सहित आज्ञा देने वाले अधिकारी का पद	विवरण
1	2	3	4	5	6	07–12	13
	ढेरी 10 रुपये के नजदीक की अकृषिक भूमि						
	(1) जंगल झाड़ी						
21	नाला		63	0.008			
			59	0.010			
			132	0.174			
			539	0.748			
			541	0.430			
			660अ	0.234			
		योग	6	1.604			

नकल खतौनी मुताबिक अबल तैयार कर जारी की गयी।

24/09/025
RSI
Padali

उत्तराखण्ड राजस्व पुलिस
राजस्व उपनिरीक्षक
भत्र
तहसील

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

नियम ४४

परगना/तालुका/मौजा पौड़ी

जिला पौड़ी गढ़वाल

तहसील (कानूनगो) पौड़ी

पटवार-पौधार

क्रम संख्या	खाता संख्या	खेवट नम्बर	नाम खेवट	भिन्नखसरा	मालगुजारी (जमीन खसरा वार विवरण दो)	क्षेत्र	माल्यिकाना	जोतदारी या मालगुजारी	किस्म	किनारा		
४	३	१	५	८	९	१०	११	१२	१३	१४	१५	१६
	३२	५८।।	डमरा									
	३२८	२३।—	मला									
	५५६	५३।।	धाबार									
	३·०५	—	पैला									
	३·०५	७≡	मैला									
	३·००	२।।	मला									
	३·०८	५।=	मला									
	५·८०अ	१७	मला									
	३·५	६≡	मला									
	४००	१०≡	नचाना									
	८८४	।।—	मुगपाखण्ड									
	८४६	२≡	मुगपाखण्ड									
	१४५·८	।।।=	स्वानुसार									
	१५१·८	२=	स्वानुसार									
	१०६६	३।—	पथनाड़ा									
	२·३६	।।।।	डुमाड़									
	१५	८३०।।=										
	१·२५	३·।।										

VIRENDER SINGH
Advocate
District Jammu (Uttarakhand)
Reg.No.-3225/2254/2025
Exp Dt.-13-01-2030

NOTARY PUBLIC GOVT. OF INDIA

364

ग्राम : तल्ला निगलाट परगना : धानियाकोट जिला : नैनीताल फसली सन् 1363

NOTARY PUBLIC GOVT. OF INDIA
VIRENDER SINGH
Advocate
Distrct Judge Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030

६२१ १॥- [illegible]

६८१ ।= गोरागाड़

योग — भू ७५ १४८१॥=

योग जमीन — भू ७५ १४८१॥=

जमीन के बाहर का मकूलक भाम :-

जलमग्न भूमि :—

१२६ जाला ६३ ।= साल्का जाला

५८ ॥ साल्का जाला

५३२ ८॥= राहाभीड़ा

५३८ ३७।= महापाना।

१४१ २१।। माहणाना।

६६०म १५॥= मनाना।

६ भू ८०=

जागजमीं १०-(१) ६ भू ८०=

365

Office of the Tehsildar, Shri Kainchi Dham, District Nainital

Letter Number- 113/

Date 26 Septmber, 2025

To,

Sub-District Magistrate,
Shri Kainchi Dham.

Subject :- Regarding the case in the Hon'ble National Green Tribunal

Madam,

Kindly take the trouble of referring to your office letter No. 418/(M)/2024-25/ N.G.T.-meeting dated16th September 2025 on the above subject, in which after the meeting held on 19th September 2025 in continuation of the order dated 29th August 2025 passed in Original Application No. 29/ 2025 held in the Hon'ble National Green Tribunal, a site inspection of the site in question was conducted, the result of which is as follows:-

The Revenue Department identified the encroachments on the basis of revenue records regarding the encroachment by building/hotel etc. situated on the banks of the Drain (popularly known as river Shipra), and issued two challans under Section 4 of the Bhu Grihadi Adhiniyam 1972, the details of which are as follows :-

1. Surendra Singh alias Suresh Singh s/o Dev Singh r/o Village Talla Niglat Tehsil Shri Kainchi Dham.
2. Manju Pandey w/o Trilochan Pandey r/o Village Talla Niglat Tehsil Shri Kainchi Dham.

In addition to this, action is taken against encroachment in the said area from time to time. Popular among the general public as river Shipra, it is recorded as "Drain" in revenue records and in settlement khatauni 1363 Fasli (1955-1956) and non-Z.A. khatauni of village Malla Niglat and village Talla Niglat, it is recorded as Category 10(1) submerged land (drain). Khatauni is attached.

The water flow of the Drain popular among the public as river Shipra) reduces considerably in the winter/summer season. The said Drain is shown in pink color in the map. Regarding the dirt in the Drain, action is taken from time to time by the District Panchayat. The map khatauni (present) and khatauni (settlement Fasli 1363) of village Malla Niglat and village Talla Niglat is attached.

Therefore, the above report and annexures is respectfully sent.

Attachment- As above

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehradun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

Revenue Sub-Inspector Padli
Tehsil Shri Kainchi Dham
District Nainital

To,

Respected Tehsildar,
Shri Kainchi Dham.

Subject :- **Regarding the case in the Hon'ble National Green Tribunal**

Sir,

In compliance with the order passed by the Hon'ble National Green Tribunal Delhi in the connection to letter no. 418/(M)/2024-25/N.G.T./-meeting dated 16 September 2025 of the office of the Sub-District Magistrate, Shri Kainchi Dham, a meeting was held on 19 September 2025 after which site inspection of the site in question has been done, the findings of which are as follows:-

The Revenue Department identified the encroachments on the basis of revenue records regarding the encroachment by building/hotel etc. situated on the banks of the Drain (popularly known as river Shipra), and issued two challans under Section 4 of the Bhu Grihadi Adhiniyam 1972, the details of which are as follows :-

1. Surendra Singh alias Suresh Singh s/o Dev Singh r/o Village Talla Niglat Tehsil Shri Kainchi Dham.
2. Manju Pandey w/o Trilochan Pandey r/o Village Talla Niglat Tehsil Shri Kainchi Dham.

In addition to this, action is taken against encroachment in the said area from time to time. Popular among the general public as river Shipra, it is recorded as "Drain" in revenue records and in settlement khatauni 1363 Fasli (1955-1956) and non-Z.A. khatauni of village Malla Niglat and village Talla Niglat, it is recorded as Category 10(1) submerged land (drain). Khatauni is attached.

The water flow of the Drain popular among the public as river Shipra) reduces considerably in the winter/summer season. The said Drain is shown in pink color in the map. Regarding the dirt in the Drain, action is taken from time to time by the District Panchayat. The map khatauni (present) and khatauni (settlement Fasli 1363) of village Malla Niglat and village Talla Niglat is attached.

Therefore, the above report and annexures is respectfully sent.

Attachment- As above

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

Revenue Sub-Inspector Padli
Tehsil Shri Kainchi Dham
District Nainital

Annexure 6B

कार्यालय तहसीलदार,नैनीताल।

पत्र संख्याः 10 /दा.मो./2025–26, दिनांक : 25, सितम्बर, 2025

सेवा में,

उपजिलाधिकारी,
नैनीताल।

विषयः मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित प्रकरण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक कार्यालय उप जिलाधिकारी महोदय कैंचीधाम के कार्यालय पत्र संख्या 418/(मु0)/2024–25/रा0ह0–अधि0–बैठक, दिनांक 16, सितम्बर, 2025 के अनुपालन में दिनांक 17.09.2025 को आयोजित बैठक के अनुपालन में प्रकरण के सम्बन्ध में राजस्व उप निरीक्षक भवाली द्वारा स्थलीय निरीक्षण किया गया। राजस्व उप निरीक्षक भवाली द्वारा जॉच/निरीक्षण आख्या निम्नवत है :–

01. प्रकरण में राजस्व विभाग की ओर से शिप्रा नदी/नाले किनारे स्थित भवन/होटल आदि के अतिकमण के सम्बन्ध में राजस्व अभिलेखों के आधार पर अतिकमण चिन्हित किये गये। उक्त भूमि राजस्व अभिलेखों में रौली/नाला के रूप में दर्ज है तथा आमभाषा में शिप्रा नदी के नाम से जानी जाती हैं साबिक बन्दोबस्त तथा हाल बन्दोबस्तके अवलोकन से भी वर्तमान में प्रचलित शिप्रा नदी नाम अभिलेखों में ग्राम नगारीगांव में श्रेणी 10 (1) नाला तथा राजस्व ग्राम कहलक्वीरा श्रेणी 10(1) रौली नाम दर्ज अभिलेख है। दोनों ग्रामों की नान ज्येड ए खतोनी अवलोकन हेतु रिपोर्ट साथ संलग्न की जा रही है। उक्त भूमि पर चिन्हित अतिकमण के सम्बन्ध में कुल 08 व्यक्तियो के विरूद्ध कार्यवाही लोक निर्माण विभाग द्वारा की जा चुकी है।

02. शिप्रा नाला/रौली में बरसात के समय ग्राम कहलक्वीरा तथा ग्राम नगारीगाव से छोटी–छोटी रौलियो भी मिलती है जिस कारण बरसात में शिप्रा नाले में पानी का प्रभाव बढ जाता है जो कुछ समय पश्चात स्वतः ही बहुत कम हो जाता है इन सहायक रौलियो को नक्शे में हरे रंग से प्रदर्शित किया गया है जो खतौनी में रोली/नाले के रूप में दर्ज है। वर्तमान समय मे शिप्रा नाला वाला भू–भाग नगर पालिका भवाली के अधिकार क्षेत्र में है जिनके द्वारा शिप्रा नाले में गन्दगी अथवा अतिकमण के सम्बन्ध में नोटिस/चालानी कार्यवाही समय–समय पर की जाती है।

अतः प्रकरण में उपरोक्तानुसार ग्राम नगारीगांव व कहलक्वीरा के नक्शा, खसरा, खतौनी रिपोर्ट संलग्न कर राजस्व उप निरीक्षक भवाली द्वारा प्रस्तुत जांच/निरीक्षण आख्या सादर सेवा में प्रेषित हैं।

तहसीलदार
नैनीताल।

संवा में,

उपजिलाधिकारी,
कैंची धाम ।

महोदय,

तहसीलदार नैनीताल द्वारा प्रस्तुत आख्या अग्रिम कार्यवाही हेतु प्रेषित।

उपजिलाधिकारी,
नैनीताल।

NOTARY PUBLIC
VIRENDER SINGH
Advocate
Distnct Jenra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

सेवा मे,
श्रीमान तहसीलदार
नैनीताल

विषय:- मा०राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित प्रकरण के सम्बन्ध में।

महोदय,

कार्यालय उपजिला अधिकारी, श्रीकैंचीधाम के पत्रांक सं०-418/(मु०)/2024-25/रा०ह०अधि०-बैठक/ दि० 16 सितम्बर 2025 के क्रम मे मा० राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश के अनुपालन मे कि 17-09-2025 को आयोजित बैठक के उपरान्त प्रकरण के सम्बन्ध में स्थलीय निरीक्षण किया गया जिसमे जाँच/निरीक्षण/आख्या निम्नवत है -

राजस्व विभाग की ओर से शिप्रा नदी/नाले किनारे स्थित भवन/होटल आदि के अतिक्रमण के सम्बन्ध में राजस्व अभिलेखो के आधार पर अतिक्रमण चिन्हित किये गये शुक्ल भूमि राजस्व अभिलेखो मे रौली/नाला के रूप में दर्ज है तथा आमभाषा में शिप्रा नदी के नाम से जानी जाती है साबिक बन्दोबस्त तथा हाल बन्दोबस्त के अवलोकन से भी वर्तमान में प्रचलित शिप्रा नदी नाम अभिलेखो मे ग्राम नगारीगांव मे श्रेणी 10(1) नाला तथा राजस्व ग्राम कहलक्वीरा श्रेणी 10(1) रौली नाम दर्ज है अभिलेख है दोनो ग्रामों की नॉन ज्यूडिशियल खतौनी अवलोकन हेतु रिपोर्ट साथ संलग्न की जा रही है शुक्ल भूमि पर चिन्हित अतिक्रमण के सम्बन्ध मे कुल 08 व्यक्तियो के विरुद्ध कार्यवाही लोक निर्माण विभाग द्वारा की जा चुकी है

यह कि शिप्रा नाला/रौली मे बरसात के समय ग्राम कहलक्वीरा तथा ग्राम-नगारी गांव से छोटी-छोटी गौलियां भी मिलती है जिसकारण बरसात मे शिप्रा नाले मे पानी का प्रभाव बढ़ जाता है जो कुछ समय पश्चात स्वतः ही बहुत कम हो जाता है इन सहायक गौलियो को नक्शे मे हरे रंग से ▭ प्रदर्शित किया गया है जो खतौनी मे रौली/नाले के रूप में दर्ज है। वर्तमान समय मे शिप्रा नाला वाला भू-भाग नगर पालिका भवाली के अधिकार क्षेत्र में है जिनके द्वारा शिप्रा नाले मे गन्दगी अथवा अतिक्रमण के सम्बन्ध मे नोटिस/चालानी कार्यवाही समय समय पर की जाती है।

अतः उक्तानुसार ग्राम नगारीगांव, कहलक्वीरा के नक्शा खसरा खतौनी रिपोर्ट साथ संलग्न कर रिपोर्ट सेवा में सादर प्रेषित है।

24/9/25

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

GOVT. OF INDIA * NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Jammu(Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030

उद्धरण खतौनी {एन०ज्येड०ए०}-NZA

ग्राम:- नगारीगाँव परगना:- नैनीताल | ह:खाता तहसील:- नैनीताल जिला:- नैनीताल फसली:-

खाता क्रमांक	किसान का नाम उसके पिता का नाम और उसका निवास स्थान	खेती करने की अवधि	खसरे की संख्या	क्षेत्रीफल	लगान		विशेष विवरण
					नकदी	जिन्सी लगान का नकद मूल्य	
1	2	3	4	5	6	7	8
121	श्रेणी 10(2) नाला		38	1·279			
			42	0·066			
			44	0·119			
			76	0·148			
			77	0·095			
			79	0·066			
			0828	0·076			
			112	0·069			
			115	0·015			
			591	0·010			
			1625	0·023			
			1641	0·020			
			2358	0·110			
कुलयोग			13	2·115ह०			

महोदय, असल मुताबिक मंगलतैयार किया

ह० [illegible]
कानूनगो

370

उद्धरण खतौनी {एन०ज्येड०ए०}-NZA

ग्रामः- कहलवीरा परगनाः- हरबाता तहसीलः- नैनीताल जिलाः- नैनीताल फसलीः-

खाता क्रमांक	किसान का नाम उसके पिता का नाम और उसका निवास स्थान	खेती करने की अवधि	खसरे की संख्या	क्षेत्रीफल	लगान		विशेष विवरण
					नकदी	जिन्सी लगान का नकद मूल्य	
1	2	3	4	5	6	7	8
44	श्रेणी 10(2) रौली		9	0.049			
			10	0.025			
			110	0.118			
			132	0.119			
			137	0.041			
			334	0.028			
			342	0.071			
			354	0.095			
			376	0.130			
			383	0.192			
			433 अ	0.015			
			434	0.094			
			464	0.119			
			475 ब	0.041			
			713	0.068			
			801	0.045			
			821	0.039			
			853	0.051			
			965	0.070			
			1042	0.098			
			1043	0.019			
			1116	0.159			
			1131	0.046			

NOTARY PUBLIC GOVT OF INDIA
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030

371

उद्धरण खतौनी {एन०ज्येड०ए०}-NZA

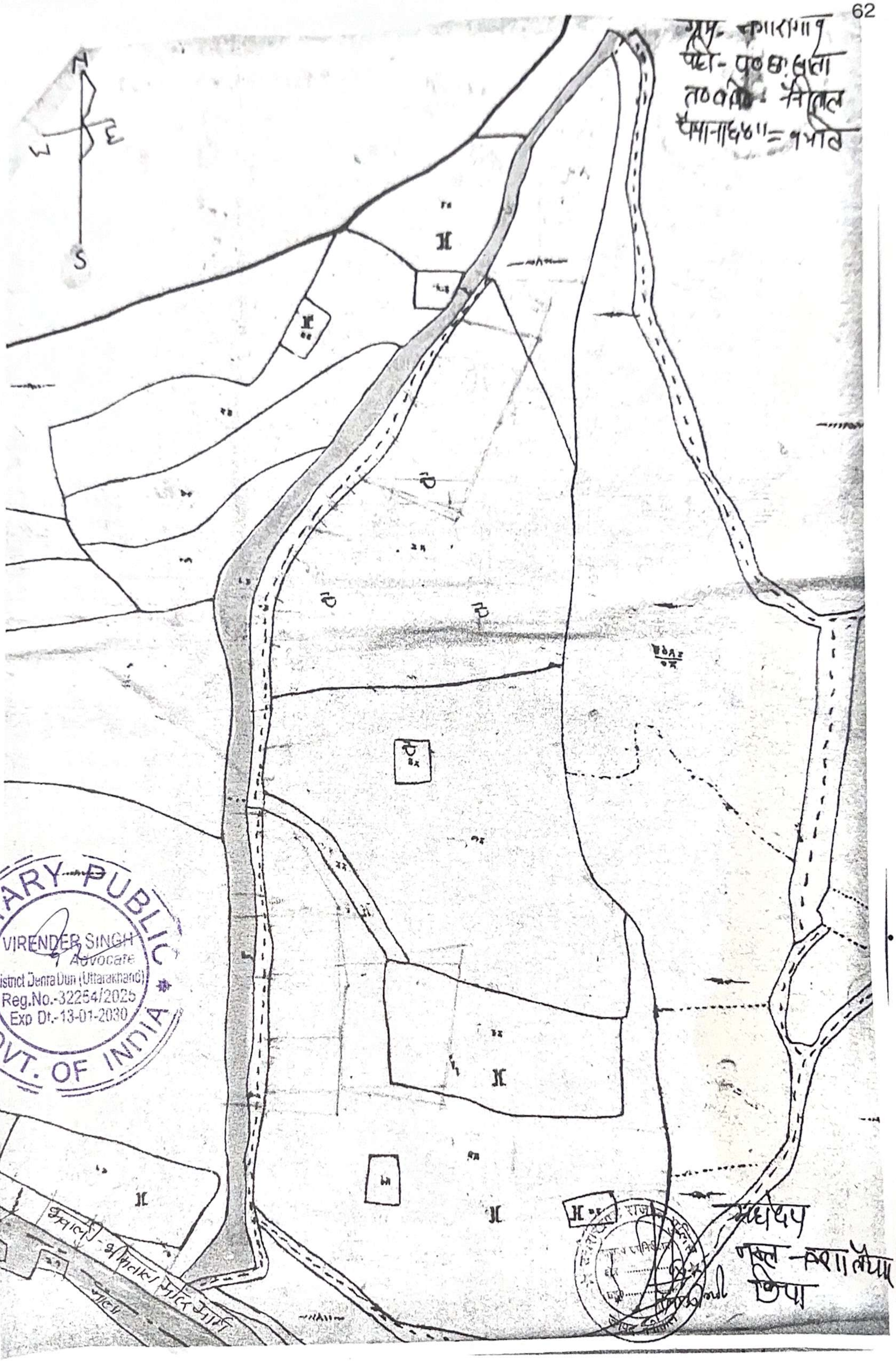
ग्रामः- वाहलक्वीरा परगनाः- हुः खाता तहसीलः- नैनीताल जिलाः- नैनीताल फसलीः-

खाता क्रमांक	किसान का नाम उसके पिता का नाम और उसका निवास स्थान	खेती करने की अवधि	खसरे की संख्या	क्षेत्रीफल	लगान		विशेष विवरण
					नकदी	जिन्सी लगान का नकद मूल्य	
1	2	3	4	5	6	7	8
44	श्रेणी 10(2) रौली		1191क 1247 1256ख	0·004 0·143 0·044			
	योग		2-6	1·923ई०			

सहोप्य, असल मुताबिक नकल तैयार किया.

NOTARY PUBLIC GOVT. OF INDIA
VIRENDER SINGH
Advocate
District Jeena Dun (Uttarakhand)
Reg.No.-322541/2025
Exp Dt.-13-01-2030

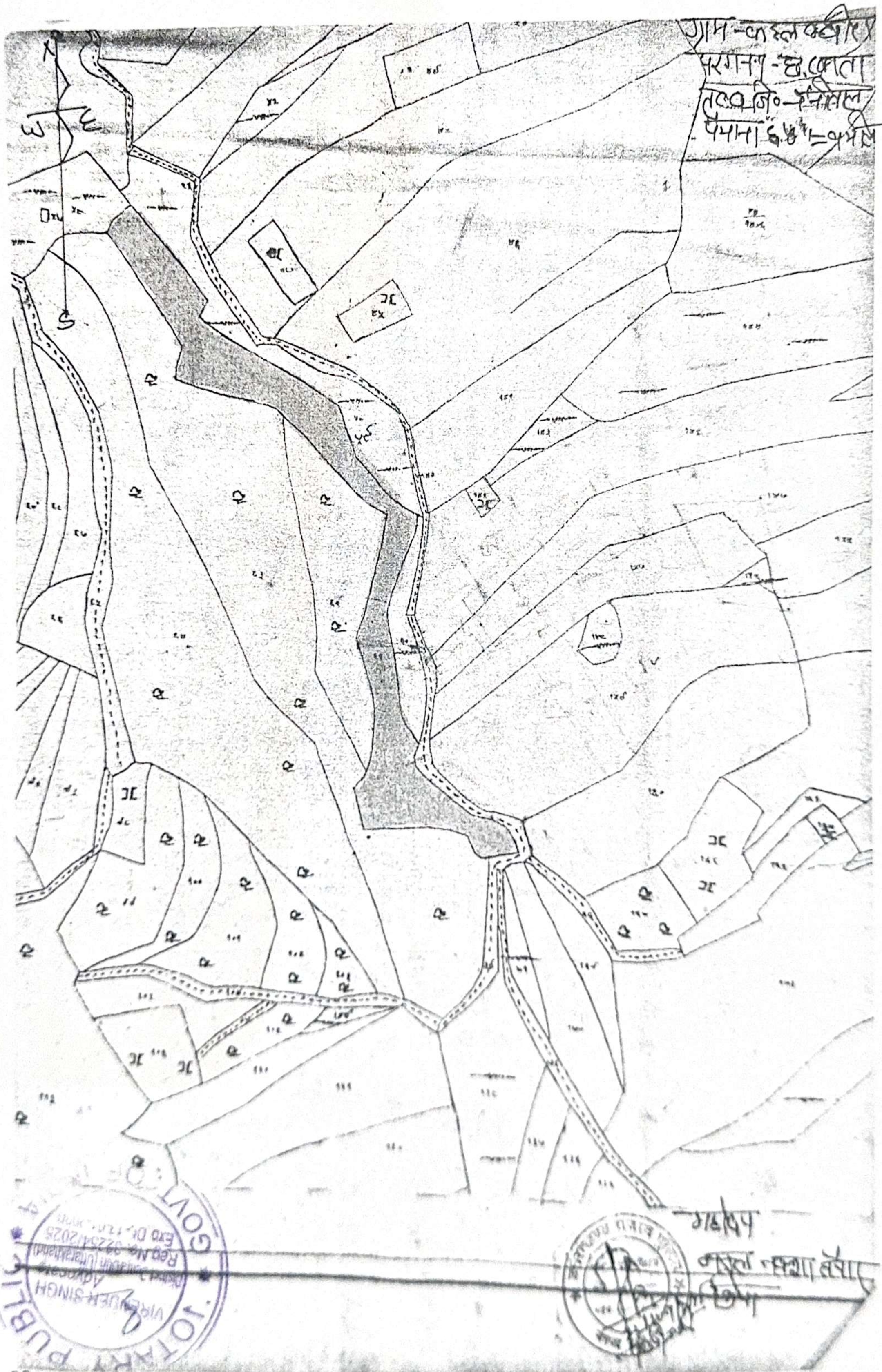
62

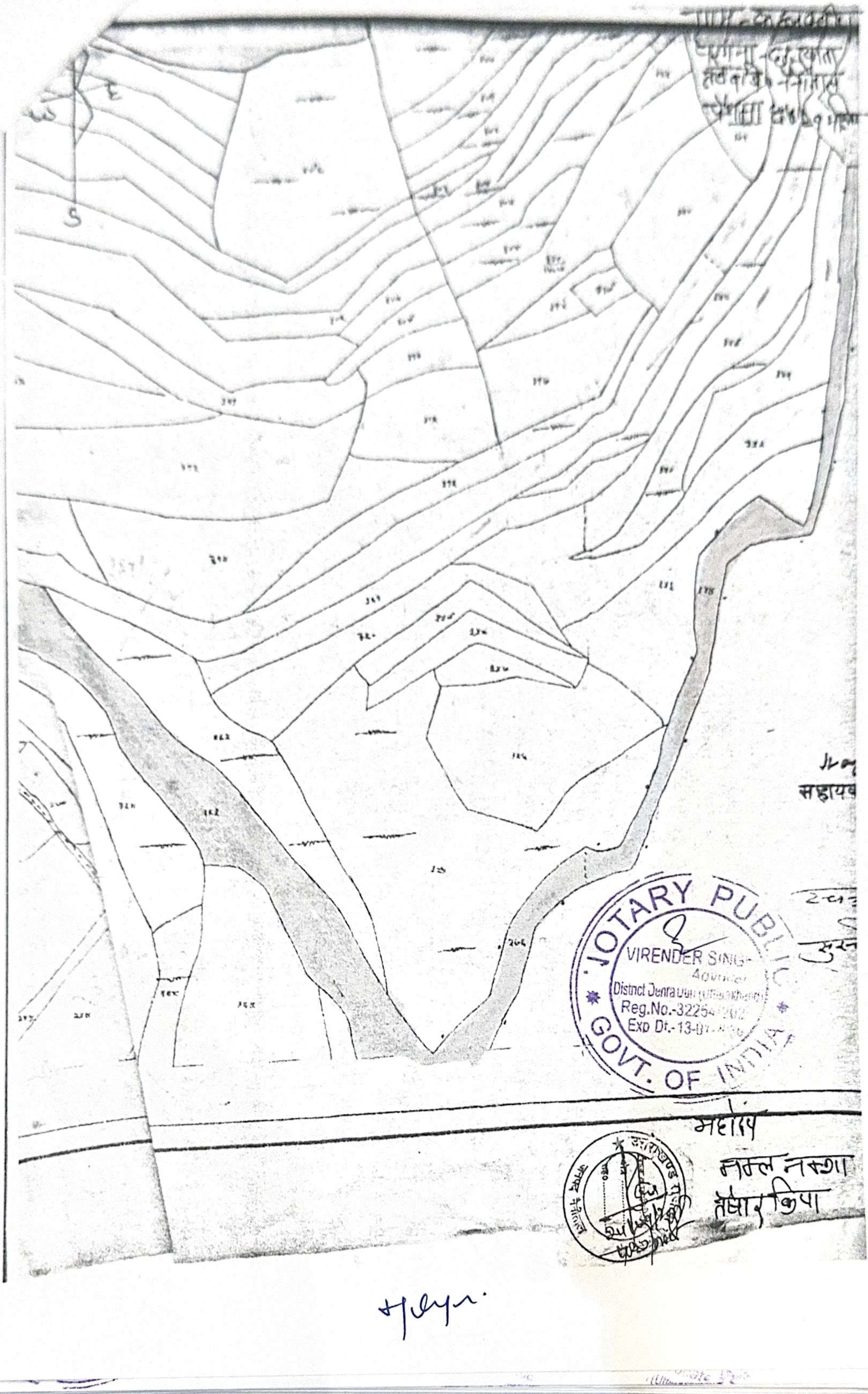


NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

अधिपत्र
नक्शा तैयार किया

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA


ग्राम - कस्बा कलिंग
परगना - कलिंग
तरफ जि० - कलिंग
पैमाना 6" = 1 मील

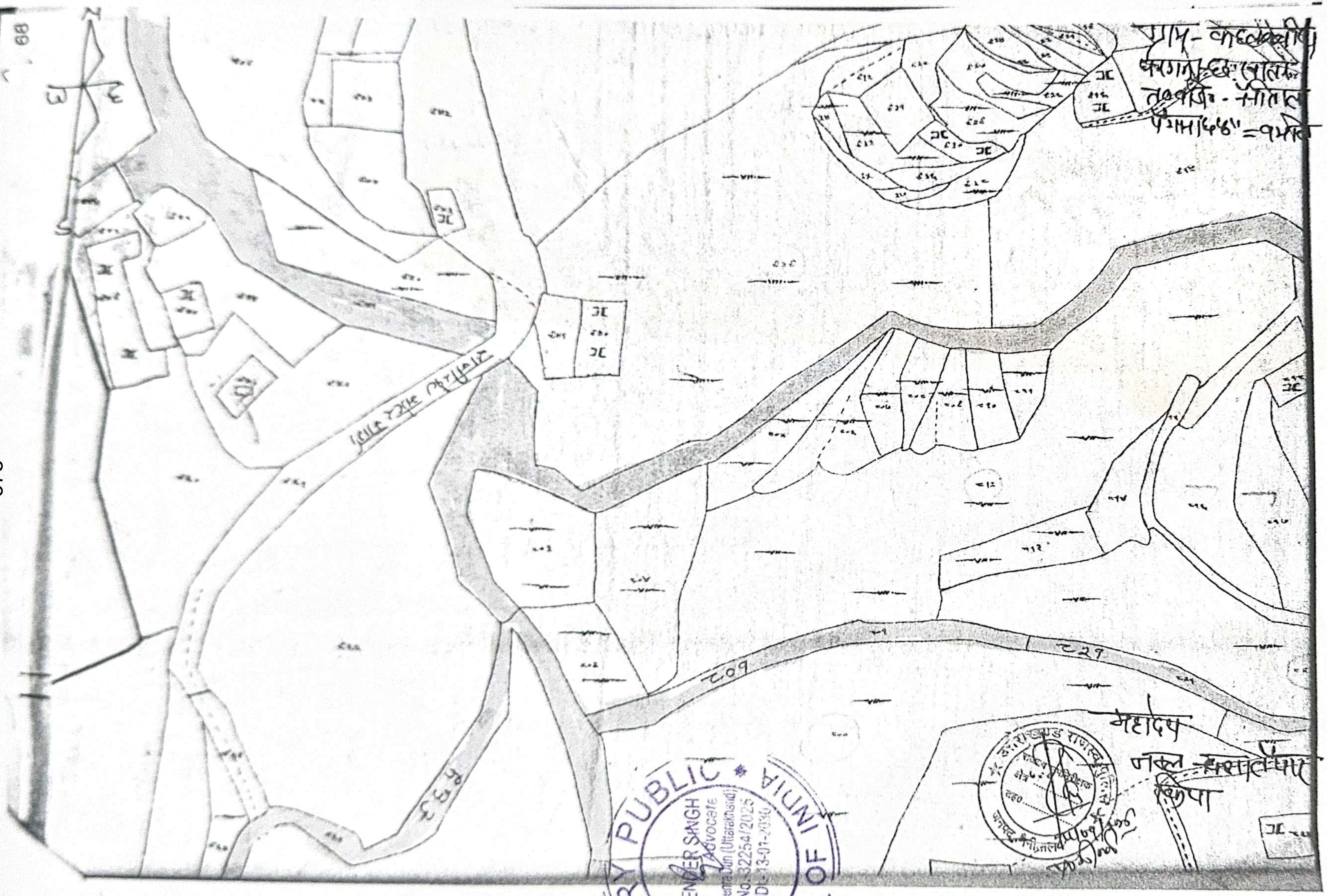

E
W
S
JOTARY PUBLIC
VIRENDER SING
Advocate
Distnct Jenra Dun (Uttarakhand)
Reg.No.-3225
Exp Dt.-13-07-
GOVT. OF INDIA

मि० शीट नं० ८

ग्राम - अल्लपक्खोटा
परगना - चो० खारा
तहसील - मीतल
जिला सहारनपुर

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

ग्राम- कण्डोलीधार
परगना- दूधातोली
तहसील - श्रीनगर
पैमाइश = १ मील



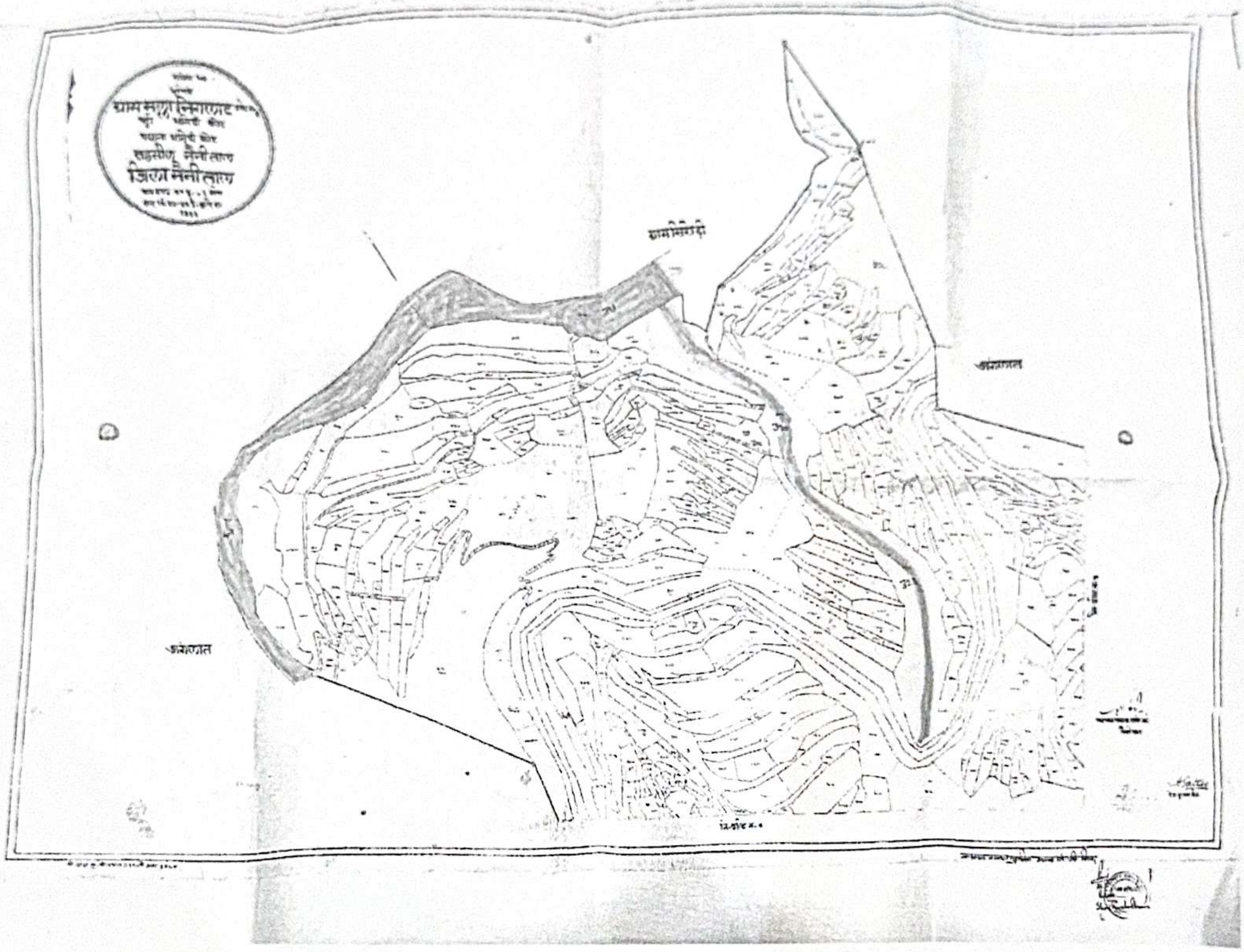
NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Jantra Jun (Uttarakhand)
Reg.No. 32254/2025
Exp Date 13-01-2030
GOVT. OF INDIA

ग्राम - कुसलखेड़ा 69
परगना- दक्षिण खाता
ते० वर्ष० 4 नैनीताल
क्षेत्रफल 6'81 वर्गमील

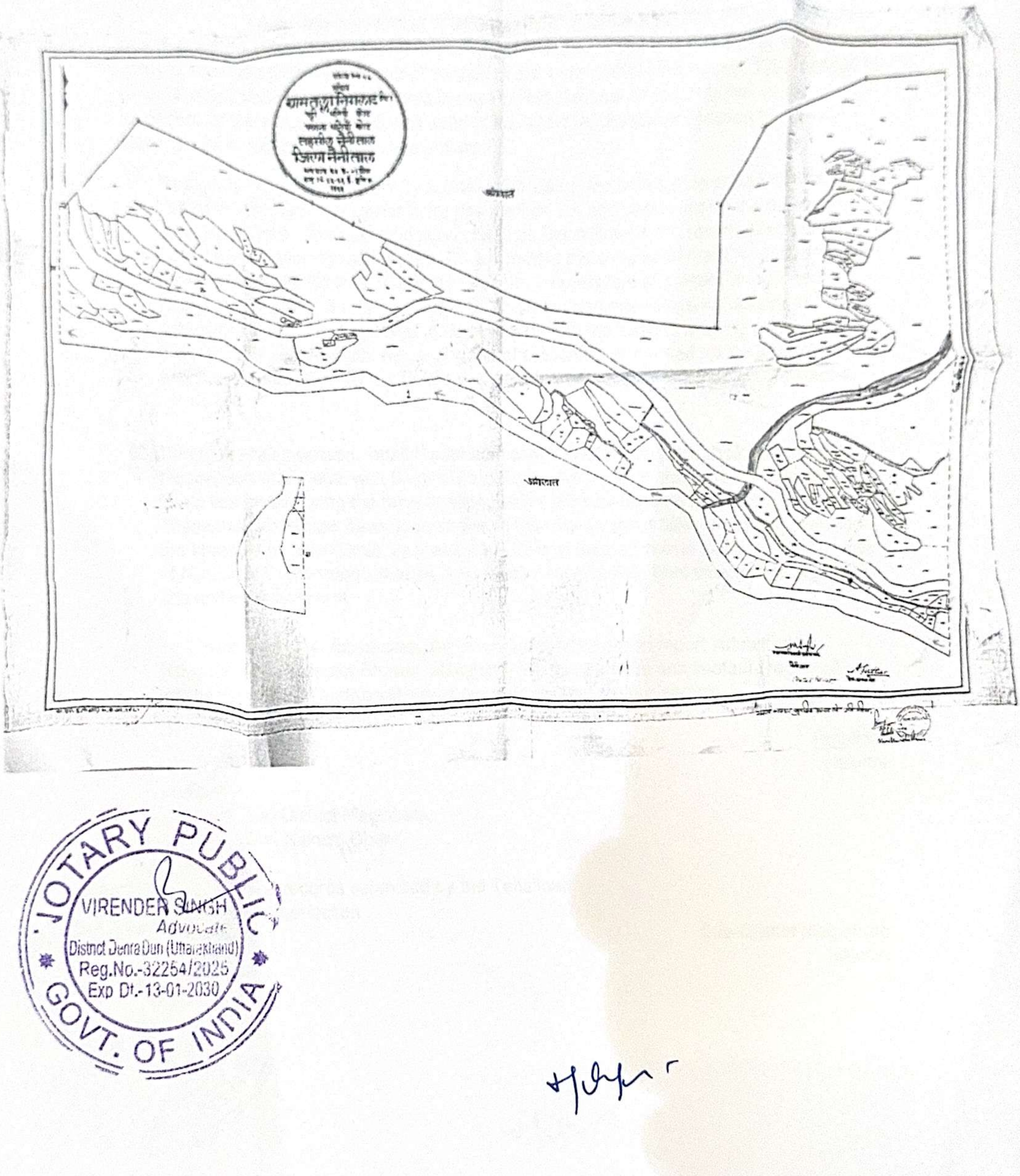
सरहद

मध्यप
नक्शा तैयार
किया

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Jenra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.- 13-01-2030
GOVT. OF INDIA



NOTARY PUBLIC
VIRENDER SINGH
Advocate
Distnct Jenra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA



NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

Tehsildar Office, Nainital

Letter Number: 10 / T.M./ 2025-26 **Date: 25, September, 2025**

To,

Sub-District Magistrate,
Nainital.

Subject :- Regarding the case in the Hon'ble National Green Tribunal

Sir,

Kindly take the trouble of referring to your office letter No. 418/(M)/2024-25/ N.G.T.-meeting dated16th September 2025 on the above subject, in which after the meeting held on 19th September 2025 in continuation of the order dated 29th August 2025 passed in Original Application No. 29/ 2025 held in the Hon'ble National Green Tribunal, a site inspection of the site in question was conducted. The investigation/inspection by the Revenue Sub-Inspector Bhawali is as follows :-

01. Regarding the encroachment by buildings/hotels on the banks of river Shipra/Drain in this case, the Revenue Department has marked the encroachment on the basis of revenue records. The said land is recorded as Drain/Rouli in the revenue records and is commonly knowns as river Shipra. On examining the older settlement records and the recent settlement records, the name river Shipra prevalent at present is recorded in village Nagarigaon as category 10(1) Drain and in revenue village Kahalkvira as category 10(1) Rouli. The non-Z.A. khatauni of both the villages is being attached with the report for examination. Regarding the encroachments marked on the said land, action has been taken by the Public Works Department against a total of 08 persons.

02. During the rainy season, small Roulis also come out from village Kahalkvira and village Nagarigaon that meets with Shipra Drain/Rouli, due to which the water level in Shipra Drain increases during the rainy season, which reduces considerably after some time. These tributary Roulis have been shown in the map in green color, which is recorded in the khatauni as Rouli/Drain. At present the land of Shipra Drain is under the jurisdiction of Municipal Corporation, Bhawali, who issue notice/challan from time to time regarding filth and encroachment.

Therefore, in the above case, the investigation/inspection report submitted by Revenue Sub-Inspector Bhawali along with the map, khasra and khatauni report of village Nagarigaon andKahalkvira is respectfully sent to your service.

Tehsildar
Nainital

To,

Sub-District Magistrate,
Shri Kainchi Dham

Sir,

The records submitted by the Tehsildar sent for further action.

Sub-District Magistrate
Nainital

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

To,

Rural Tehsildar
Nainital

Subject: Regarding the case in the Hon'ble National Green Tribunal

Sir,

Kindly take the trouble of referring to your office letter No. 418/(M)/2024-25/ N.G.T.-meeting dated16th September 2025 on the above subject, in which after the meeting held on 19th September 2025 in continuation of the order dated 29th August 2025 passed in Original Application No. 29/ 2025 held in the Hon'ble National Green Tribunal, a site inspection of the site in question was conducted. The investigation/inspection by the Revenue Sub-Inspector Bhawali is as follows :-

Regarding the encroachment by buildings/hotels on the banks of river Shipra/Drain in this case, the Revenue Department has marked the encroachment on the basis of revenue records. The said land is recorded as Drain/Rouli in the revenue records and is commonly knowns as river Shipra. On oexamining the older settlement records and the recent settlement records, the name river Shipra prevalent at present is recorded in village Nagarigaon as category 10(1) Drain and in revenue village Kahalkvira as category 10(1) Rouli. The non-Z.A. khatauni of both the villages is being attached with the report for examination. Regarding the encroachments marked on the said land, action has been taken by the Public Works Department against a total of 08 persons.

During the rainy season, small Roulis also come out from village Kahalkvira and village Nagarigaon that meets with Shipra Drain/Rouli, due to which the water level in Shipra Drain increases during the rainy season, which reduces considerably after some time. These tributary Roulis have been shown in the map in green color, which is recorded in the khatauni as Rouli/Drain. At present the land of Shipra Drain is under the jurisdiction of Municipal Corporation, Bhawali, who issue notice/challan from time to time regarding filth and encroachment.

Therefore, in the above case, the map, khasra and khatauni report of village Nagarigaon andKahalkvira is respectfully sent to your service.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

Annexure (6)

14

प्रेषक,

अपर मुख्य अधिकारी,
जिला पंचायत, नैनीताल।

सेवा में,

मुख्याधिकारिकारी, सचिवालय,
श्री केदारपुरी।

पत्रांक 7 0 5 /जि0पं0-2/2025-2026 दिनांक 25-9-2025

विषय– श्री0 पद्मिनी अग्रिम अधिकारिकरण से संबंधित मुख्य आवेदन संख्या-200/2025 बैनर्स पार्टियां बनाम उत्तराखण्ड राज्य व अन्य की संबंध में।

महोदय,

उपरोक्त विषयक कार्यालय जिलाधिकारी, नैनीताल के पत्र संख्या 200/22-आविधि निधाय/2025 दिनांक 16/09/2025 के द्वारा मे अवगत कराया गया है कि माo राष्ट्रीय हरित अधिकरण की मुख्य पीठ नई दिल्ली की समक्ष आवेदन सं0-200/225 की हेतनत गतिया एव उत्तराखण्ड राज्य एंव अन्य की याचिका पर निम्नानुसार जिला पंचायत, नैनीताल से सम्बन्धित सूचना सेवा में प्रेषित की जा रही है।

- जिला पंचायत, नैनीताल द्वारा कैंचीधाम परिसर व आस-पास के क्षेत्रों में 01 कूड़ा वाहन व 02 पर्यावरण मित्रों के माध्यम से कूड़े का निस्तारण कर हल्द्वानी ट्रेन्चिंग ग्राउण्ड में निस्तारित किया जाता है।
- कैंचीधाम परिसर व आस-पास के क्षेत्रों में बढ़ते हुए श्रद्धालुओं को देखते हुए जिला पंचायत, नैनीताल व नगर पालिका परिषद, भवाली के साथ संयुक्त रूप से कैंचीधाम परिसर में सफाई व्यवस्था का कार्य किया जा रहा है।
- जिला पंचायत, नैनीताल द्वारा कैंचीधाम परिसर व आस-पास के क्षेत्रों में समय-समय पर जाँच कर कूड़े को अव्यवस्थित फैलाने वाले व्यक्तियों/संस्थाओं/प्रतिबन्धित सिंगल यूज प्लास्टिक पर किये गये चालानों की संख्या-21
- जिला पंचायत, नैनीताल द्वारा कैंचीधाम परिसर व आस-पास के क्षेत्रों में कूड़े को अव्यवस्थित फैलाने पर व्यक्तियों/संस्थाओं/प्रतिबन्धित सिंगल यूज प्लास्टिक पर किये गये चालानों द्वारा वसूली गयी धनराशि- रू0 11,000/- रूपये।
- जिला पंचायत, नैनीताल द्वारा कैंचीधाम मेले में दिनांक 15/06/2025 को ग्रामीण क्षेत्रान्तर्गत आने वाले बाजारों/मार्गों में 100 पर्यावरण मित्र सफाई कार्य हेतु लगाये जाते है व एकल/जोड़ेदार डस्टबिन की व्यवस्था की जाती है।
- निदेशालय पंचायतीय राज देहरादून द्वारा जिला पंचायत, नैनीताल को निर्गत लीटर पीकर मशीन द्वारा ग्रामीण क्षेत्रान्तर्गत कूड़े निस्तारण कार्य किया जा रहा है।
- जिला पंचायत, नैनीताल द्वारा 17 जून 2023 मानचित्र अनुमोदन/स्वीकृत सम्बन्धी उपविधियां-2022 के क्रम में कैंचीधाम परिसर व आस-पास के क्षेत्रो में 03 मानचित्र स्वीकृत किये गये है, वर्तमान समय में जिला स्तरीय विकास प्राधिकरण नैनीताल द्वारा अधीसूचना 04/08/2025 के क्रम मानचित्र अनुमोदन हेतु कार्यवाही की जा रही है।

अतः उक्तानुसार की गई कार्यवाही महोदय, की सेवा में सादर प्रेषित्।

भवदीय,

अपर मुख्य अधिकारी,
जिला पंचायत, नैनीताल।
तद्दिनांक

पृ0स0 /

प्रतिलिपिः–

1. अपर जिलाधिकारी (वि0/रा0) महोदय, नैनीताल को सादर सूचनार्थ प्रेषित्।

अपर मुख्य अधिकारी,
जिला पंचायत, नैनीताल।

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

Tehsildar Office, Nainital

Letter Number: 10 / T.M./ 2025-26 **Date: 25, September, 2025**

To,

Sub-District Magistrate,
Nainital.

Subject :- Regarding the case in the Hon'ble National Green Tribunal

Sir,

Kindly take the trouble of referring to your office letter No. 418/(M)/2024-25/ N.G.T.-meeting dated16th September 2025 on the above subject, in which after the meeting held on 19th September 2025 in continuation of the order dated 29th August 2025 passed in Original Application No. 29/ 2025 held in the Hon'ble National Green Tribunal, a site inspection of the site in question was conducted. The investigation/inspection by the Revenue Sub-Inspector Bhawali is as follows :-

01. Regarding the encroachment by buildings/hotels on the banks of river Shipra/Drain in this case, the Revenue Department has marked the encroachment on the basis of revenue records. The said land is recorded as Drain/Rouli in the revenue records and is commonly knowns as river Shipra. On examining the older settlement records and the recent settlement records, the name river Shipra prevalent at present is recorded in village Nagarigaon as category 10(1) Drain and in revenue village Kahalkvira as category 10(1) Rouli. The non-Z.A. khatauni of both the villages is being attached with the report for examination. Regarding the encroachments marked on the said land, action has been taken by the Public Works Department against a total of 08 persons.

02. During the rainy season, small Roulis also come out from village Kahalkvira and village Nagarigaon that meets with Shipra Drain/Rouli, due to which the water level in Shipra Drain increases during the rainy season, which reduces considerably after some time. These tributary Roulis have been shown in the map in green color, which is recorded in the khatauni as Rouli/Drain. At present the land of Shipra Drain is under the jurisdiction of Municipal Corporation, Bhawali, who issue notice/challan from time to time regarding filth and encroachment.

Therefore, in the above case, the investigation/inspection report submitted by Revenue Sub-Inspector Bhawali along with the map, khasra and khatauni report of village Nagarigaon andKahalkvira is respectfully sent to your service.

Tehsildar
Nainital

To,

Sub-District Magistrate,
Shri Kainchi Dham

Sir,

The records submitted by the Tehsildar sent for further action.

Sub-District Magistrate
Nainital

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehradun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.- 13-01-2030
GOVT. OF INDIA

7€

To,

Rural Tehsildar
Nainital

Subject: Regarding the case in the Hon'ble National Green Tribunal

Sir,

Kindly take the trouble of referring to your office letter No. 418/(M)/2024-25/ N.G.T.-meeting dated16th September 2025 on the above subject, in which after the meeting held on 19th September 2025 in continuation of the order dated 29th August 2025 passed in Original Application No. 29/ 2025 held in the Hon'ble National Green Tribunal, a site inspection of the site in question was conducted. The investigation/inspection by the Revenue Sub-Inspector Bhawali is as follows :-

Regarding the encroachment by buildings/hotels on the banks of river Shipra/Drain in this case, the Revenue Department has marked the encroachment on the basis of revenue records. The said land is recorded as Drain/Rouli in the revenue records and is commonly knowns as river Shipra. On oexamining the older settlement records and the recent settlement records, the name river Shipra prevalent at present is recorded in village Nagarigaon as category 10(1) Drain and in revenue village Kahalkvira as category 10(1) Rouli. The non-Z.A. khatauni of both the villages is being attached with the report for examination. Regarding the encroachments marked on the said land, action has been taken by the Public Works Department against a total of 08 persons.

During the rainy season, small Roulis also come out from village Kahalkvira and village Nagarigaon that meets with Shipra Drain/Rouli, due to which the water level in Shipra Drain increases during the rainy season, which reduces considerably after some time. These tributary Roulis have been shown in the map in green color, which is recorded in the khatauni as Rouli/Drain. At present the land of Shipra Drain is under the jurisdiction of Municipal Corporation, Bhawali, who issue notice/challan from time to time regarding filth and encroachment.

Therefore, in the above case, the map, khasra and khatauni report of village Nagarigaon andKahalkvira is respectfully sent to your service.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

NOTARY PUBLIC
GOVT. OF INDIA
VIRENDER KUMAR
District Dehradun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.- 13-01-2030

GROUND FLOOR SCALE 1:200

LOWER 1 GROUND FLOOR SCALE 1:200

LOWER 2 GROUND FLOOR SCALE 1:200

LOWER 3 GROUND FLOOR SCALE 1:200

1 CENTER LINE PLAN

1 PLINTH BEAM PLAN

1 TYPICAL BEAM PLAN

TYPICAL DETAILS OF FOOTING

DETAIL FOUNTION OUT (BOX) THICK

DETAIL FOUNTION OUT SIDE 9" THICK

DETAIL FOUNTION IN SIDE 9" THICK

KEY PLAN
NOT TO SCALE

TYPICAL DETAILS OF BEAMS REINFORCEMENT

REAR ELEVATION

STAIR DETAIL

SPACING IN END REGION
100MM MAX.

SPACING OF SHEAR REINFORCEMENT IN COLUMNS

DETAIL OF HOOK

WHERE d=DIA OF BARS

BEAM COLUMN JOINT AT EXTERNAL COLUMNS

CERTIFIED THAT

GENERAL SPECIFICATIONS

PROJECT DETAILS :

PROPOSED COMMERCIAL BUILDING

NAME OF APPLICANT :-

AREA DETAILS

GROUND COVERAGE AND F.A.R.

SET BACK DETAILS

Yahsaval Rachana Archit

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Jhajjar (Haryana)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

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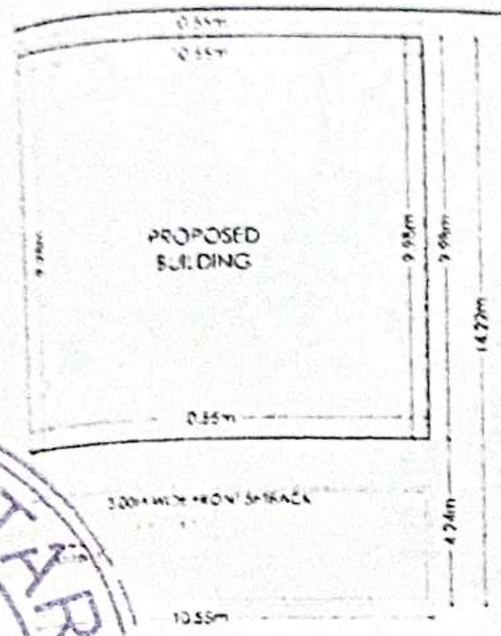
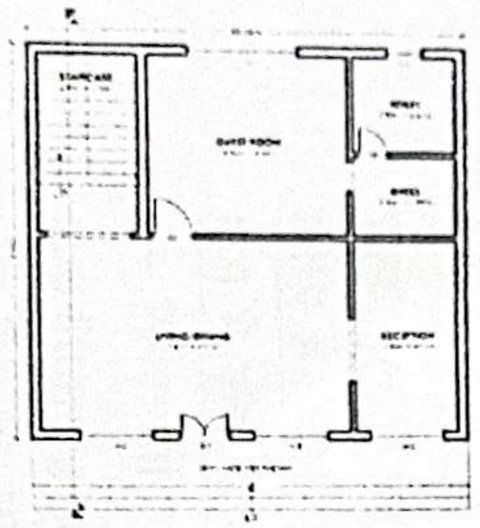
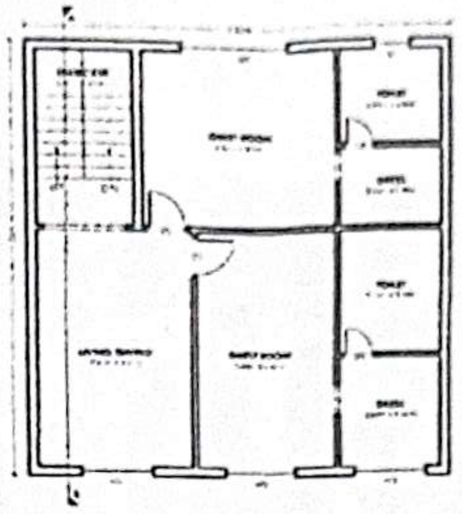


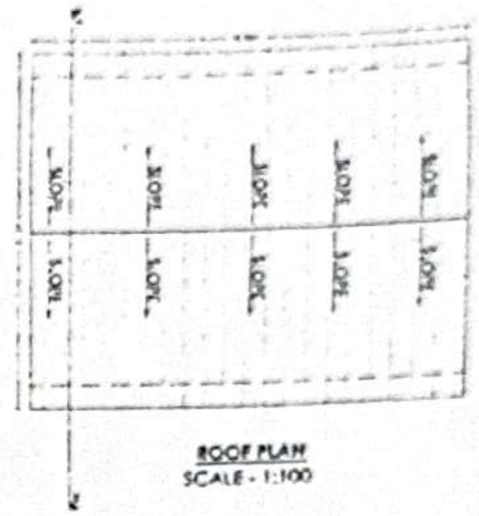
SITE PLAN
SCALE - 1:100



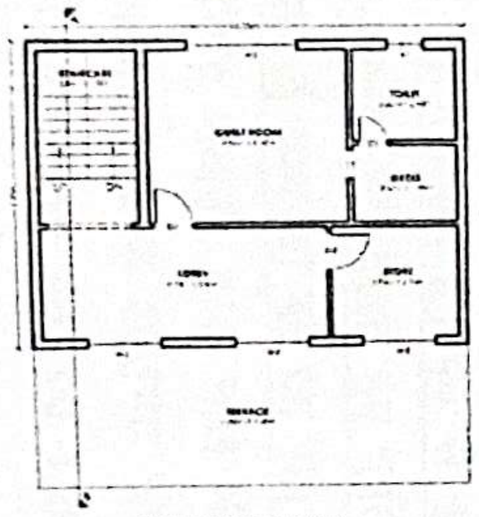
GROUND FLOOR PLAN
SCALE - 1:100



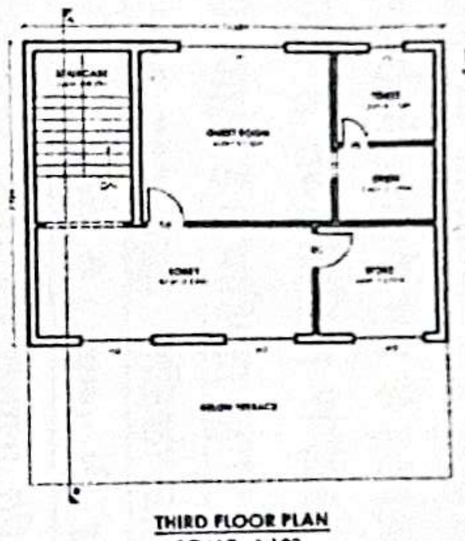
FIRST FLOOR PLAN
SCALE - 1:100



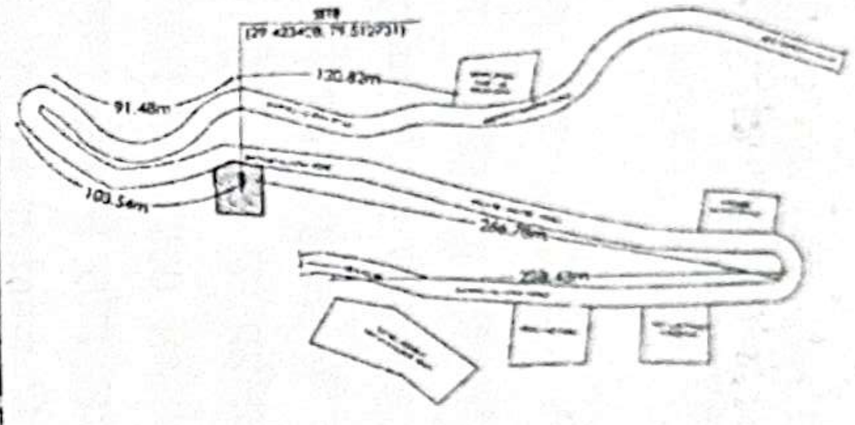
ROOF PLAN
SCALE - 1:100



SECOND FLOOR PLAN
SCALE - 1:100

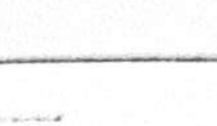


THIRD FLOOR PLAN
SCALE - 1:100



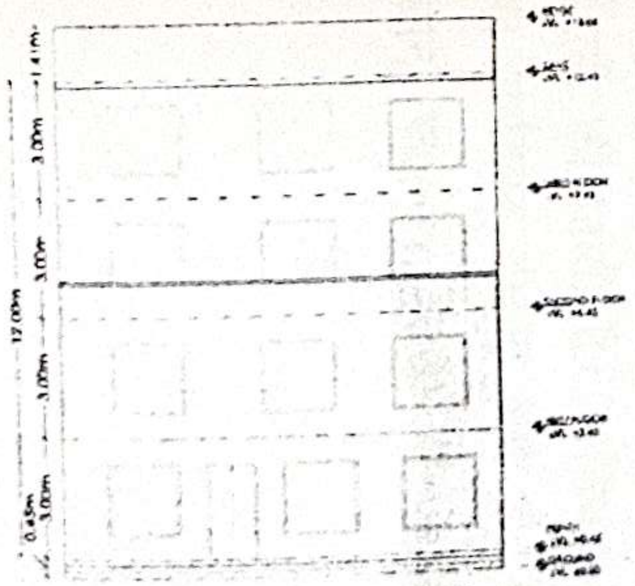
KEY PLAN
SCALE - NTS

STAIRCASE DETAIL

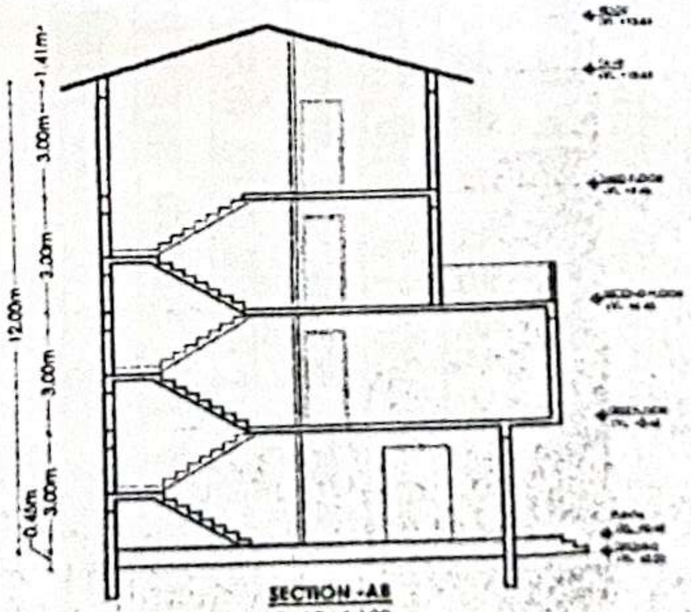


R.C.C. COLUMN DETAIL

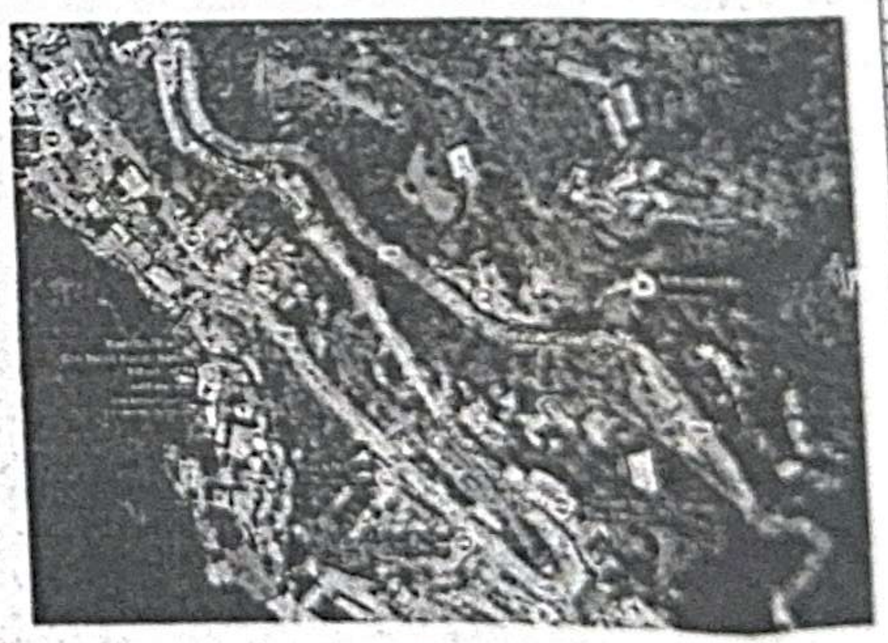
FOUNDATION DETAIL



ELEVATION
SCALE - 1:100



SECTION -AB
SCALE - 1:100



LOCATION PLAN
SCALE - NTS

FOR OFFICIAL USE

अभियन्ता
जिला पंचायत नैनीताल
कनिष्ठ अभियन्ता
जिला पंचायत नैनीताल

अपर मुख्य अधिकारी
जिला पंचायत नैनीताल

PROPOSED HOTEL BUILDING PLAN OF MRS. PREMA TEWARI W/O PURAN CHAND TEWARI , PRASHANSA TIWARI D/O PURAN CHAND TEWARI, RAHUL TIWARI S/O P.C. TIWARI AND BHARTI DALAKOTI D/O PRAKASH DALAKOTI AT VILL - MALLA NIGLAT PATTI PADLI TEH.- KOSHYAKUTAULI ,DISTT. - NAINITAL

AREA STATEMENT — Sqr.M

1	TOTAL PLOT AREA AS PER REGISTRY	1560.00
2	TOTAL PLOT AREA AS PER DEMARCATION	1560.00
3	GROUND FLOOR COVERED AREA (INCLUDING ST.CASE AREA)	109.28
4	FIRST FLOOR COVERED AREA (INCLUDING STAIRCASE)	118.34
5	SECOND FLOOR COVERED AREA (INCLUDING STAIRCASE)	107.55
6	THIRD FLOOR COVERED AREA (INCLUDING STAIRCASE)	63.79
7	SECOND FLOOR COVERED AREA (EXCLUDING STAIRCASE)	73.00
8	THIRD FLOOR COVERED AREA (EXCLUDING STAIRCASE)	63.79
9	TOTAL FLOOR COVERED AREA (INCLUDING STAIRCASE)	73.00
10	COVERED AREA OF STAIRCASE	10.79
11	PERCENTAGE OF GROUND COVERAGE	19.99%
12	TOTAL COVERED AREA	558.83
13	TOTAL FLOOR AREA	504.49

PARKING CALCULATION

RAIN WATER HARVESTING TANK CALCULATION

DESCRIPTION		
ROOF		
DOOR		
DOOR		
DOOR		
WINDOW		
WINDOW		
WINDOW		
WINDOW		
WINDOW		
WINDOW		
WINDOW		
WINDOW		
VENTILATOR		

HARSHIT PANDEY
CA/2017/8100

NOTARY PUBLIC
GOVT. OF INDIA
VIRENDER SINGH
Advocate
District Dehradun (Uttarakhand)
Reg.No.-322542/2025
Exp Dt.- 13-01-2030

389

Annexure 6D & 6E

कार्यालय नगर पालिका परिषद, भवाली

e-mail:- eonagarpalikabhowali@gmail.com

पत्रांक: 803 / रि0पी0 / 2025–2026 दिनांक: 23/09/2025

सेवा में,

उपजिलाधिकारी महोदय,
श्री कैची धाम।

विषय– मा0 राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन संख्या –290/2025 हेमन्त गोनिया बनाम उत्तराखण्ड राज्य व अन्य के संबंध में।

महोदय,

मा0 राष्ट्रीय हरित अधिकरण की मुख्य पीठ नई दिल्ली के समक्ष आवेदन सं0– 290/225 श्री हेमन्त गौनिया एंव उत्तराखण्ड राज्य एंव अन्य की याचिका पर निम्नानुसार नगर पालिका परिषद, भवाली से सम्बन्धित सूचना सेवा में सादर प्रेषितः–

1– नाले के किनारे बने भवन/होटल की सोक पीटो की जॉच पालिका द्वारा समय–समय पर की जाती है खुले में सीवर बहने पर पालिका द्वारा नियमानुसार चालानी कार्यवाही की जाती है अब तक कुल 35 चलान से 41,200 अर्थदण्ड लिया गया।

2– पालिका द्वारा नगर क्षेत्र में ठोस अपशिष्ट/प्लास्टिक का संग्रहण/निस्तारण का कार्य किया जा रहा है, जिसमे 24 पर्यावरण मित्र कार्यरत है एंव 2 डम्पर , 4 पीकप एंव 1 सीवर सेक्शन मशीन सफाई कार्य में लगाये गये है। इसके अतिरिक्त पालिका द्वारा समय–समय पर नाले की सफाई की जाती है तथा विभिन्न संगठनो एंव स्कूलो के माध्यम से भी नाले में विशेष सफाई अभियान चलाये जाते है। पालिका द्वारा नगर क्षेत्र भवाली में प्रतिदिन 2 TPD एवं कैंची धाम से लगभग 0.45 TPD कूड़ा पालिका वाहनो से उठाया जाता है। जिसका निस्तारण हल्द्वानी कलस्टर में किया जाता है। साथ ही कैंची धाम बाजार की सफाई व्यवस्था हेतु पालिका स्तर से 04 पर्यावरण मित्रों की तैनाती की गई है, जिनके द्वारा प्रतिदिन कैंची धाम में साफ सफाई का कार्य किया जाता है। पूर्व से ही कैची धाम जिला पंचायत क्षेत्र के अन्तर्गत आता है। बढते हुए श्रद्धालुओं को देखते हुए पालिका द्वारा जिला प्रशासन से प्राप्त निर्देशों के कम में कैंची धाम में सफाई व्यवस्था की जा रही है।

3– नगर पालिका परिषद भवाली द्वारा नाले में खुले रुप से कूडा डालने पर नियमानुसार **anti littering and spitting act** के अन्तर्गत चालानी कार्यवाही की जाती है। पालिका द्वारा अब तक 97 व्यक्तियो के चालान कर रु0 1,29,700:00 का अर्थदण्ड वसूला गया है। तथा SUP (सिंगल यूज प्लास्टिक) प्रतिबन्ध पर कुल 176 चालानों रू0–71,000.00 का अर्थदण्ड वसूला गया है।

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

4– नगर पालिका परिषद भवाली द्वारा नगर क्षेत्र में 100 प्रतिशत डोर–टू–डोर कूडे का कलेक्शन किया जाता है। पालिका द्वारा अब तक भवाली/कैची धाम से रु0 27,10,892:00 की आय कूडा कलेक्शन से अर्जित की गई है तथा रु0 4,47,103:00 कूडे के पुर्नचकरण से आय प्राप्त की है।

5– नगर पालिका परिषद भवाली क्षेत्रान्तर्गत मा0 मुख्यमंत्री घोषणा 618/2024 भवाली नगर क्षेत्र में सीवर एंव ड्रेनेज प्लान का निर्माण कार्य किया जायेगा के कम में पेयजल निर्माण शाखा उत्तराखण्ड भीमताल द्वारा डी0पी0आर0 बनाये जाने की कार्यवाही गतिमान है। पत्र की छॉयाप्रति संलग्न है।

अतः उक्तानुसार की गई कार्यवाही महोदय की सेवा में सादर प्रेषित।

भवदीय,

अधिशासी अधिकारी
नगर पालिका परिषद,
भवाली।

पत्रांक \ व दिनांक उक्त ही।

प्रतिलिपि– 1– संयुक्त संचिव पर्यावरण संरक्षण एंव जलवायु परिवर्तन अनुभाग उत्तराखण्ड शासन देहरादून की सेवा में सादर सूचनार्थ प्रेषित।
2– जिलाधिकारी महोदया नैनीताल की सेवा में सादर सूचनार्थ प्रेषित।
3– क्षेत्रीय अधिकारी यू0के0पी0सी0बी0, हल्द्वानी को सूचनार्थ प्रेषित।

अधिशासी अधिकारी
नगर पालिका परिषद,
भवाली।

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

Office of Municipal Corporation, Bhowali

email:- eonagarpalikabhowali@gmail.com

Letter No. 803/R.P./2025-26

Date: 23/09/2025

To,

Sub-Divisional Magistrate,

Shri Kainchi Dham

Subject- **Regarding Original Application No.- 290/2025 Hemant Goniya V/S State of Uttarakhand & Ors filed in the Hon'ble National Green Tribunal**

Sir,

In connection with the petition number 290/225 filed by Mr. Hemant Goniya against the State of Uttarakhand and others before the Principal Bench of the National Green Tribunal, New Delhi, the following information related to the Municipal Corporation, Bhowali is respectfully submitted for your service:-

1- The soak pits of buildings/hotels constructed along the side of the drains are periodically inspected by the Corporation. In case of open sewer discharge, the Corporation issue challans as per the rules. Till date, 35 challans have been issued and a penalty of ₹41,200 has been collected.

2- The corporation is carrying out solid waste/plastic collection and disposal work in the municipal area, where 24 Paryavaran Mitras are employed, along with 2 dumpers, 4 pickups, and 1 sewer segregation machine deployed for cleaning operations. Additionally, the corporation periodically undertakes drain cleaning, and special cleaning drives are carried out through various organizations and schools. **The corporation collects roughly 2 TPD (tons per day) of garbage daily from Bhowali municipal area and about 0.45 TPD from Kainchi Dham, which is disposed at the Haldwani cluster. Further, for cleanliness in the Kainchi Dham market area, 4 Paryavaran Mitras have been deputed, who carry out daily cleaning work at Kainchi**

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

Dham. Kainchi Dham already falls under the district panchayat area. Considering the increasing number of devotees, the corporation is organizing cleanliness arrangements at Kainchi Dham based on instructions received from the district administration.

3- The Municipal Corporation Bhowali penalizes open dumping in the drain under the **anti-littering and spitting act** as per rules. So far, 97 individuals have been fined, amounting to ₹1,29,700. Additionally, on the ban on Single Use Plastic (SUP), a total of 176 challans have been issued, recovering ₹71,000 as penalty.

4- The corporation carries out 100 percent door-to-door waste collection within the municipal area. **Till date, the corporation has generated an earning of ₹27,10,892 from garbage collection in Bhowali/Kainchi Dham, and ₹4,47,103 from recycling garbage.**

5- Under the Hon'ble Chief Minister's announcement 618/2024, construction of a sewer and drainage plan will be carried out in Bhowali municipal area. For this, the Drinking Water Construction Branch, Uttarakhand, Bhimtal is preparing the DPR (Detailed Project Report). A copy of the letter is enclosed.

Thus, the above actions have been submitted herewith for your service.

Regards
Executive Officer
Municipal Corporation,
Bhowali

Copy of the letter to be respectfully sent to the service of -

1- Joint Secretary, Environment Protection & Climate Change Section, Uttarakhand Government, Dehradun
2- District Magistrate, Nainital
3- Regional Officer, U.K.P.C.B., Haldwani

Executive Officer
Municipal Corporation,
Bhowali

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Jeora Uttarakhand
Reg.No.-32254/2025
Exp Dt.- 13-01-2030
GOVT. OF INDIA

कार्यालय जिला स्तरीय विकास प्राधिकरण, नैनीताल।

आयुक्त सभागार, तल्लीताल, नैनीताल (उत्तराखण्ड), फोन: 05942-232800,
E-mail I.D.- secretarydmnainital@rediffmail.com
Website: www.ddauil.org.in

पत्रांक: 1178 /जेजिविप्रा/2025-26 दिनांक: 26/09/2025

सेवा मे,

अपर जिलाधिकारी (वि0/रा0),
नैनीताल।

विषय: मा0राष्ट्रीय हरित प्राधिकरण मे योजित मूल आवेदन संख्या-290/2025 हेमन्त गौनिया बनाम् उत्तराखण्ड राज्य एवं अन्य के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक जिलाधिकारी कार्यालय, नैनीताल के पत्र संख्या-200/23-स्थानीय निकाय/2025 दिनांक 18 सितम्बर, 2025 का संदर्भ ग्रहण करने का कष्ट करें जिसके द्वारा रिट याचिका संख्या-290/2025 शिप्रा नदी के सम्बन्ध में दिनांक 11.09.2025 को अपर जिलाधिकारी (वि0/रा0) नैनीताल की अध्यक्षता में आयोजित बैठक का कार्यवृत्त संलग्न करते हुये आवश्यक कार्यवाही किये जाने के निर्देश दिये गये है।

उक्त के सम्बन्ध मे अवगत कराना है कि:-

1. कैची धाम का क्षेत्र जिला स्तरीय विकास प्राधिकरण, नैनीताल में 04 अगस्त, 2025 से अधिसूचित है तथापि प्राधिकरण स्तर से उससे पूर्व भी क्षेत्र कुल 53 निर्माण चिन्हित किये गये थे।
2. बैठक के कार्यवृत्त के बिन्दु संख्या-2 के सम्बन्ध में वर्तमान में जिला स्तरीय विकास प्राधिकरण, नैनीताल द्वारा कैची धाम क्षेत्र में 53 निर्माणों के विरूद्ध वर्तमान तक नोटिस निर्गत किये गये है। क्षेत्र में सघन अभियान चलाकर सर्वे नोटिस निर्गत करने की कार्यवाही गतिमान है।
3. कार्यवृत्त के बिन्दु संख्या-6 के सम्बन्ध में शिप्रा नदी क्षेत्र में 53 अतिक्रमणकारियों के विरूद्ध नोटिस निर्गत किये गये है।

अत: उक्तानुसार जिला स्तरीय विकास प्राधिकरण, नैनीताल द्वारा कैची धाम क्षेत्र में अतिक्रमणकारियों के विरूद्ध की कार्यवाही कार्यवाही का विवरण सादर प्रेषित है।

भवदीय

(विजयनाथ शुक्ल)
सचिव,
जिला स्तरीय विकास प्राधिकरण,
नैनीताल।

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S.no	File Number	Case Number	Sector	Creation Date	Defendent	Usage	Status
1	TEMP/UCMS/NDA/C/0344/2025	UCMS/NDA/C/0344/2025	Bhawali	2025-09-23	श्री जगदीश चन्द तिवारी पुत्र स्व0 श्री शिव दत्त तिवारी, निगलाट (हरत्तपा रोड) कैचीधाम जिला– नैनीताल। मो0– 9411525987	Commercial	Notice Issued(UCMS)
2	TEMP/UCMS/NDA/C/0343/2025	UCMS/NDA/C/0343/2025	Bhawali	2025-09-23	श्री गौरव चौहान पुत्र श्री चन्दन सिंह चौहान, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 7838343293	Shops	Notice Issued(UCMS)
3	TEMP/UCMS/NDA/C/0333/2025	UCMS/NDA/C/0333/2025	Bhawali	2025-09-20	श्री रोहित सिंह कनवाल पुत्र श्री प्रेम सिंह कनवाल, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 7060145307	Commercial	Notice Issued(UCMS)
4	TEMP/UCMS/NDA/R/0954/2025	UCMS/NDA/R/0955/2025	Bhawali	2025-09-20	श्री विनय सिंह राठोर पुत्र श्री अमर सिंह राठोर, हरत्तपा रोड, कैचीधाम जिला– नैनीताल। मो0– 8954555843	Single Dwelling Unit	Notice Issued(UCMS)
5	TEMP/UCMS/NDA/C/0332/2025	UCMS/NDA/C/0332/2025	Bhawali	2025-09-20	श्री अभय तिवारी पुत्र श्री चन्दन दत्त तिवारी, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 7453911611	Restaurant	Notice Issued(UCMS)
6	TEMP/UCMS/NDA/C/0331/2025	UCMS/NDA/C/0331/2025	Bhawali	2025-09-20	श्री हर्षित तिवारी पुत्र श्री मोहन तिवारी, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 7579003935	Shops	Notice Issued(UCMS)
7	TEMP/UCMS/NDA/C/0330/2025	UCMS/NDA/C/0330/2025	Bhawali	2025-09-20	श्री राहुल नारंग / सुमित हृदयेश, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 8006888808	Restaurant	Notice Issued(UCMS)
8	TEMP/UCMS/NDA/R/0953/2025	UCMS/NDA/R/0954/2025	Bhawali	2025-09-20	श्री जीवन सिंह मेहरा पुत्र श्री भवान सिंह मेहरा, निगलाट मल्ला, कैचीधाम जिला– नैनीताल। मो0– 8076633071	Single Dwelling Unit	Notice Issued(UCMS)
9	TEMP/UCMS/NDA/R/0952/2025	UCMS/NDA/R/0953/2025	Bhawali	2025-09-20	श्री कुंवर सिंह देव पुत्र स्व0 श्री मोहन सिंह, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 8077879590	Single Dwelling Unit	Notice Issued(UCMS)
10	TEMP/UCMS/NDA/R/0951/2025	UCMS/NDA/R/0952/2025	Bhawali	2025-09-20	श्री हरीश चन्द तिवारी पुत्र श्री बाला दत्त तिवारी, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 9548327566	Single Dwelling Unit	Notice Issued(UCMS)
11	TEMP/UCMS/NDA/R/0950/2025	UCMS/NDA/R/0951/2025	Bhawali	2025-09-20	श्री त्रिलोक सिंह मेहरा पुत्र श्री ठाकुर सिंह मेहरा, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 7409759852	Single Dwelling Unit	Notice Issued(UCMS)
12	TEMP/UCMS/NDA/C/0329/2025	UCMS/NDA/C/0329/2025	Bhawali	2025-09-20	श्री त्रिलोक सिंह मेहरा पुत्र श्री ठाकुर सिंह मेहरा, मल्ला निगलाट, कैचीधाम (श्री राम कॉटेज) जिला– नैनीताल। मो0– 7409459852	Commercial	Notice Issued(UCMS)

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13	TEMP/UCMS/NDA/R/0949/2025	UCMS/NDA/R/0950/2025	Bhawali	2025-09-20	श्री महेश चन्द्र पन्त पुत्र श्री रेवाधर पन्त, मल्ला निगलाट, कैंचीधाम जिला– नैनीताल। मो0– 9456117294	Single Dwelling Unit	Notice Issued(UCMS)
14	TEMP/UCMS/NDA/C/0328/2025	UCMS/NDA/C/0328/2025	Bhawali	2025-09-19	श्री घनश्याम सिंह मेहरा पुत्र श्री गोधन सिंह मेहरा, मल्ला निगलाट (नान्तीन बाबा होम स्टे) कैंचीधाम जिला– नैनीताल। मो0– 9411198021	Commercial	Notice Issued(UCMS)
15	TEMP/UCMS/NDA/C/0327/2025	UCMS/NDA/C/0327/2025	Bhawali	2025-09-19	श्रीमती ललिता तिवारी पत्नी श्री राकेश तिवारी, हरतपा रोड, निगलाट, कैंचीधाम जिला– नैनीताल। मो0– 8077661443	Commercial	Notice Issued(UCMS)
16	TEMP/UCMS/NDA/R/0948/2025	UCMS/NDA/R/0949/2025	Bhawali	2025-09-19	श्री नरेश तिवारी पुत्र श्री नवीन चन्द्र तिवारी, हरतपा रोड, कैंचीधाम जिला– नैनीताल। मो0– 9068780662	Single Dwelling Unit	Notice Issued(UCMS)
17	TEMP/UCMS/NDA/C/0326/2025	UCMS/NDA/C/0326/2025	Bhawali	2025-09-19	श्री बी0 सी0 तिवारी पुत्र स्व0 श्री एम0 डी0 तिवारी, निगलाट	Commercial	Notice Issued(UCMS)
18	TEMP/UCMS/NDA/C/0325/2025	UCMS/NDA/C/0325/2025	Bhawali	2025-09-19	श्री उर्वा दत्त तिवारी पुत्र श्री पूर्णानन्द तिवारी, निगलाट मल्ला, कैंचीधाम जिला– नैनीताल। मो0– 9634460399	Commercial	Notice Issued(UCMS)
19	TEMP/UCMS/NDA/C/0324/2025	UCMS/NDA/C/0324/2025	Bhawali	2025-09-19	श्री दीपक तिवारी पुत्र श्री देवी दत्त तिवारी, निगलाट मल्ला, कैंचीधाम जिला– नैनीताल। मो0– 9536289526	Commercial	Notice Issued(UCMS)
20	TEMP/UCMS/NDA/C/0323/2025	UCMS/NDA/C/0323/2025	Bhawali	2025-09-19	श्री गिरीश तिवारी पुत्र श्री भैरव दत्त तिवारी, मल्ला निगलाट, कैंचीधाम जिला– नैनीताल। मो0– 8006815931	Shops	Notice Issued(UCMS)
21	TEMP/UCMS/NDA/C/0322/2025	UCMS/NDA/C/0322/2025	Bhawali	2025-09-19	श्री भुवन तिवारी पुत्र श्री रघुवर दत्त तिवारी, निगलाट मल्ला, कैंचीधाम जिला– नैनीताल। मो0– 8445230124	Restaurant	Notice Received by the Accused(UCMS)
22	TEMP/UCMS/NDA/C/0321/2025	UCMS/NDA/C/0321/2025	Bhawali	2025-09-19	श्री गिरीश तिवारी पुत्र श्री भैरव दत्त तिवारी, मल्ला निगलाट, कैंचीधाम जिला– नैनीताल। मो0– 8006815931	Shops	Notice Issued(UCMS)
23	TEMP/UCMS/NDA/C/0320/2025	UCMS/NDA/C/0320/2025	Bhawali	2025-09-19	श्री गिरीश तिवारी पुत्र श्री भैरव दत्त तिवारी, मल्ला निगलाट, कैंचीधाम जिला– नैनीताल। मो0– 8006815931	Shops	Notice Issued(UCMS)
24	TEMP/UCMS/NDA/C/0319/2025	UCMS/NDA/C/0319/2025	Bhawali	2025-09-19	श्री भुवन तिवारी पुत्र श्री रघुवर दत्त तिवारी, मल्ला निगलाट, कैंचीधाम जिला– नैनीताल। मो0– 8445230124	Restaurant	Notice Issued(UCMS)

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13	TEMP/UCMS/NDA/R/0949/2025	UCMS/NDA/R/0950/2025	Bhawali	2025-09-20	श्री महेश चन्द पन्त पुत्र श्री रेवाधर पन्त, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 9456117294	Single Dwelling Unit	Notice Issued(UCMS)
14	TEMP/UCMS/NDA/C/0328/2025	UCMS/NDA/C/0328/2025	Bhawali	2025-09-19	श्री घनश्याम सिंह मेहरा पुत्र श्री गोधन सिंह मेहरा, मल्ला निगलाट (नान्तीन बाबा होम स्टे) कैचीधाम जिला– नैनीताल। मो0– 9411198021	Commercial	Notice Issued(UCMS)
15	TEMP/UCMS/NDA/C/0327/2025	UCMS/NDA/C/0327/2025	Bhawali	2025-09-19	श्रीमती ललिता तिवारी पत्नी श्री राकेश तिवारी, हरत्तपा रोड, निगलाट, कैचीधाम जिला– नैनीताल। मो0– 8077661443	Commercial	Notice Issued(UCMS)
16	TEMP/UCMS/NDA/R/0948/2025	UCMS/NDA/R/0949/2025	Bhawali	2025-09-19	श्री नरेश तिवारी पुत्र श्री नवीन चन्द तिवारी, हरत्तपा रोड, कैचीधाम जिला– नैनीताल। मो0– 9068780662	Single Dwelling Unit	Notice Issued(UCMS)
17	TEMP/UCMS/NDA/C/0326/2025	UCMS/NDA/C/0326/2025	Bhawali	2025-09-19	श्री बी0 सी0 तिवारी पुत्र स्व0 श्री एम0 डी0 तिवारी, निगलाट	Commercial	Notice Issued(UCMS)
18	TEMP/UCMS/NDA/C/0325/2025	UCMS/NDA/C/0325/2025	Bhawali	2025-09-19	श्री उर्वा दत्त तिवारी पुत्र श्री पूर्णानन्द तिवारी, निगलाट मल्ला, कैचीधाम जिला– नैनीताल। मो0– 9636460399	Commercial	Notice Issued(UCMS)
19	TEMP/UCMS/NDA/C/0324/2025	UCMS/NDA/C/0324/2025	Bhawali	2025-09-19	श्री दीपक तिवारी पुत्र श्री देवी दत्त तिवारी, निगलाट मल्ला, कैचीधाम जिला– नैनीताल। मो0– 9536289526	Commercial	Notice Issued(UCMS)
20	TEMP/UCMS/NDA/C/0323/2025	UCMS/NDA/C/0323/2025	Bhawali	2025-09-19	श्री गिरीश तिवारी पुत्र श्री भैरव दत्त तिवारी, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 8006815931	Shops	Notice Issued(UCMS)
21	TEMP/UCMS/NDA/C/0322/2025	UCMS/NDA/C/0322/2025	Bhawali	2025-09-19	श्री भुवन तिवारी पुत्र श्री रघुवर दत्त तिवारी, निगलाट मल्ला, कैचीधाम जिला– नैनीताल। मो0– 8445230124	Restaurant	Notice Received by the Accused(UCMS)
22	TEMP/UCMS/NDA/C/0321/2025	UCMS/NDA/C/0321/2025	Bhawali	2025-09-19	श्री गिरीश तिवारी पुत्र श्री भैरव दत्त तिवारी, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 8006815931	Shops	Notice Issued(UCMS)
23	TEMP/UCMS/NDA/C/0320/2025	UCMS/NDA/C/0320/2025	Bhawali	2025-09-19	श्री गिरीश तिवारी पुत्र श्री भैरव दत्त तिवारी, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 8006815931	Shops	Notice Issued(UCMS)
24	TEMP/UCMS/NDA/C/0319/2025	UCMS/NDA/C/0319/2025	Bhawali	2025-09-19	श्री भुवन तिवारी पुत्र श्री रघुवर दत्त तिवारी, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 8445230124	Restaurant	Notice Issued(UCMS)

Shivani

जिला मजिस्ट्रेट नैनीताल

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25	TEMP/UCMS/NDA/C/0318/2025	UCMS/NDA/C/0318/2025	Bhawali	2025-09-18	श्रीमती सुचिता गुप्ता पत्नी श्री विजय गुप्ता, निगलाट मल्ला, कैचीधाम जिला– नैनीताल। मो0– 9415079865	Commercial	Notice Issued(UCMS)
26	TEMP/UCMS/NDA/C/0317/2025	UCMS/NDA/C/0317/2025	Bhawali	2025-09-18	श्रीमती लता कपिल पत्नी श्री रंजन कपिल, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 9720871885	Commercial	Notice Issued(UCMS)
27	TEMP/UCMS/NDA/C/0316/2025	UCMS/NDA/C/0316/2025	Bhawali	2025-09-18	श्री दीपक तिवारी पुत्र श्री देवी दत्त तिवारी, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 9536289526	Commercial	Notice Issued(UCMS)
28	TEMP/UCMS/NDA/C/0315/2025	UCMS/NDA/C/0315/2025	Bhawali	2025-09-18	श्री चन्द्रशेखर तिवारी पुत्र श्री हीरा बल्लभ तिवारी, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 9636897260	Commercial	Notice Issued(UCMS)
29	TEMP/UCMS/NDA/C/0314/2025	UCMS/NDA/C/0314/2025	Bhawali	2025-09-18	श्री दीपक तिवारी पुत्र श्री देवी दत्त तिवारी, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 9536289526	Commercial	Notice Issued(UCMS)
30	TEMP/UCMS/NDA/C/0313/2025	UCMS/NDA/C/0313/2025	Bhawali	2025-09-18	श्री हर्षित तिवारी पुत्र श्री मोहन तिवारी, मल्ला निगलाट, कैचीधाम (श्री गुरूदेव भोजनालय एण्ड मोहन होम स्टे) जिला– नैनीताल। मो0– 7579003935	Commercial	Notice Issued(UCMS)
31	TEMP/UCMS/NDA/C/0312/2025	UCMS/NDA/C/0312/2025	Bhawali	2025-09-18	श्रीमती हेमा तिवारी पत्नी श्री केशव दत्त तिवारी, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 7409351357	Restaurant	Notice Issued(UCMS)
32	TEMP/UCMS/NDA/C/0311/2025	UCMS/NDA/C/0311/2025	Bhawali	2025-09-18	श्रीमती अमिता गुप्ता/अवनीश पंशारी पुत्र श्री राधेश्याम पंशारी, मल्ला निगलाट, कैचीधाम (श्री हनुमान वाटिका होम स्टे) जिला– नैनीताल। मो0– 8777637259	Commercial	Notice Issued(UCMS)
33	TEMP/UCMS/NDA/C/0310/2025	UCMS/NDA/C/0310/2025	Bhawali	2025-09-18	श्री राजेन्द्र तिवारी पुत्र श्री विजि तिवारी, निगलाट मल्ला, कैचीधाम जिला– नैनीताल। मो0– 7895319267	Commercial	Notice Issued(UCMS)
34	TEMP/UCMS/NDA/C/0309/2025	UCMS/NDA/C/0309/2025	Bhawali	2025-09-18	श्री सुभांकर बिष्ट पुत्र श्री हरेन्द्र सिंह बिष्ट, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 7060149009	Shops	Notice Issued(UCMS)
35	TEMP/UCMS/NDA/C/0308/2025	UCMS/NDA/C/0308/2025	Bhawali	2025-09-18	श्रीमती आशा तिवारी पत्नी स्व0 श्री ललित तिवारी, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 7895319267	Shops	Notice Issued(UCMS)

Tivari JE

जिला स्तरीय विकास प्राधिकरण नैनीताल

GOVT. OF INDIA NOTARY PUBLIC
VIRENDER SINGH BAGWARI
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt:-13-01-2030

36	TEMP/UCMS/NDA/C/0307/2025	UCMS/NDA/C/0307/2025	Bhawali	2025-09-18	श्री दिनेश तिवारी, श्री विनोद तिवारी एवं श्री चन्द्रशेखर तिवारी पुत्रगण स्व0 श्री हेम बल्लभ तिवारी, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 8868061158	Shops	Notice Issued(UCMS)
37	TEMP/UCMS/NDA/L/0026/2025	UCMS/NDA/L/0026/2025	Bhawali	2025-09-18	श्री गिरीश तिवारी पुत्रउ श्री भैरव दत्त तिवारी, निगलाट मल्ला, कैचीधाम जिला– नैनीताल। मो0– 8006815931	Commercial	Notice Issued(UCMS)
38	TEMP/UCMS/NDA/C/0306/2025	UCMS/NDA/C/0306/2025	Bhawali	2025-09-18	श्री अभय तिवारी पुत्र श्री चन्दन दत्त तिवारी, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 7453911611	Restaurant	Notice Issued(UCMS)
39	TEMP/UCMS/NDA/R/0941/2025	UCMS/NDA/R/0942/2025	Bhawali	2025-09-12	श्री हिमांशु कनवाल पुत्र श्री प्रेम सिंह कनवाल, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 7409642088	Single Dwelling Unit	Notice Received by the Accused(UCMS)
40	TEMP/UCMS/NDA/C/0304/2025	UCMS/NDA/C/0304/2025	Bhawali	2025-09-12	श्री सूर सिंह पुत्र श्री जशो सिंह, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो' 7011257179	Hotel	Notice Received by the Accused(UCMS)
41	TEMP/UCMS/NDA/C/0303/2025	UCMS/NDA/C/0303/2025	Bhawali	2025-09-12	श्री सूर सिंह जलाल पुत्र श्री जशो सिंह जलाल, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 7011257179	Hotel	Notice Received by the Accused(UCMS)
42	TEMP/UCMS/NDA/C/0302/2025	UCMS/NDA/C/0302/2025	Bhawali	2025-09-12	श्री हितेश कुमार पुत्र श्री प्रेम प्रकाश, मल्ला निगलाट (कैचीधाम) जिला– नैनीताल। मो0– 7668960564	Restaurant	Notice Received by the Accused(UCMS)
43	TEMP/UCMS/NDA/C/0301/2025	UCMS/NDA/C/0301/2025	Bhawali	2025-09-12	श्री गिरीश चन्द्र आर्या पुत्र स्व0 श्री किशन आर्या, मल्ला निगलाट (कैचीधाम) जिला– नैनीताल। मो0– 9928592387	Shops	Notice Received by the Accused(UCMS)
44	TEMP/UCMS/NDA/C/0300/2025	UCMS/NDA/C/0300/2025	Bhawali	2025-09-12	श्री गोपाल सिंह पुत्र श्री देव सिंह, निगलाट मल्ला (कैचीधाम) जिला– नैनीताल। मो0– 7819041889	Commercial	Notice Received by the Accused(UCMS)
45	TEMP/UCMS/NDA/C/0299/2025	UCMS/NDA/C/0299/2025	Bhawali	2025-09-12	श्री विरेन्द्र सिंह पुत्र श्री देव सिंह, मल्ला निगलाट (कैचीधाम) जिला– नैनीताल। मो0– 9759415587	Commercial	Notice Received by the Accused(UCMS)
46	TEMP/UCMS/NDA/C/0297/2025	UCMS/NDA/C/0297/2025	Bhawali	2025-09-12	श्री बिंदु कुमार झा व श्री ललित मोहन तिवारी पुत्र श्री महेश तिवारी, मल्ला निगलाट (कैचीधाम) जिला– नैनीताल। मो0– 9837676850	Shops	Notice Received by the Accused(UCMS)
47	TEMP/UCMS/NDA/C/0296/2025	UCMS/NDA/C/0296/2025	Bhawali	2025-09-12	श्री पूरन चन्द्र पुत्र श्री विशा राम चन्द्र, मल्ला निगलाट (कैचीधाम) जिला– नैनीताल। मो0– 8650208418	Shops	Notice Received by the Accused(UCMS)

Shivani JE

48	TEMP/UCMS/NDA/C/0295/2025	UCMS/NDA/C/0295/2025	Bhawali	2025-09-12	श्री भुवन चन्द्र तिवारी पुत्र श्री रघुवर दत्त तिवारी, मल्ला निगलाट (कैंचीधाम) जिला– नैनीताल। मो0– 8445230124	Restaurant	Notice Received by the Accused(UCMS)
49	TEMP/UCMS/NDA/C/0294/2025	UCMS/NDA/C/0294/2025	Bhawali	2025-09-12	श्री मुकेश तिवारी पुत्र श्री महेश तिवारी, मल्ला निगलाट (कैंचीधाम) जिला– नैनीताल। मो0– 7409307979	Commercial	Notice Received by the Accused(UCMS)
50	TEMP/UCMS/NDA/C/0293/2025	UCMS/NDA/C/0293/2025	Bhawali	2025-09-12	श्री जीवन खनायत पुत्र श्री प्रीतम खनायत, मल्ला निगलाट (कैंचीधाम) जिला– नैनीताल। मो0– 7668497586	Commercial	Notice Received by the Accused(UCMS)
51	TEMP/UCMS/NDA/C/0292/2025	UCMS/NDA/C/0292/2025	Bhawali	2025-09-12	श्री ललित तिवारी पुत्र श्री महेश तिवारी, मल्ला निगलाट तहसील– कैंचीधाम (सिद्धि रेस्टोरेन्ट एण्ड गेस्ट हाउस) जिला– नैनीताल। मो0– 9837676850	Restaurant	Notice Received by the Accused(UCMS)
52	TEMP/UCMS/NDA/R/0930/2025	UCMS/NDA/R/0931/2025	Bhawali	2025-09-08	श्री देवेन्द्र सिंह पुत्र श्री प्रीतम सिंह, मल्ला निगलाट (कैंचीधाम) जिला– नैनीताल।	Single Dwelling Unit	Notice Received by the Accused(UCMS)
53	TEMP/UCMS/NDA/R/0929/2025	UCMS/NDA/R/0930/2025	Bhawali	2025-09-08	श्री एस0 के0 मेहता/हितवद्ध व्यक्ति, मल्ला निगलाट (कैंचीधाम) जिला– नैनीताल। मो0– 8979589100	Single Dwelling Unit	Notice Received by the Accused(UCMS)
54	TEMP/UCMS/NDA/C/0286/2025	UCMS/NDA/C/0286/2025	Bhawali	2025-09-08	श्री नीरज मेहरा पुत्र स्व0 श्री भवान सिंह मेहरा, मल्ला निगलाट (कैंचीधाम) जिला– नैनीताल। मो0– 9927678996	Commercial	Notice Received by the Accused(UCMS)

Tiwari JE

NOTARY PUBLIC GOVT. OF INDIA
VIRENDER SINGH
Advocate
District Jeena Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030

400

Office of the District Development Authority, Nainital

Commissioner's Auditorium, Tallital, Nainital (Uttarakhand), Phone: 05942-232800

Website: www.ddantl.org.in Email I.D. – secretaryldanainital@rediffmail.com

Letter No.: 1178 /N.D.D.A./2025-26 Date:26/09/2025

To,

Additional District Magistrate (F/R),
Nainital

Subject: Regarding Original Application No.- 290/2025 Hemant Goniya V/S State of Uttarakhand & Ors filed in the Hon'ble National Green Tribunal

Sir,

Kindly, take the trouble of referring to the Letter No.- 200/23- local registrar/ 2025 dated18 September, 2025 from the District Magistrate Office, Nainital on the above subject by which mandated action has been directed to be carried out by attaching the agenda of the meeting held on 11.09.2025 under the chairmanship of Additional District Magistrate (F/R), Nainital in connection with the writ petion no. – 290/2025.

In connection with the above it is to be informed that:

1. The area of Kainchi Dham has been notified in the District Development Authority, Nainital since August 04, 2025, however, even before that, a total of 53 constructions were identified in the area at the authority level.
2. Regarding point number-2 of the agenda of the meeting, till date, notices have been issued by the District Development Authority, Nainital against 53 constructions in the area. The process of issuing survey notices by running an intensive campaign in the area is underway.
3. With respect to the agenda point number-6, in Shipra river area, notices have been issued against the said 53 encroachers.

Sincerely,
(Vijaynath Shukla)
Secretary,
District Development Authority
Nainital

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

दूरभाष– कार्यालय 05942-247895
Email– eecd bti@gmail.com

कार्यालय अधिशासी अभियंता,
निर्माण शाखा, उत्तराखण्ड पेयजल निगम, भीमताल (नैनीताल)।

पत्रांक 3212 / 956 / 89 दिनांक 26 09 2025

सेवा मे,

उपजिलाधिकारी,
श्री कैंची धाम।

प्रेषण का माध्यम	
डाक	
ई-मेल	✓

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित प्रकरण के संबंध में।

महोदय,

उपरोक्त विषयक आपके कार्यालय पत्रांक 418 / (मु0) / 2024–25 / रा0ह0अधि0–बैठक दिनांक 16 09 2025 द्वारा सन्दर्भित पत्र के कम मे इस शाखा से बिन्दु संख्या 06 से सबधित आख्या निम्नानुसार अग्रिम आवश्यक कार्यवाही हेतु प्रेषित की जा रही है–

बिन्दु संख्या 05– Sewer line & STP

1. उक्त बिन्दु के कम मे अवगत कराना है कि प्रश्नगत सूचना से सबधित इस शाखा से कैंची धाम के लिए सीवरेज योजना का प्राक्कलन 2397.48 लाख गठित किया गया है।
2. प्राक्कलन तकनीकी एव वित्तीय स्वीकृति हेतु मुख्य अभियन्ता (मु0), उत्तराखण्ड पेयजल निगम हल्द्वानी को प्रेषित किया गया था। तकनीकी परीक्षण उपरान्त प्राक्कलन मे तकनीकी सशोधन करने हेतु इस कार्यालय को प्रेषित किया गया है।
3. प्राक्कलन को पुन सशोधित कर 30 10 2025 को तकनीकी एव वित्तीय स्वीकृति हेतु प्रेषित कर दिया जायेगा।

भवदीय,

अधिशासी अभियन्ता

पृ0सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि –

1 जिलाधिकारी महोदया नैनीताल को सादर सूचनार्थ प्रेषित।
2 सम्बन्धित सहायक अभियन्ता / कनिष्ठ अभियन्ता को आवश्यक कार्यवाही हेतु प्रेषित।

अधिशासी अभियन्ता

NOTARY PUBLIC VIRENDER SINGH Advocate District Jeniradun (Uttarakhand) Reg.No.-32254/2025 Exp Dt.-13-01-2030 GOVT. OF INDIA

NOTARY REMANT DHUSIA Advocate NOTARY Distt H.Q.Nainital R.No.20/107/2023 GOVT.OF UTTARAKHAND (INDIA)

NOTARY REMANT DHUSIA NOTARY Distt H.Q.Nainital R.No.20/107/2023 GOVT.OF UTTARAKHAND (INDIA)

Phone-Office 05942-247895
Email- eecd.btl@gmail.com

Office of Executive Engineer,

Construction Division, Uttarakhand Drinking Water Corporation, Bhimtal (Nainital)

Letter 3212 / 956 / 89

Date 26.09.2025

To,

Sub-District Magistrate,
Shri Kainchi Dham.

Medium of transmission	
Post	
E-Mail	✓

Subject- **Regarding the case held in Hon'ble National Green Tribunal**

Sir,

In continuation of the letter referred to in your office letter no, 418/M/2024-25/N.G.T- meeting dated 16.09.2025, the report related to point no 06 is being sent from this branch for further necessary action as follows:-

Point Number 05- Sewer line & STP

1- In continuation of the above point, it is to be informed that an estimate of 2397.48 lakhs for sewerage scheme for Kainchi Dham has been allotted from this branch.
2- The estimate was sent to the Chief Engineer (M), Uttarakhand Drinking Water Corporation, Haldwani for technical and financial approval. After technical examination, the matter has been sent to this office for technical amendments.
3- The estimate will be revised again and sent for technical and financial approval on 30.10.2025.

Sincerely,
Executive Engineer

Pg No. and Dated as above
Copy :-

1. Respectful information sent to District Magistrate, Nainital
2. Forwarded to the concerned Assistant Engineer/ Junior Engineer for necessary action.

Executive Engineer

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20/10/2023
GOVT. OF UTTARAKHAND (INDIA)

दूरभाष– कार्यालय 05942-247895
Email– eecd.bti@gmail.com

कार्यालय अधिशासी अभियंता,
निर्माण शाखा, उत्तराखण्ड पेयजल निगम, भीमताल (नैनीताल)।

पत्रांक 3264 / 956 / 93 दिनांक 09.2025

प्रेषण का माध्यम	
डाक	
ई–मेल	✓

सेवा में,

उपजिलाधिकारी,
श्री कैंची धाम।

विषय– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित प्रकरण के संबंध में।

महोदय,

उपरोक्त विषयक आपके कार्यालय पत्रांक 418/(मु0)/2024–25/रा0ह0अधि0–बैठक दिनांक 16.09.2025 द्वारा सन्दर्भित पत्र के कम में इस शाखा से बिन्दु संख्या 05 से संबधित आख्या निम्नानुसार अग्रिम आवश्यक कार्यवाही हेतु प्रेषित की जा रही है:–

बिन्दु संख्या 05– Sewer line & STP

1. उक्त बिन्दु के कम में अवगत कराना है कि प्रश्नगत सूचना से संबधित इस शाखा द्वारा भवाली शहर के लिए सीवरेज योजना के प्राक्कलन विरचन हेतु भवाली शहर का टोपोग्राफिकल सर्वेक्षण कार्य किया जा चुका है।
2. प्राक्कलन विरचन हेतु एस0टी0पी0 के निर्माण के लिए भूमि चयन की कार्यवाही के अन्तर्गत भवाली शहर से 01 कि0मी0 नीचे कैंची धाम मार्ग के समीप भूमि का चयन किया गया है।
3. भूमि चयन के अन्तर्गत नगर पालिका परिषद भवाली, वन विभाग भवाली एवं इस कार्यालय के अधिकारियो के द्वारा संयुक्त निरीक्षण कर लिया गया है। संयुक्त निरीक्षण में पाया गया कि भूमि आरक्षित वन क्षेत्र में स्थित है।
4. भूमि हस्तान्तरण एवं प्राक्कलन विरचन की कार्यवाही गतिमान है।
5. प्राक्कलन दिनांक 30.11.2025 तक विरचित कर लिया जायेगा।

भवदीय,

(ए0के0प्रजापति)
अधिशासी अभियन्ता

पृ0सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी महोदया नैनीताल को सादर सूचनार्थ प्रेषित।
2. सम्बन्धित सहायक अभियन्ता/कनिष्ठ अभियन्ता को आवश्यक कार्यवाही हेतु प्रेषित।

अधिशासी अभियन्ता

NOTARY PUBLIC
VIRENDER SINGH
Advocate
Distnct Jenra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt H Q Nainital
R.No.20[illegible]2023
GOVT.OF UTTARAKHAND (INDIA)

Office of the Executive Engineer
Construction Division, Uttarakhand Jal Nigam, Bhimtal (Nainital)

Letter No.: 3264 / 956 / 93
Date: 30.09.2025

To,
Sub-Divisional Magistrate,
Shri Kainchi Dham.

Subject: Regarding the case filed in the Hon'ble National Green Tribunal, New Delhi.

Sir,

In reference to your office letter no. 418/(MYU)/2024-25/RAG03ADHI-Meeting dated 16.09.2025, the following information regarding Point No. 05 is hereby submitted for necessary action:

Point No. 05 – Sewer line & STP

1. It is to inform that for the concerned work, a topographical survey of Bhowali town has already been conducted by this division for the preliminary design of the sewerage scheme.
2. For preliminary design, under the process of land selection for construction of a 200 KLD STP, land has been selected near Kainchi Dham road, approximately 1.0 km downstream of Bhowali town.
3. For the selected land, a joint inspection has been conducted by officials of the Municipal Council Bhowali, Forest Department Bhowali, and this office. In the inspection, the land has been found suitable for allocation.
4. The process of land transfer and preliminary design is under progress.
5. The preliminary design will be finalized by 30.11.2025.

Yours faithfully,
(A.K. Gupta)
Executive Engineer

Copy & Date as above.

Copy to:

1. District Magistrate, Nainital – for kind information.
2. Concerned Assistant Engineer/Junior Engineer – for necessary action.

Executive Engineer

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20/10/2023
GOVT. OF UTTARAKHAND (INDIA)

कार्यालय अधिशासी अभियन्ता
प्रान्तीय खण्ड . लो0नि0वि0
नैनीताल

E_Mail:- eepdntl.pwduk@gov.in

पत्रांक :- 2327 /मानसखण्ड

दिनांक :- 26/09/25

सेवा में

उपजिलाधिकारी
श्री कैंची धाम
नैनीताल

विषय:- मानसखण्ड मन्दिर माला मिशन के अन्तर्गत जनपद नैनीताल में श्री कैंची धाम में सौन्दर्यीकरण एवं प्रकाशीकरण कार्य (बहुमंजिली कार पार्किंग, पैदल सेतु का निर्माण एवं अन्य सौन्दर्यीकरण के कार्य।) के अन्तर्गत निर्मित किये जाने वाले टॉइलेट्स के सम्बन्ध में।

महोदय,

उपरोक्त विषय में अवगत कराना है कि मानसखण्ड मन्दिर माला मिशन के अन्तर्गत जनपद नैनीताल में श्री कैंची धाम में सौन्दर्यीकरण एवं प्रकाशीकरण कार्य (बहुमंजिली कार पार्किंग, पैदल सेतु का निर्माण एवं अन्य सौन्दर्यीकरण के कार्य।) के अन्तर्गत वर्तमान में निमार्णाधीन बहुमंजिली कार पार्किंग में निर्मित किये जाने वाले टॉइलट्स का विवरण निम्नवत् है :--

Sl No	Particulars	Floor	Total No
1	Toilet (Men)	G Floor	3(WC)
			2(Bath)
			6 (Urinal)
2	Toilet (Women)	G Floor	3(WC)
			2(Bath)
3	Toilet (Disable)	G Floor	1(WC)
			1(Bath)
			1 (Urinal)
4	Canteen	1st Floor	1
5	Kitchen		1
6	Driver Room	2nd Floor	2(WC)
			2(Bath)
7	Toilet (Men)	3rd Floor	2(WC)
			2(Bath)
			4 (Urinal)
8	Toilet (Women)	3rd Floor	2(WC)
			1(Bath)
9	Toilet (Disable)	3rd Floor	1(WC)
			1(Bath)
			1 (Urinal)

NOTARY PUBLIC GOVT. OF INDIA VIRENDER SINGH Advocate District Dehra Dun (Uttarakhand) Reg.No.-32254/2025 Exp Dt.-13-01-2030

NOTARY PUBLIC GOVT. OF INDIA HEMANT DIMRI Advocate NOTARY Distt. Dehra Dun R.No. 20/1/2013

Sl No	Particulars	Floor	Total No
10	VIP	3rd Floor	1(WC)
			1(Bath)
			1 (Urinal)
	TOTAL		15 (WC)
			12 (Bath)
			13 (Urinal)

उक्त कार्य को पूर्ण करने की सम्भावित तिथि जून 2026 है।

अतः उक्तानुसार आख्या अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

भवदीय

(इ० रवीन्द्र कुमार सक्सेना)
अधिशासी अभियन्ता
प्रा०ख० .लो०नि०वि०
नैनीताल

पत्रांक –
प्रतिलिपि –

दिनांक :–

1. जिलाधिकारी नैनीताल को सादर सूचनार्थ प्रेषित।
2. अधीक्षण अभियन्ता, द्वितीय वृत्त, लो०नि०वि०, नैनीताल को सादर सूचनार्थ प्रेषित ।
3. सहायक अभियन्ता (तृतीय) प्रा०ख०.लो०नि०वि०, नैनीताल से सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

अधिशासी अभियन्ता
प्रा०ख० .लो०नि०वि०
नैनीताल

NOTARY PUBLIC
VIRENDER SINGH
Advocate
Distnct Dehradun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

GOVT. OF UTTARAKHAND

Office of the Executive Engineer,

Provincial Division, PWD.

Nainital

E_Mail:- eepdntl.pwduk@gov.in

Letter No :- 2327/ Manaskhand

Date :- 26/09/25

To,

Sub-District Magistrate
Shri Kainchi Dham
Nainital

Subject:- Regarding the toilets to be constructed under the beautification and lighting work (construction of multi-storey car parking, footbridge and other beautification works) at Shri Kainchi Dham in Nainital district under Manaskhand Mandir Mala Mission.

Sir,

In the above subject, it is to be informed that under the Manaskhand Mandir Mala Mission, under the beautification and lighting work (multi-storey car parking, construction of footbridge and other beautification works) at Shri Kainchi Dham in Nainital district, the details of toilets to be constructed in the multi-storey car parking currently under construction are as follows:-

Sl No	Particulars	Floor	Total No
1	Toilet (Men)	G Floor	3 (WC) 2 (Bath) 6(Urinal)
2	Toilet (Women)	G Floor	3 (WC) 2 (Bath) 6(Urinal)
3	Toilet (Disable)	G Floor	3 (WC) 2 (Bath) 6(Urinal)
4	Canteen	1st Floor	1
5	Kitchen		1
6	Driver Room	2nd Floor	2 (WC) 2(Bath)
7	Toilet (Men)	3rd Floor	2 (WC) 2 (Bath) 4 (Urinal)
8	Toilet (Women)	3rd Floor	2 (WC) 1 (Bath)
9	Toilet (Disable)	3rd Floor	1 (WC) 1 (Bath) 1 (Urinal)
10	VIP	3rd Floor	1 (WC) 1(Bath) 1 (Urinal)

NOTARY PUBLIC * VIRENDER SINGH Advocate District Dehra Dun (Uttarakhand) Reg.No.-32254/2025 Exp Dt.-13-01-2030 * GOVT. OF INDIA

NOTARY * HEMANT DH... NOTARY Distt. H.Q Nainital R.No.29/10/2023 * GOVT.OF UTTARAKHAND (IN

Scanned with OKEN Scanner

	TOTAL		15 (WC) 12 (Bath) 13 (Urinal)

The tentative date of completion of the above work is June 2026.
Hence, the report as above is sent for further necessary action.

Sincerely

Ratnesh Kumar Saxena
Executive Engineer
P.D.,P.W.D
Naintial

Date :-

Letter No. :-

Copy to :-

1. District Magistrate, Nainital
2.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Jenra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

GOVT. OF UTTARAKHAND

कार्यालय अधिशासी अभियन्ता
प्रान्तीय खण्ड, लोक निर्माण विभाग
नैनीताल

ई-मेल-eepdpwddtl@gmail.com

पत्रांक -2331 / निर्माण/25

दिनांक -30/ 09/2025

सेवा में

एसडीएम नैनीताल

विषय - श्री कैंचीधाम मन्दिर परिसर के समीप टॉइलेट्स निर्माण के सम्बन्ध में।

महोदय

उपरोक्त विषयक के क्रम में अवगत कराना है कि श्री कैंचीधाम मन्दिर परिसर के समीप निर्मित किये जाने वाले 06 टॉइलेट्स लगत रू0 63.22 लाख है का विवरण निम्नवत् है -

Sl No	Particulars	Total No
1	Male Toilet	2
2	Female Toilet	2
3	Divyang Toilet	1
Total		5

उक्त कार्य को पूर्ण करने की सम्भावित तिथि मार्च 2026 है। अतः उक्तानुसार आवश्यक अग्रिम कार्यवाही हेतु अनुरोध।

JOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-52254/2025
Exp Dt.-13-01-2030
GOVT. OF INDIA

भवदीय

(डा0 सतीश कुमार सक्सेना)
अधिशासी अभियन्ता
प्रान्तीय खण्ड, लो0नि0वि0,
नैनीताल

पत्रांक - /

दिनांक - / 09/2025

प्रतिलिपि - जिलाधिकारी नैनीताल को सादर सूचनार्थ प्रेषित।
प्रतिलिपि - अधीक्षण अभियन्ता, द्वितीय वृत्त, लो0नि0वि0, नैनीताल को सादर सूचनार्थ प्रेषित ।
प्रतिलिपि - सहायक अभियन्ता (तृतीय) प्रथम,लो0नि0वि, नैनीताल को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q.Nainital
R.No. 20/01/2023
GOVT.OF UTTARAKHAND INDIA

अधिशासी अभियन्ता
प्रान्तीय खण्ड, लो0नि0वि,
नैनीताल

Office of the Executive Engineer
Prantiya Khand, Public Works Department, Nainital

Email-eepdpwdnti@gmail.com
Date: 30/09/2025

Letter No.:-2381/Manaskhand

To,

Sub-Divisional Magistrate,
Nainital.

Subject :- Regarding construction of toilets near Shri Kaichidham temple complex.

Sir,

In connection with the above subject, it is to be informed that the cost of 05 toilets to be constructed near Shri Kaichidham Temple Complex is Rs. 63.22 lakh, the details of which are as follows:-

Sl No	Particulars	Total No
1	Male Toilet	2
2	Female Toilet	2
3	Spedially Abled	1
	Total	5

The probable date of completion of the said work is November 2025. Therefore, necessary action may kindly be taken in advance as per the above information.

Sincerely

(E. Ratnesh Kumar Saxena)
Executive Engineer,
Prantiya Khand,
PWD, Nainital

Date :- / /2025

NOTARY PUBLIC GOVT. OF INDIA
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp Dt.-13-01-2030

letter number-/

Copy :- Respectfully sent to District Magistrate Nainital for information.
Copy :- Respectfully sent to the Superintending Engineer, Second Circle, PWD, Nainital for information.
Copy:- Sent to Assistant Engineer (III), P.B., P.W., Nainital for information and necessary action.

Executive Engineer,
Prantiya Khand,
PWD, Nainital

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20/10/01/2023
GOVT. OF UTTARAKHAND (INDIA)